# LOK SABHA DEBATES

(Thirteenth Session)



(Vol. XLVIII contains Nos. 11 - 20)

LOK SABHA SECRETARIAT **NEW DELHI** 

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<sup>\*</sup>The sign +marked above the name of a Member indicates that the question as actually asked on the floor of the House by that Member.

<sup>.917 (</sup>Ai) LS-1

3503

# LOK SABHA

Wednesday, November 24, 1965 Agrahayana 3, 1887 (Saka).

The Lok Sabha met at Eleven of the Clock,

[Mr. Speaker in the Chair]
ORAL ANSWERS TO QUESTIONS
महात्मा गांची के स्मारक

+ \*416. श्री मधु लिमये: श्री रामसेवक यादव: श्री बागड़ी:

क्या शिक्ता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या कुछ तीर्थ स्थानों पर महात्मा गांधी के स्मारक बनाने के लिए कोई योजना बनाई गई है; ग्रीर
- (खा) यदि हां, तो क्या उन पर महारमा गांधी के महत्वपूर्ण उन्देश भी लिखे जायेंगे ?

शिक्षा मंत्रालय में उपमंत्री (भी भक्त वर्शन): (क) ऐसी किसी योजना के बारे में भारत सरकार को मालुम नहीं है।

# (ख) प्रश्ननहीं उठना।

श्री मधु लिखये: मैं जानना चाहना हूं कि क्या सरकार महात्मा गांधी जी के दर्गन के श्रीर कार्य के जो दो पहलू है, एक ध्वंसात्मक प्रत्याय श्रीर वृशी चीजों के प्रति, श्रीर दूसरा रचना का यानी श्रच्छी चीजों के निर्माण का, इन दो पहलुओं को महेनजर रखते हुए, क्या सरकार श्रायन्दा में कोई स्मारक योजना बनाएगी, श्रीर उसमें एक ही पहलू पर यानी 3504

रचना के पहलू पर जोर देकर उनके कार्य को तोड़ मरोड़ कर खत्म नहीं करेगी?

भी भक्त बर्झनः श्रीमन्, जहां तक सरकार की स्थिति है, इसके लिये गांधी स्मारक निधि के द्वारा बड़े पैमाने पर कार्य किया जा रहा है। पिछले दिनों भी जब यह प्रश्न उठाया गया था तो सरकार ने यह निर्णय किया कि गांधी जी की जन्म भताब्दी के सम्बन्ध में बड़ा समारोह करने के लिये एक समिति बनाई जाए। बड़ी प्रमन्नता की बात है कि राष्ट्रीपति जी ने उस समिति का प्रध्यक्ष होना स्वीकार कर लिया है। उस समिति के द्वारा बड़े पैमाने पर इसके लिए तैयारी की जा रही है।

भी मचु लिमये : क्या सरकार को इस बात का पता है कि गांधी जी का जो घन्तकाल हुमा वह बिड़ला जी के भवन में हुमा था। हो क्या इस बिड़ला भवन को हाथ में लेने के लिए ग्रीर उसमें गांधी जी का स्मारक बनाने के लिए कोई सुझाव मंयुक्त सोणलिस्ट पार्टी की ग्रोर से रखा गया था ग्रीर इस संसद् के एक सदस्य ने इस को लेकर क्या कोई सस्याग्रह वगैरह किया था जिसमें उनकी गिरफ्तारी हुई थी?

भी भक्त बर्धन : श्रीमन्, मेरे पास इस सम्बन्ध में कोई सूचना नहीं है कि ऐसा सुझाव स्राया था।

श्री मध् लिमसे: सध्यक्ष महोदय, मै प्रापसे निवेदन करता हूं कि मैंने सापको इस बात को लेकर एक चिट्टी लिखी कि हमारे भृतपूर्व प्रधान मंत्री तथा विड्ला और मनीराम धागडी के बीच में कोई पत्रव्यवहार हुसा है और मैंने भ्रापसे इजाजत मांगी है कि इस पत्रव्यवहार को पटल पर खने की इजाजत दे दी जाए । इससे विड्ला साहब का स्वकरा सामने ब्रा जाएगा कि वह सरकार की तो जापलुनी करना चाहते हैं लेकिन गांधी जी के बार भे उनको प्रेम

Mr. Speaker: Order, order.

Shri Hari Vishnu Kamath: Is it not a fact that the proliferation of memorials in stone and marble is not so very necessary for the immortalisation of the Mahatma's precept and example? He himself desired memorials not made of stone, but riveted of hearts, for that marble crimsonveined is indeed truly eternal. If so, what steps are being taken by Government to inscribe the teachings of Mahatma Gandhi on the the minds and hearts of men not only in India but elsewhere in the world as well?

The Minister of Education M. C. Chagla): A Committee has been set up under the Chairmanship of the President of India to celebrate the Centenary of Gandhiji's Birthday, where all these questions will be considered. We want to celebrate it in a manner worthy of Gandhiji, the greatest Son of India. As regards his writings, we are producing text-books where Gandhiji's sayings are being reproduced. are doing everything to keep the memory of Gandhiji alive.

Shri Hari Vishnu Kamath: My first question was slightly different. Are memorials made of stone and marble so very necessary?

Shri A. P. Sharma: In view of the fact that Gandhiji's own house at Rajkot and Porbandar have been declared as places of national importance in order to commemorate Gandhiji's memory, may I know whether Government are contemplating to take over the place where Gandhiji was Shot dead also in order to commemorate his memory?

Shri Bhakt Darshan: Sir. as far as our information goes, Gandhiji's house at Rajkot has been taken over by the Gandhi Smarak Nidhi, and not by the Government.

Shri A. P. Sharma: May I know whether Government are going to take over . . . Mr. Speaker: That question has been answered many a time.

Shri A. P. Sharma: No, I am talk-ing about the place . . .

Mr. Speaker: Shri Warior.

Shri A. P. Sharma: My specific question was.....

Mr. Speaker: That had already been answered.

Shri A. P. Sharma: I want to know whether Government are contemplating to take over this place or not. Let Government say 'Yes' or 'No'.

Mr. Speaker: I am repeating that it has been answered here on the floor of the House many a time.

Shri Bhagwat Jha Azad: If once an answer has been given by Government, is it not open to Government to reconsider the earlier decision afterwards? Can the Government not reconsider it? So, we are asking again and again why Government cannot take it over.

Mr. Speaker: Reconsideration is not being asked for.

Shri Bhagwat Jha Azad: Government must clarify this point.

Shri Warier: May I know whether it is a fact that Mr. Birla had written to the late Prime Minister that this particular mansion would be handed over to the Prime Minister for his residence and not for a memorial to Gandhiji?

Shri Bhakt Darshan: I have not got any information just now.

बी मचु लिमये : इसी लिए तो, भ्रध्यक्ष महोदय, मैं चाहता या कि इसको सभा-पटल पर रखा जाये।

सम्बद्ध नहीबय: मैं इसकी कैसे इजाजत दे दं कि हर कोई कम्युनिकेशन सभा-गटल पर रखा जाए? यह मेज इतना बोझा नहीं उठा सकती। श्री हुकम चन्द कछुवाय: महात्मा जी के स्मारक को बनाने के लिए कितनी धनराणि खर्च की जा रही है। क्या इस त्मारक को बनाने के लिए कोई पंचा प्राया है? भीर क्या इस संकटकालीन स्थित को देखते हुए जो पंसा लगाया जाने वाला है इसमें कुछ कमी करने का सुझाव दिया गया है?

**प्रध्यक्ष महोदय** : इसमें उसका सवाल नहीं है ?

श्री हुकम चन्द कछवाय : कितना पैसा खर्चहोगा।

प्राप्यक्ष महोदय: ग्राप देखिये कि यह सवाल किस तरह का है।

Shri D. J. Naik: Gandhiji's life was dedicated to the removal of untouchability and other constructive programmes. May I know what Government intend to do to achieve these programmes of Gandhiji?

Shri Bhakt Darshan: Sir, all our development programmes are based on Gandhiji's teachings.

Shri D. J. Naik: That has not been done in all the States.

Shrimati Lakshmikanthamma: Is it a fact that a few months back our Prime Minister had laid the foundation for a Gandhiji stupa at Vijayawada, and if so, may I know whether the Ministry will also see that such a thing is encouraged and such kinds of stupas are established in other States also?

Shri Bhakt Darshan: Sir, as I have said already, all this work is being done under the auspices of the Gandhi Smarak Nidhi.

श्री उ० मू० त्रिवेदी: क्या मंत्री महोदय यह बताएंगे कि जहां जहां महात्मा गांधी की, छोटे छोटे गांवों में श्रीर बड़े बड़े करवों में भी, मूर्तियां स्थापित की गयी है बह कुछ ऐसी बदशक्म भीर बेहदगी बताना हुई है कि जिन से हमारा मजाक होता है भीर गांधी जी के बुत के बास्ते लोगों में कुछ ऐसी भावना पैदा होती है जो उच्चित रहर को नहीं पहुंचती ? ऐसी हालत में गवनें मेट निर्णय लेगी कि जहां ये मृतियां स्थापित हो चुकी है वहा तो बनी रहें लेकिन किसी नए स्थान पर स्थापित न की जाएं, कम से कम् जहां देहात के लोग जाते है, जिनको गोधी जी के प्रति बड़ा धादरमाब है बहां ऐसे बुत न बनाए जाएं। उसके बजाय गांधी जी की विचाराधारामों को प्रवाहित करने के लिए कुछ स्थान नियत किए जाएं?

**प्रध्यक्ष महोदय** : सजेशन ।

Shri Kapur Singh: Do Government propose in any shape or form to induct the name or person of Mahatma Gandhi into the sacred religious lore of India?

Shri Bhakt Darshan: No Sir, he was not a religious leader in that sense.

Shri Kapur Singh: I have not been gole to follow the answer . . . .

Mr. Speaker: Next question.

श्री वागड़ी: प्रध्यक्ष महोदय, इसमें मेरा भी नाम था।

श्रम्यक्ष महोदय जब मैंने सवाल मुरू किया तो प्राप प्रपनी सीट पर नहीं थे।

भी बागड़ी: मैं मीट पर था।

द्याध्यक्त महोदय: मैंने ग्रापको देखने की कोशिश की यी।

भी बागदी: मैं वहां पहले से बैटा था।

प्राध्यक्ष महोदयः तो ग्राप सवाल पूछ लीजिए । मुझ से भूल हुई ।

बी बागड़ी: मैं मंत्री महोदय से यह जानना चाहता हूं कि प्रधान मन्त्री श्री जवाहरलान नेहरू ने जो सपना एक पत मृद्ध को निखा बिहना हाउस के बारे में, उसमे उन्होंने निखा या कि बिहना माहब प्रधान मन्त्री के रहने के लिए तो यह भवन देने को तैयार हैं, पर मैं उसको प्रधान मन्त्री के नौर पर रहने के लिए श्रच्छा नहीं समझता, श्रौर गांधीजी की यादगार के लिये उसे जबरदस्ती लेना मैं मुनासिब नहीं समझता । बिड़ला जी ने भी जो श्रपना पत्र लिखा है उसमें उन्होंने स्वीकृति दी है कि हां नेहरू जी ठीक कहते हैं मैंने उनको प्रधान मन्त्री का निवास स्थान देने के लिए कहा या लेकिन उन्होंने मंजूर नहीं किया तो क्या सरकार यह बतायंगी कि यह बिड़ला हाउस सिर्फ इस बिना पर नहीं लिया गया है श्रौर गांधी स्मारक नहीं बन रहा है क्योंकि यह लोग बिड़ला जी को खुश करना चाहते हैं तो मैं यह जानना चाहता हूं कि जो सारे देश के राष्ट्रिपता हैं...

**ब्राध्यक्ष महोवय** : माननीय सदस्य का सवाल ख़त्म भी होगा कि नहीं ?

भी बागड़ी : एक मिनट भी लग जाय तो कौनसी बड़ी बात है ?

ग्रध्यक्ष महोदय : कभी ख़त्म तो होना<sup>.</sup> चाहिए ।

श्री बागड़ी: महात्मा गांधी के स्मारक बनाने की...

श्री म० ला० द्विषेती : प्रप्यक्त महोदय, भ्रापकी कलिंग यह है कि एक मिनट से भ्रधिक कोई एक व्यक्ति भ्रपना सवाल नहीं कर सकता है...

ग्राध्यक्ष महोदय : भ्राप बैठ जाइये मैं देख लूंगा।

श्री बागकी: गुरु तेग वहादुर शहीद हुए उसी तरीके से गांधीजी शहीद हुए श्रीर गुरु तेग बहादुर की शहीदी जगह पर गुरुद्वारा विदेशी राज्य में बना...

**ग्रध्यक्ष महोदय** : ग्राडंर, ग्राडंर ।

श्री बागड़ी: सवाल तो मुझे पूछ लंने दिया जाय।

ग्राध्यक्ष महोदय : सवाल भापने कर लिया। श्री बागड़ी: मेरा सवाल पूरा नहीं हुआ है।

**भ्रम्यक्ष महोदय**ः श्रव पूरा तो पूरे घंटे में नहीं होगा। तो मैं घंटे भर की तो इजाजत माननीय सदस्य को नहीं देसकता।

श्री बागड़ी: मेरा सवाल यह है कि जिस तरीके से गर तंग बहादुर की शहीदी जगह पर गुच्छारा बना है भीर वह विदेशी राज्य में बना था भीर जैसे राम, कृष्ण भ्रादि महा-पुच्चों की शहीदी जगह को यादगार बनाया गया है तो क्या सरकार इसकी वजह बतला-येगी कि भ्रपने देश में भ्रीर भ्रपने राज्य में राष्ट्रपिता महात्मा गांधी की शहीदी जगह पर कोई यादगार क्यों नहीं बनाई गई है ? दरभ्रसल यह सब सरकार के लोग बिड़ला के हाथ में बिके हुए हैं।

श्री भक्त दशन: श्रीमन्, चूकि माननीय सदस्य ने प्रपने प्रश्न में प्रधान मन्त्री का उल्लेख किया है इसलिए प्रधिक से घ्रीधक यह हो सकता है कि उनके इस प्रश्न को मैं प्रधान मन्त्री तक पहुंचा दूं।

## Haldia Refinery

\*417. Shri Vishwa Nath Pandey:
Shri P. R. Chakraverti:
Shri P. C. Borooah;
Shri Heda:
Shri Heda:
Shri Indrajit Gupta:
Shri R. S. Pandey:
Shri Rajeshwar Patel;
Shri Vidya Charan Shukla:
Shri Vidya Charan Shukla:
Shri Yashpal Singh:
Shri Kapur Singh;
Shri Linen Bhattacharya:
Dr. Ranen Sen:

Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Starred Question No. 70 on the 18th August, 1985 and state:

(a) whether the negotiations with foreign firms for the setting-up of Haldia refinery have since been concluded; and (b) if so, the outcome thereof?

The Minister of Petroleum and Themicals (Shri Humayun Kabir): (a) and (b). No Sir. The negotiations are continuing.

भी विश्वनाथ पाण्डेय : मैं यह जानना पाहता हूं कि यह निगोशिएशंस कब तक समाप्त हो जायेंगी ?

Shri Humayua Kabir: It is very difficult to give a definite date, but we are hoping to complete the negotiations by perhaps 31 January 1966.

श्री विश्वनाथ पाण्डेय : यह हिल्दया तेल शोधक कारखाना स्थापित करने में भ्रनुमानत: कितना बन व्यय होगा ?

Shri Humayun Kabir: Till the negotiations are completed and we know the specific proposals, how can I give the figures?

Shri P. R. Chakraverti: Which are the firms which have offered to cary out this project?

Shri Humayun Kabir: There are taree specific offers: one is from a combination of a German an American firm, another is from the Rumanian organisation and the third from a French firm, CFP.

Shri P. C. Borooah: Will this refinery be fed by crude oil produced in North-East Assam? If so, what will be the length of the pipeline through which the crude has to pass?

Shri Humayun Kabir: At present negotiations are proceeding on the basis that it will be working largely on imported crude.

Shri Indrajit Gupta: Since out of these three offers mentioned by the Minister, two are from private foreign firms and one from a Government organisation, I presume on government to government basis, may I know whether Government has decided, at least in principle on the question whether this new refinery will be in the public sector or will be

part public-owned and part privateowned?

Shri Humayun Kabir: It will be a public sector enterprise; it has been decided that any concern in which the Government of India hold 51 per cent or more of the shares is a public concern.

Shri Indrajit Gupta: I did not want that technical answer. I wanted to know whether it would be in the public sector or not. He has said that if 51 per cent of shares is held by Government it will be a public concern and all that.

Mr. Speaker: That was in the second part of the answer. In the first part, he answered that it would be in the public sector.

Shri Hem Barua: At the same time, he has said that if 51 per cent of shares is held by Government, then it becomes a public concern.

Mr. Speaker: Order, order, I have not called him.

Shri D. C. Sharma: May I know what attempts would be made in order to make this kind of refinery, when fully constructed, proof against any future shelling or bombing by the Pakistani people?

Shri Humayun Kabir: This is a question of general defence. The measures which are taken for the defence of the country will apply equally there.

Shri Kapur Singh: Once again wrong English has been uttered on the floor of the House.

Mr. Speaker: I am not here for correcting English.

Shri Hem Barua: Prof. Kablr was my professor in the University. He speaks good English.

Mr. Speaker: I should ask the professors and other literary persons to sit together and decide what should be done. श्री यशपाल सिंह : अंग्रेज चल गयेश्रंग्रेजी रह गयी है इसलिए जो अंग्रेजी गलत बोलत हैं वह भी देश की सेवा करते हैं।

Shri D. C. Sharma: I think he was referring to the Minister.

Mr. Speaker: Unless I identify a Member, he should not stand up, whoever he might be.

श्री यशपाल सिंह: क्या सरकार यह बतला सकती है कि फौरन कालबरेशन के ऊपर हम लोग कब तक डिपेंड करेंगे जबिक जनरल शारधा नन्द सिंह ने यह बयान दिया है कि अगर हिन्दुस्तानियों को प्रोस्साहन दिया जाय तो यह काम बगैर किसी कोलबरेशन के भी हो सकता है।

Shri Humayan Kabir: The best answer to that is that Gen. Saradanand himself is depending very largety on foreign collaboration. In any case, we expect to be self-supporting in the course of about seven years.

Shri Bhagwat Jha Azad: Is it not a fact that from the point of view of prospecting or refining or the necessity of oil consumption in this country, Haldia coming up will be absolutely a death blow to the Barauni Refinery and thereby to the expansion of the country? Has this been assessed or not?

Shri Humayun Kabir: The hon. Member is not correct. In fact, assessments have been made, and Haldia is an imperative necesisty for the country.

Shri Bhagwat Jha Azad: Absolutely wrong.

Shri Kashi Ram Gupta: The present position of the refineries is that there is 20 to 25 per cent extra petrol. Will the Government see that future refineries are so adjusted as to minimise this production so as to meet the contingency?

Shri Humayun Kabir: The point mentioned by the hon. Member is very much in Government's mind, and therefore in all new refineries we are taking steps to see that the production pattern is such that the production of motor spirit is kept at the minimum.

Mr. Speaker: Next question.

Shri A. P. Sharma: 426 may also be taken up.

# हिन्दी का प्रचार

# + \*418. श्री म० ला० द्विवेदी : श्री स० चं० सामन्त :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) हिन्दी का प्रचार करने के लिए सरकार ने कौन कौन से सरकारी तथा गैर-सरकारी संगठन स्थापित किए हैं;
- (ख) गह-कार्य मन्त्रालय द्वारा नियुक्त की गई हिन्दी सलाहकार समिति द्वारा किए गए कार्य तथा शिक्षा मंत्रालय क भ्रमीन काम कर रही समितियों द्वारा किए गए कार्य में क्या भन्तर है;
- (ग) क्या उनके कामों में कोई समन्वय है; भीर
- (घ) यदि नहीं, तो एक ही प्रकार के कामों के लिए विभिन्न समितियां बनाने के क्या कारण हैं?

शिक्षा मंत्रांलय में उपमंत्री (भी भक्त बर्शन) : (क) से (घ) विवरण सभा पटल पर रख दिया गया है। [मुस्तकालय में रखा गया । देखिये संख्या एल टी-5229/65]

श्रीमन्, प्रश्न संख्या 418 के उत्तर में सभा पटल पर रखे जाने वाले विवरण में एक ग़लती था गई है जिसका कि मैं भापकी भाजा से मंगोधन करना चाहता हूं। विवरण के भाग (ख) में जहां 1959 छपा है वहां 1951 होना चाहिए।

श्री म० सा० हिवेबी : सरकार के विभिन्न मन्त्रालयों में भाषा का जो प्रयोग किया जाता है उसके स्वरूप के निर्धारण ग्रीर प्रविधिक भीर वैज्ञानिक शब्दावली के बनाने का काम किस मन्त्रालय के मुपुई है भीर उसे विभिन्न मन्त्रालय मानते हैं ग्रथवा नहीं ?

भी भक्त दर्शन : श्रीमान्, यह जो कोम्रारिडनेशन या तालमेल करने का कार्य है यह शिक्षा मन्त्रालय का है। इसके लिए एक स्थायी भ्रायोग जिस गब्दावली भ्रायोग टर्मिनीलोजी कमीशन कहते है वह नियुक्त है भीर उसके भन्तगंत सेंट्रल हिन्दी डाइरैंबटोरेट शब्दावली बनाता है भीर सभी मन्त्रालय जहां तक मेरी जानकारी है उसमें सहयोग देते हैं।

श्री म० ला० द्विबंदी : क्या मन्त्री महोदय को यह विदित है कि भारत सरकार का सूचना मन्त्रालय और विशेष कर भ्राल इंडिया रेडियो में भाषा जो शिक्षा मन्त्रालय द्वारा नियत की जाती है उसका पालन नहीं किया जाता है, यदि नहीं किया जाता है तो उस सम्बन्ध में कोभ्रारडिनेशन के लिए क्या उपाय किया जा रहा है ?

भी भक्त वर्धन : श्रीमन्, इस प्रक्त का सम्बन्ध शिक्षा मन्त्रालय से नहीं है क्योंकि सूचना धौर प्रसारण मन्त्रालय ने धपनी एक ऐसी शब्दावली बनाई है जो कि धाम जनता की समझ में सरलता से धा जाय।

Shri S. C. Samanta: Is it not a fact that the work of the Hindi Siksha Samiti of the Education Ministry and the Hindi Salahkar Samiti of the Ministry of Home Affairs is similar, and if so, why are these two separate committees being kept?

Shri Bhakt Darshan: Sir, I have explained in the statement laid on the Table of the House, in reply to part (b) of question No. 418, thus:

"The Hindi Salahkar Samiti has been set up by the Ministry of Home Affairs to advise the Government mainly on matters relating to the progressive use of Hindi for official purposes of the Union and use of Hindi for official work in Hindi-speaking States. It also advises the Government on general matters concerning the development and propagation of Hindi. The Hindi Shiksha Samiti, set up by the Ministry of Education in 1951, advises the Ministry of Education on specific problems relating to development and propagation of Hindi .....".

श्री बक्तपाल सिंह : क्या मैं जान सकता हूं कि इस समय एजूकेशन बजट का जो रुपया है, उसका कितना फ़ीसदी रुपया हिन्दी प्रचार पर खर्च होता है ?

श्री भक्त बर्गन : श्रीमन्, फीसदी तो मैं नहीं बता सकता, लेकिन भाननीय सदस्य को यह जान कर प्रसन्नता होगी कि तीसरी पंच-वर्षीय योजना में लगभग ढाई करोड़ रुपये हिन्दी के प्रसार के लिए रखे गए थे?

# कुछ भाननीय सबस्य : बस ?

भी भक्त बर्धन : लेकिन हमारी यह प्राण्ञा है कि तीसरी पंचवर्षीय योजना की समाप्ति तक लगभग साढ़े पांच करोड़ क्यंबे खुवे हो जायेंगे, जीट चीथी पंचवर्षाय योजना के लिए इसके में. प्रजिक धन राणि स्वीकत की जायेगी।

Mr. Speaker: I might make that point clear. I got a hint of it on that day. There was insistence that when a question had been linked with another the Member must put two supplementary questions.

Shri Hem Barua: That day you allowed two.

Mr. Speaker: I did; it was for special reasons. There was a special delegation from outside and I did not want scenes to be created here. Otherwise, I was humiliated and insulted at that moment. I must make it clear. If a question is linked with another at the request of some Member or on the desire of the House the sponsor of the second question has got only one supplementary to put.

श्री समु लिमये : ग्रध्यक्ष महोदय, मैं एक खुलासा चाहता हूं। धागर वह सदस्य यह नहीं चाहता है कि उसके प्रथन को दूसरे के साथ जोड़ा जाये, तो ग्राप क्या करेंगे ?

**धाध्यक्ष महोदय** : फिर मैं नहीं जोड़ंगा, लेकिन धगर हाउस की इच्छा होगी, तो वह जोड दिया जायेगा ।

Dr. L. M. Singhvi: Are the government aware that members of both committees, Hindi Salahkar Samiti and Shiksa Samiti have been feeling strongly that their task extremely frustrated in the matter of propagation of Hindi and progressive adoption of Hindi for various purposes and, if so, whether the government proposes to step up the programme of implementing such commendations as they have made and complete their work so that there is greater satisfaction reassurance in the country about the government's intention in the matter of propagation of Hindi?

Shri Bhakt Darshan: Sir, may I assure the hon. Member that the re-

commendations of both these committees are given due consideration and most of them are implemented as speedily as possible.

Shri Hanumanthaiya: Will the hon. Minister please tell the House if there was a suggestion made in the advisory committee of the Ministry of Education that a Central Hindi University may be established in the south for this purpose and, if so, how far has it progressed?

The Minister of Education (Shri M. C. Chagla): About the idea of the establishment of universities, our present thinking is that we should not establish any new universities in the Fourth Plan.....

Shri Ranga: Except the Jawaharlal Nehru university?

Shri M. C. Chagla: That was in the Third Plan.

Shri Ranga: This also can be started that way.

Shri M. C. Chagla: If my hon friend will permit me to complete the answer, to the extent that we can help the cause of Hindi there should be no difficulty at all in establishing university centres. The present thinking is instead of having all the eleborate machinery of the university, vice-chancellor, registrar and buildings, we could have sufficient complexes of colleges we could have university centres as my hon. friend wants us to pursue that idea. We will certainly see whether it could be done.

Shri Narasimha Reddy: What steps is the Ministry of education taking to propagate non Hindi languages in Hindi areas and also how much money has been spent so far or is allotted for such propagation and have any tangible results been achieved, and also has the government found any inclination on the part of the northern gentlemen to learn any one of the non Hindi languages?

Shri Bhakt Darshan: Sir in the Ministry of education we have got a separate section for the development of modern Indian languages other than Hindi and Sanskrit.

Shri Narasimha Reddy: What is the money spent?

Mr. Speaker: He has asked about the money allotted, results achieved and all those things.

Shri Bhakt Darshan: I have not got the exact figures with me.

Mr. Speaker: A statement may be placed on the Table of the House.

Shri S. N. Chaturvedi: May I know if the Kendriya Hindi Shikshana Mandal at Agra is meeting the demand for teachers in the non-Hindi States to the fullest extent, and whether there is any proposal for expansion of this institution and the opening other institutions like that?

Shri Bhakt Darshan: Sir, our Central Hindi Institute at Agra is being gradually expanded; it is meant to supplement the training of Hindi teachers which is already being carried on in different States.

Shri D. N. Tiwary: There are several committees, both official and nonofficial, for the propagation of Hindi; whether they are doing the work properly or not is another mater; may I know whether there is any organisation to find out what improvement has been made in the propagation of Hindi in non-Hindi speaking States from year to year?

Shri Bhakt Darshan: Yes, Sir. The results have been quite encouraging and we hope that in the years to come it will get further momentum.

Shri Vasudevan Nair: In the I statement, it is said that it is proposed to establish some Hindi medium schools and colleges in the non-Hindi speaking areas by the fourth Plan period. May I know whether this does not go against the standard spirit of the decision already taken at highest levels

that the medium of instruction should be the regional languages in the various regions, and how does this tally with the decision already on record as far as as the Government is concerned?

Shri M. C. Chagla: There is no inconsistency. Even if ultimately the medium of instruction in the different universities will be the regional languages, I hope the South will continue to study Hindi and the North to study non-Hindi will continue languages. There could be no objection in having schools and colleges where Hindi can be studied and hope very soon we will have schools and colleges in the North where non-Hindi languages are studied. There is no inconsistency between the two.

Shrimati Lakshmikanthamma: May I know whether there are any Hindimedium public schools in non-Hindi States and, if not, whether Government propose to set up more Hindimedium schools for the non-Hindi States?

Shri Bhakt Darshan: Sir, there are some such schools run by private agencies. We have been helping them to some extent. Now, for the fourth Plan, we have proposed that if the State Governments desire, then, we may give them hundred per cent aid for opening such schools and colleges.

भी रामेश्वरानन्व : सारे भारतवर्ष में भार्ष समाज की तरफ से जो गुरुकुल खुले हुए है, अंग्रेज के वक्त से भाज तक उन्होंने हिन्दी के लिए जितना प्रचार किया है, सम्भवत: सरकार द्वारा खुली हुई संस्थाओं ने भी नहीं किया है। मैं यह जानना चाहता हूं कि जिन गुरुकुलों ने सारे भारतवर्ष में हिन्दी-प्रचार के लिए सब से भधिक काम किया है, गिक्षा मंत्रालय उन को वर्ष भर में कितना रुपया देता है।

भी सक्त दर्शन : श्रीमान्, गुरुकुलों का प्रश्न इस से सम्बन्धित नहीं है, . . . . श्री रामेश्वरानम्ब: क्या वे हिन्दी का प्रवार नहीं करते हैं ?

श्री भक्त दर्शन: ... लेकिन मैं माननीय सदस्य की आनकारी के लिए यह सूचना देना चाहता हूं कि हमारे संस्कृत यूनिट के प्रन्तगंत गुड्डुलों को सहायता दी जाती है प्रौर तीसरी पंच-वर्षीय योजना में लगभग साढ़े छ: लाख रुपये की सहायता हम प्रव तक दे चके हैं।

भी रामेश्वरानन्द : वर्ष में उन को क्या देते हैं ?

Shri P. C. Borocah: Hindi is spoken differently in different Hindi-speaking States and this puzzles the mind of the people of non-Hindi speaking areas. So, may I know which Hindi is going to be propagated in non-Hindi speaking states?

Shri Bhakt Darshan: Sir this is the very objective of the Central Hindi Institute at Agra, where we have been inviting teachers from all the non-Hindi-speaking States so that they may learn the standard type of Hindi.

भी भागवत सा आजाव: मैं यह जानना वाहता हूं कि चूंकि जो राज्य केन्द्र से हिन्दी में कारोबार करना चाहते हैं, वे यह समझते हैं कि उन के हिन्दी पत्नों का यहां पर ट्रांस्लेशन नहीं हो सकेगा, इसलिए हिन्दी के प्रचार घौर प्रसार के लिए क्या शिक्षा मंत्रालय यह घावक्यक नहीं समझता है कि उन की इस घाशंका को निर्मूल किया जाये धौर यहां पर हिन्दी के पत्नों के ट्रांस्लेशन का समुचिन इन्तजाम किया जाये !

श्री भक्त वर्शन:श्रीमान, मुझे बेद है कि राज भाषा का प्रश्न शिक्षा मंत्रालय में सम्बन्धित नहीं है। वह गृह मंत्रालय से सम्बन्धित है श्रीर मैं भाषा करता हूं कि वे इस बारे में निराकरण करेंगे।

Shri Kapur Singh: What steps, if any, have been taken to ensure that such propagation of Hindi at the high level of the Government does not tend to stifle the legitimate growth and development of the non-Hindi languages of India?

Shri Bhakt Darshan: Sir, I must assure the hon. Member that this misgiving should be given up altogether. We have been encouraging all the modern Indian languages simultaneously with full vigour.

Shri Hem Barua: About the standard language, I am in a fix. Some people from Patna tell me that the Hindi spoken in Patna is the best; some say the Hindi spoken in Banaras is the best. Some say the Hindi spoken in Allahabad is the best. Some say the Hndi spoken in Delhi is the best. May I know which is the standard Hindi?

**Shri Bhakt Darshan:** Sir, in my opinion, the Hindi used in the translation of the Constitution is the standard one.

संघ राज्य क्षेत्रों में प्रजातग्त्रात्मक शासन प्रणाली

# \*419. श्री स० चं० सामन श्री म० ला० द्विवेदी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) ऐसे कितने संघ राज्य-क्षेत्र हैं जहां प्रजातंत्रारमक शासन प्रणाली सफलता-पूर्वक वल रही है भीर जिनके बारे में सरकार को इस भाशय की रिपोर्टे प्राप्त हुई हैं तथा इस भाषार पर शेप संघ राज्य-क्षेत्रों के बारे में सरकार को किन न्यूनताश्चों का पता वला है;
- (ख) क्या प्रजातंत्रात्मक इकाइयों के रूप में इन संघ राज्य-सेत्रों की प्रशासनिक कठिनाइयां, धार्षिक विष्ट से सक्षमता और उनके संसाधनों का अध्ययन करके इनके बारे में, मंत्रालय को सलाह देने के लिये कोई स्थायी धवना धस्यायी व्यवस्था की गई है;

- (ग) यदि नहीं, तो उसके क्या कारण हैं; ग्रीर
- (घ) प्रजानंबात्मक शासन प्रणाली को सफल बनाने के सम्बन्ध में हुई प्रगति से संसद् को प्रवात कराने के लिये क्या कार्यवाही की जा रही है ?

गृह-कार्य अंत्रालय में राज्य मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (बी हाणी): (क) से (घ). सदन के समा-पटल पर एक विवरण रख दिया गया है।

## विवरण

- (क) पांच संघ-राज्य केंद्रों धर्यात् हिमाचल प्रदेश, मनीपुर, विपुरा, पांडीचेरी ग्रीर गोमा, दमन व दीव में संध-राज्य केंद्र प्रश्नित्यम, 1963 के भ्रधीन विधान सभाएं ग्रीर मंत्रिपरिषदें बनाई गई हैं। इन केंद्रों में से किसी की भी सरकार से मोजूदा व्यवस्था की कार्य प्रणाली में किसी कमी की मुचना नहीं मिली भौर ये सरकारें उक्त प्रधिनियम में निर्धारित योजना के भ्रनुसार चल रही हैं।
- (ख) प्रौर (ग). प्रशासन सम्बन्धी ऐसी कोई कठिनाइयां सामने नहीं प्राई जिनसे इसके बारे में कोई व्यवस्था बनाने की जरूरत पढ़े। प्रपने प्रशासकीय और विकास सम्बन्धी खबों के लिये इन क्षेत्रों को जिन प्रतिरिक्त साधनों की घावश्यकता थी वे उन्हें भारत की संचित निधि में से प्रनुदान तथा ऋणों के रूप में उपलब्ध कराये जा रहे हैं।
- (ष) इन क्षेत्रों की प्रमुख उपलब्धियों तथा गति विधियों का एक संक्षिप्त विवरण गृह संदालय के वार्षिक प्रशासन प्रतिबेदन में दिया गया है। ये प्रतिबेदन प्रति वर्ष संसद् बजट प्रधिवेशन में सदस्यों को भे े जाते हैं।

Shri S. C. Samanta: Is it not a fact that the public of Andaman and Nicobar islands are constantly demanding a legislative assembly in the territory? May I know whether in-

stead of that, they are also demanding that more facilities and powers should be given to the advisory committe, Chief

Shrl Hathi: They have demanded that their representatives in Parliament should be elected and not nominated. They have also said that there might be a legislative assembly, but the Constitution does not provide for that.

Shri S. C. Samanta: May I know whether any separate discussion on the reports on these Union Territories where there are legislative ssemblies will be taken up in this House and the motion will be brought by the ministry itself?

Shri Hathi: When the Home Ministry's Demands for Grants come up for discussion, these things can be discussed.

श्री मि ला दिवेदी : जो वस्तव्य सभा-पटल पर रखा गया है उस में बताया गया है कि भ्रजीवमेंट्स की रिपोर्ट सदन में सालाना दी जाती है। प्रश्न में यह पूछा गया था :

"the steps being taken to acquaint the Parliament about the progress made in making the administrative set-up a success".

इसका कोई उत्तर नहीं झाया है। मैं जानना बाहता हूं कि जो प्रशासनिक ढांचा पार्ट सी० स्टेट्स में सैट झप किया गया है, वह सफल हो इसके सम्बन्ध में इस मंजालय का क्या नियंजण है और पॉलिमैंट को इसके बारे में कब और कैसे मूचित किया जाता है?

भी हाची: एडमिनिस्ट्रेटिव सैट धप जो यूनियन टैरिटरीज में है, वह दो प्रकार का है। एक तो धार्टिकल 239 के नीचे है जिसके द्वारा ये सब टैरिटरीज . . .

I am sorry, Sir, I shall give the answer in English. Under article 239 of the Constitution, all these territories are being administered by the President through an officer desig3525

nated by him. But under article 239A, it is provided that the Parliament may by law constitute legislatures in the five States of Himachal Pradesh, Manipur, Tripura, Pondicherry and Goa, Daman and Diu. Therefore, these five States legislative assemblies. Whether the set-up works well there or not, the legislative assemblies there can look into it. So far as territories which are directly governed are concerned, this Parliament has the power and in the annual administration reports, we have given details of their development

Shri Harish Chandra Mathur: In view of the government's accepted policy to have only large States, may I know what steps have been taken already or are proposed to be ken now to see that these States are eventually amalgamated with the adjoining areas?

Shri Hathi: For the present there is no proposal, except for the merger of Goa, Daman and Diu, which is being considered.

Shri Harish Chandra Mathur: Do I take it that the government's policy is to keep the under direct rule and not merge them with the adjoining areas? If that is not the policy, what steps have been taken?

The Minister of Home Affairs (Shri Nanda): There is no question of any new policy being enunciated here and now. The policy has been so far operating and I think it can still be an open question. It is not for all time that this set-up is going to be there.

Shri Sham Lal Saraf: May I know whether the administrative set-up for different centrally administered units has been declared; if so, what are the criteria on which such a set-up has been agreed to?

Shri Hathl: As I said, it is not a question of any agreement in regard to the set-up. In the Constitution it is provided that the Union Territories are to be administered through the

President. Under article 239(a) it is provided that Parliament may by law constitute a legislative assembly and council of ministers. This is the set-up, and either one of these two types is functioning in the Union Territories.

Shri Shinkre: Have the Government by now realised that the very nature of these Union Territories is a negation of democracy as a result of too much interference by the Union bureaucracy; if so, may I know what steps they are contemplating to take to establish proper democracy in these Union Territories?

Shri Nanda: I am sorry I have to answer that. It is not a question of any interference, but it is only help and assistance that is given to them.

Shri Shinkre: You may call it help.

श्री मधु लिमये : क्या मनीपुर, त्रिपुरा ग्रीर हिमाचल प्रदेश में जिम्मेदाराना हकूमत के सिद्धान्त को मुकम्मल तौर पर लागू करने की दृष्टि से ग्रीर ग्रन्य राज्यों में ग्रीर उन राज्यों में जो फर्क है, उसको मिटाने की दृष्टि से, सरकार कोई कार्रवाई करने वाली है?

श्री हाथी : ग्रभी तक कोई कार्रवाई करने की बात नहीं है । जो हिमाचल, गोमा, पांडीचेरी, मनीपुर, विपुरा . . . .

भी सभु लिसमें : प्रश्न गोधा श्रीर पाडीचेरी के बारे में नहीं था । पांच धलग हैं, दो घलग हैं ।

क्रम्यक महोबय : प्रश्न घापका हो गया कि ये जो यूनियन टीरेटरीज हैं, इन को टूसरे राज्यों के बराबर लाने के लिए क्या कोई इस वक्न विचार हो रहा है।

भी मधुलिमयें : गोधा ग्रौर पांडीचेरी के बारे में मैंने इसलिए नहीं किया क्योंकि मैं चाहता हूं कि गोधा को महाराष्ट्र में मिलाया जाये ग्रौर पांडीचेरी को तामिलनाड में। **ग्रध्यक्ष महोदय**ः जवाब दिया जाये ।

भी हायी: मैं जवाब दे चुका हूं।

श्री घर सिंठ सहगल: प्रभी धाप ने बताया है कि पांच यूनियन टैरिटरीज में घाटिकल 239-ए के द्वारा धाप काम कर रहे हैं। लेकिन दूसरी जो यूनियन टैरिटरीज हैं उन में कांस्टीट्रयूणन को बदल करके कब तक घाप का काम करने का विचार है ? वहां पर कब तक घाप कांशिण करेंगे कि 239-ए के मताबिक कार्य हो ?

श्री हाणी: ऐसा तो अभी कोई इरादा नहीं है।

Shri Hari Vishnu Kamath: Is the House to understand that the proposal made by the Prime Minister to the Chief Minister of Goa, Shri Bandodkar, in July-August last with regard to general elections in the near future to decide the future of Goa, the proposal which virtually shattered to smithereens the Glass House at Bangalore—has been finally shelved because of the emergency, because of the conflict with Pakistan or for other reasons, and is there a similar proposal for Pondicherry also?

**Shri Shinkre:** Or, is it that too many glasses were broken at Bangalore?

The Prime Minister and Minister of Atomic Energy (Shri Lai Rahadur Shastri): Well, of course, these decisions are neither modified nor changed on account of the shattering of glasses or breaking of glasses—I may assure the hon. Member about that. Perhaps, the hon. Member from Goa is rather frightened of it more than we. But it is true that on account of the emergency we felt that this matter could be postponed for the time being.

Shri Hari Vishnu Kamath: What about Pondicherry?

Shri Lai Bahadur Shastri: That question has not arisen at all.

Mr. Speaker: Next Question—Shri Yashpal Singh.

Shri Yashpal Singh: Char Dow Shoonya.

The Minister of Education (Shri M. C. Chagla): Question No. 420.

An hon. Member: Four Twenty (Interruptions).

Mr. Speaker: Order, order.

श्रम्थक महोवय: 420 में ही क्यों सब इंटिरेस्टिड हैं ? हर तरफ से भावाज भ्राने लग गई है।

भी हुकम चन्द कछ्वायः चीज ही ऐसी है।

Dr. L. M. Singhvi: Sir, it would be best to abolish this number from the Question List altogether.

Mr. Speaker: No, no; rather the Members should detach themselves of the idea that lies under that.

Shri M. C. Chagla: Sir, I appreciate that there is a bad odour about this number, but I cannot help it.

## India Office Library

•420 Shri Yashpal Singh: Shri Bhanu Prakash Singh: Shri M. L. Dwivedi; Shri S. C. Samanta: Shri Vidya Charan Shukla; Shri D. C. Sharma;

Will the Minister of Education be pleased to state:

- (a) the progress so far made in getting the India Office Library shifted from London and the difficulties in bringing the same to India; and
- (b) the time by which it is expected to be brought to India?

The Minister of Education (Shri M. C. Chagla): (a) Attention of the hon'ble Members is invited to my reply to Starred Question No. 203 on 25th August, 1965. No progress has been made since then. (b) It is impossible to hazard a guess at this juncture.

श्री यज्ञवाल सिंह : यह सवाल इतिना लम्बा चला जा रहा है और इतने दिनों से सगड़ा होता था रहा है, तो इस में जो देर हो रही है वह बिटेन की वजह से हो रही है या पाकिस्तान की वजह से हो रही है ?

Shri M. C. Chagla: I am very happy to tell this House that this is one issue, perhaps the only issue, on which Pakistan and India are agreed. The difficulty, which is mainly procedural, has been caused by the United Kingdom. I have been looking into this matter ever since I was High Commissioner in London. I have pursued it here also. There has been considerable delay. I thought there were administrative delays only in our country but I find the delays in the United Kingdom are even worse.

भी यशपाल सिंह: जब कि यह प्रयोजन भग चुका है कि बाहे तो वह फिल्म्स रख ले या भ्रोरिजिनल बुक्स रख लें फिर भी देर हो रही है तो ग्रेट बिटेन कर रहा है या किसी भ्रोर बजह से है।

श्री मु०क० चागलाः यह देर ग्रेट विटेन की वजह से हो रही है।

श्री यक्कपाल सिंह: मंत्री महोदय ने बतलाया कि ब्रिटेन में भी प्रशासनिक देरियां होती हैं कामों में । तो मैं जानना चाहता हूं कि यह कार्य प्रशासनिक देरी के कारण इका हुआ है या ब्रिटिश सरकार जान बूझ कर रोके हुए है शरास्त की वजह से ?

श्री मु॰ क॰ वायला : इस में शरारत की बात नहीं हैं। ग्रेट ब्रिटेन ने प्रिसिपल कबूल कर लिया है। लेकिन कुछ प्रोसीजरल मुक्किल है।

Shri Vidya Charan Shukla: This matter has been pending since 1957. May we know the procedural difficulties which are holding up the decision this matter and which have been

brought to our notice by the British Government?

Shri M. C. Chagla: I ought to be quite frank with the House and I am prepared to tell the House what the position is. At the start the United Kingdom took up the impossible position that the property of the Office Library vested in that Government. Both ourselves and Pakistan strongly objected to it. Then, ultimately, after a great deal of regotiations, the United Kingdom Government agreed that the question of the right to this Library should be referred to a Tribunal. The Tribunal was decided upon. There were to be three members to be selected from the Privy Council. Then the difficulty was who should select them-whether the Lord Chancellor or Pakistan and the United Kingdom. Even on that there was not much difficulty. Then the question was what should be the terms of reference to this Tribunal. Well, that also is more or less settled. Then the next question was about a section in the India Office Library containing books belonging to Nepal and another section containing books belonging to Burma. The United Kingdom Government wanted to keep out any adjudication with regard to this. were prepared to agree, but Pakistan said that we must decide the whole question. We agreed with Pakitan. Now the only difficulty that remains is what is the law that the Tribunal should apply. We suggested that it should be left to the Tribunal. But the United Kingdom say that their law officers have suggested that this cannot be done and that we must decide what the law should be. I have evolved a formula and I have written to the Pakistan High Commissioner on the 22nd July whether they will accept the formula which we have evolved, and I have got a reply on the 26th of July that the matter was under consideration. We are now in November and we have received no reply. I have written to our High Commissioner in London to approach the Commonwealth Secretary and request him to approach 3531

Pakistan and find out whether they agree with this formula or they have another formula to suggest. But there has been no reply. So, as far as this side is concerned, we are pursuing the matter very vigorously.

Shri D. C. Sharma: What is the formula that the hon. Minister has proposed and what is holding up the implementation of that formula by the Pakistan and United Kingdom Governments?

Shri M. C. Chagla: Since this matter is under negotiation I do not think it will be right to tell the House what the formula is. But it is not being held up either by the United Kingdom or by Pakistan. I have received no reply from Pakistan. The United Kingdom Government also have sent no reply as to whether they accept the formula suggested by me as to the law that should be applicable to decide the ownership of the India Office Library.

Japanese Petro-chemical Experts

\*421. Shri S. C. Samanta; Shri Subodh Hansda; Shri M L. Dwivedi; Shri Yashpal Singh; Shri Onkar Lal Berwa; Shri Brij Raf Singh; Shri Gokaran Prasad;

> Shri Madhu Limaye: Shri D. D. Puri:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether the report of the sixman Japanese Petro-Chemical Experts' Team has been received; and
- (b) if so, the main recommendations thereof?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) and (b). I shall refer to the answer given to Question No. 493 dated 8th September, 1965, wherein it was stated that the survey team organised in 1964 by Japan Consulting Institute to study development of petro-chemical industries in India

had submitted its report to the Indian Investment Centre.

Shri S, C. Samanta: May 1 know whether the survey team visited all the oil-producing areas in India where there are possibilities of petro-chemical industries being fruitful?

Shri Alagesan: They visited most of the places. They went to Koyali in Gujarat, Bombay, Cochin, Madras etc.

Shri S. C. Samanta: May I know whether Indian experts were associated with them or were they consulted?

Shri Alagesan: They had talks with our exports of the Oil and Natural Gas Commission and others in the country as well.

श्री यशपाल सिंह: प्रयास का जो एक्स नो-रंगन हुमा है उस में ऐसा होता रहा है कि यह लोग प्रााकर के हमारों की मत पर इसे का ते हैं भीर कोई भी जिल्मेदारी नहीं लेशा है। तो क्या सरकार प्रयाजन को इस काम के लिये मजबूर करेगी कि जो लोग काम की जिम्मेदारी में सिर्फ जन के साथ बातबीत की जायेगी? यहां चार-चार करोड़ कपया खराब हो जाना है भीर वह कहते हैं कि "एस्सेंग्सेंट फेल्ड", तो मरकार इस के लिये क्या जगय कर रही है ?

Shri Alagesan: Exploration is being done by the ONGC with Russian assistance and by Oil India. There is no question of taking any responsibility. Both these organisations are responsible for exploration and results are produced.

श्री सथु लिमये : क्या यह बात सही है कि सरकार ने वादा किया था कि सरोनी में रागायनिक खाद को तथा। पेट्रें-केमिकल उद्योगों का समूह बनाया जायेगा । यदि यह बात सही है तो बया जायाने, विजयकों ने इस के बारे में कोई मुझाब दिशा है, या क्या उन को मुझाब देने के लिये कहा गया है ? 3533

Shri Alagesan: They visited ail these places. I do not have the report before me, but, as I said, it was submitted to the Indian Investment Centre. But there are certain schemes which are being investigated in Barauni; in fact, one private party has also been licensed to start a petro-chemical scheme.

#### Mass Civilian Rifle Training

\*422. Shri Karni Singhji: Will the Minister of Home Affairs be pleased to state:

- (a) the progress made in the implementation of scheme formulated by his Ministry for mass civilian rifle training;
- (b) the number of rifles imported for the purpose since the scheme was finalised; and
- (c) the number of people being trained year-wise under the scheme?

The Deputy Minister in the Ministry of Home Affairs, (Shri J. N. Mishra): (a) (i) Number of centres set up under the Civilian Rifle Training Scheme in the States/Union Territories is 673; and

- (ii) Number of persons so far trained at these centres is about 95,170.
- (b) Out of 20,000. .22 bore riles being imported for the purpose, 5,000 rifles have already arrived in India.
- (c) Year-wise break-up of people trained is not available.

Shri Karni Singhji: Is it a fact that originally, following the Chinese invasion, it was planned by the Government that two millions people would be trained in the art of rifle training every year; if so, what happened to that ambitious scheme?

Shri L. N. Mishra: We had not fixed any target; but it is a fact that after the Chinese aggression in 1962 we had an exhaustive and ambitious plan for training civilian people and we opened so many centres—as you will see, about 700 centres—but bee,

cause of want of rifles and also some organisation on the part of non-official bodies the programme could not make much headway. But we are trying to push up the programme and we hope that the programme will keep up.

Shri Karni Singhji: In view of the fact that rifle training as a whole is a very expensive thing, may 1 know whether the Government have any proposals to supplement the rifle training on a mass scale with precision air rifles to bring down the cost?

Shri L. N. Mishra: So for as nelp is concerned, we supply rifles to clubs. As for ammunition, people have to pay only one anna: the admission tee is Rs. 3. It is negligible and it would not be very costly so far as the people are concerned.

Dr. L. M. Singhvi: May 1 know whether the Government would recal! the assurance given by the hon. Prime Minister recently that arms would be distributed free, in large quantities. in the border areas to secure our frontiers from any invasion from outside and would the Government spell out any scheme that may have been formulated in pursuance of the declaration made by the Prime Minister so that either arms may be distributed free or arms on subsidised prices may be made available to people particularly in the western border States of our country?

Shri L. N. Mishra: Unfortunately, I was not here when the Prime Minister made that declaration. I nad answered a question on Wednesday last that this question was thoroughly discussed by the Chief Ministers' Conference and we decided to have home guards on a liberal basis in the border States and to train them and arm them.

Dr. L. M. Singhvi: It is not a question relating to home guards. My question related specifically to the free distribution of arms.

Mr. Speaker: That was what was discussed. This question was put. They said that they were not going to distribute these rifles to all people in the border areas but that regular home guards will be there in the border areas and the rifles will be issued to them.

Shri Nath Pai: The importance of training citizens in the use of rifles cannot be exaggerated when we see the dimension of the dauger that facing us all over the frontiers. am afraid the Government hardly realises that the schemes are becoming paper schemes. Is he aware that, in practice, the rifle training, like the digging of trenches when the bomb attacks are expected, has become a huge farce and that the training given is extremely superficial and, if so, may I know what steps are being taken to see that, we are not deceiving ourselves and that the training is taken seriously and imparted seriously?

The Minister of Home Affairs (Shri Nanda): In the first place, there is no question of any lack of realisation on our part about the importance of this matter, that is, a very large number of people must be trained and also particularly for the border areas—the people there must be trained—a force like the home guards in a very large numbers is required. I think if there are any deficiencies—there are—they should be made up and we should try to extend this as much as possible.

Shri Man Sinh P. Patel: Is it a fact that the rifle training is left to the district authorities of the State Governments and, if so, what assistance is given to the civilian rifle clubs created by the civilians?

Shri L. N. Mishra: As I said, we have got the civilian rife clubs in every State and also at district head-quarters and the training is also given at police stations according to our present scheme, and the assistance will be given in the form of rifes and ammunition to train the people.

भी भागवत सा धावाद : यदाप इस वात में हम कहमत हैं, जैसा कि गृह मंत्री जी ने कहा, कि रियुलाइ नेशन हैं। लेकिन वह निर्फ शब्दों में हैं। ग्रमी तक सरकार ने नेशनल राइफिल्स एमंसिएशन ग्रीर ग्रन्थ संस्थाओं के प्रार्थ पर सिर्फ पांच हजार राइफिल्स के प्रार्थात की घनुमति दी हैं प्रीर्थ प्रार्थ की 45 करोड़ जनता में से 95 हजार सोगों को राइफिल की ट्रेनिय दी है। मैं जानना चाहता हूं कि क्या इसके प्रलादा भी कोई कार्रनाई की गयी है, यदि भी गयी है तो क्या ?

भी स० ना० निभाः ऐसी बात नहीं कि कार्य नहीं किया गया है। जैसा में ने पहले बनलाया, राइफिल्स की कभी के कारण योजना पूरी नहीं की जा सकी, साथ ही गर सरकारी सन्धाएं भी ज्यादा यागे नहीं भावीं। जहां तक ट्रेनिंग का माल है केवल 95 हजार लंगों को है। ट्रेनिंग नहीं दें रायी है, उनके घतिरिक्त एन० मी० मी० भी राइफिल दें रायी है। जो हाल में योजना बनी है उमसे व्यांग है कि इस काम को किम तरह से आगे बहागा जाये।

Application of Articles of Constitution to J. & K.

\*423. Shri Hari Vishnu Kamath; Shri Hukam Chand Kachhavaiya; Shri D. C. Sharma: Shri Vishwa Nath Pandey; Shri Kindar Lai;

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 343 on the 1st September, 1965 and state:

- (a) the details of the proposals under consideration regarding the application of certain Articles of the Constitution to Jammu and Kashmir State:
- (b) whether such consideration and consultation with the State Government have been completed; and

# Oral Answers (c) if so, the result thereof?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). With the concurrence of the Government of the State of Jammu and Kashmir, an Order by the President under article 370 of the Constitution providing for the modified application to the State of the following articles of the Constitution of India for giving effect to the change in the designation of the "Sadar-i-Riyasat" to "Governor" is being issued shortly:

> Article 222. Article 361.

Article 367(4).

Proposal's for application to the State of the following other articles of the Constitution are under consideration in consultation with the State Government:

> Article 81. Article 325.

Article 326. Article 327.

Article 329.

Shri Hari Vishnu Kamath: May I know whether those Articles under the Constitution and those laws of the Indian Union which have so far been applied to Jammu and Kashmir have now been applied to the liberated areas of so-called Azad Kashmir and is the jurisdictional authority of the Union Government and the Government of Jammu and Kashmir complete over all those liberated areas? No reply?

The Minister of Home Affairs (Shri Nanda): The question is such that it does take a little time to grasp all its import. The question is whether our laws apply to the liberated areas of Azad Kashmir also. We have extended our laws to the liberated areas of Azad Kashmir. At present the administration is being carried on and all arrangements have been made. Whatever needs to be done, it will naturally be in accordance with the laws of the country.

Shri Hari Vishnu Kamath: I not satisfied with this kind of answer. Are you, Sir?

Mr. Speaker: That is being administered by any special machinery or the State Government of Jammu and Kashmir is administering those areas also according to State laws?

Shri Nanda: Yes Sir, that is so.

Shri Hari Vishnu Kamath: that it is officially known that the Prime Minister will shortly be going to Tashkent and then to Washington, is the Prime Minister in a position to state categorically and firmly that his talks with the Soviet Prime Minister and the American President will not be permitted to deviate into a discussion on the internal affairs of the Indian Union, particularly with reference to our relationship with Kashmir, and with regard to the extension of the Constitution to that State and the repeal of Article 370 at an opportune time in the near future?

Mr. Speaker: That he has answered.

Shri Hari Vishnu Kamath: He has answered that What answered was different.

Mr. Speaker: I have followed him.

Shri Hari Vishnu Kamath: What he said was this.

Mr. Speaker: Let him wait. shall tell him. Mr. Alvares complimented Mr. Kamath yesterday.

Shri Hari Vishnu Kamath: I do not need his compliments.

Mr. Speaker: Mr. Alvares should beware....

Shri Hari Vishnu Kamath: Let him....

भी प्रकाशबीर शास्त्री : श्रीमन, डा॰ श्यामा प्रसाद मखर्जी ने जम्म काश्मीर राज्य के सम्बन्ध में भारत सरकार को कहा था, एक प्रधान, एक विधान भीर एक निशान ।

18 साल के बाद भारत सरकार ने प्रधान मंत्री के सम्बन्ध में तो निर्णय किया लेकिन विधान धौर निशान के सम्बन्ध में ग्रभी तक भारत सरकार उस निर्णय पर नहीं पहुंच पायी जिसके लिए कि 17 साल पहले डा॰ श्यामा प्रसाद मखर्जी ने कहा था । मैं यह जानना चाहता हं प्रधान मंत्री और गृह मंत्री दोनों से कि जब पहले प्रधान मंत्री, श्री जवाहरलाल नेहरू, काश्मीर की जनता को श्रीर इस संसद को तथा देश को बार बार यह कह चुके थे कि संविधान की धारा 370 काफी घिस चकी है भीर जो शेष रह गयी है वह भी जल्दी घिस जायेगी, तो ऐसी क्या दिक्कत भारत सरकार के सामने है कि एक ग्रोर तो प्रधान मंत्री काश्मीर को भारत का श्रमिन्न भाग कहते हैं भीर दूसरी भ्रांग संविधान की धारा 370 को संविधान में रख कर स्वय दुनिया में सन्देह पैदा कर रहे हैं। इस धारा 370 को संविधान से क्यों नहीं हटा दिया जाता ?

श्रध्यक्ष महोदय : जब माननीय सदस्य सवाल करते हैं तो मेरा ध्यान सैं फिंड की सुई पर भी रहता है । मैं एक मिनट से ज्यादा वक्त नहीं दे सकता । इसलिए श्रायन्दा मैं बन्द कर दिया करूंगा यह खयाल माननीय सदस्य रखें ।

श्री नन्दा : जब से पहली बातें हुई हैं तब से पालियामेंट में इस नीति को काफी साफ किया गया है कि दफा 370 सहलियत पैदा करती है क्योंकि इसके द्वारा हम वहां जो भी घाटिकिल लागू करना चाहें बिना कांस्टी-ट्यूजन को चेंज किए हुए कर सकते हैं।

भी प्रकाशबीर शास्त्री : लड़खड़ाती भाषा मत बोलिये, स्पष्ट जवाब दीजिये।

भी नन्दा: जहां तक स्पष्ट हो सकता है स्पष्ट किया जा रहा है।

भौर इसी तरह से वक्तन फवक्तन वहां कई नई नई भाटिकिल्स लागू की गयी हैं। इस सवाल का जवाब कई बार दिया गया है। इस बारे में सुब से बड़ी बात तो मुझे यह कहनी है कि जो सैवाल माननीय सदस्य ने खड़ा किया है प्राज की हालत में उसका महत्व बहुत कम हो गया है। हमारा तरीका है जम्मू काश्मीर सरकार के साथ मिल कर काम करने का घौर उसके साथ मिल कर हम क़दम उठाते जा रहे हैं, घौर मैं समझता हं कि इस बक्त जो हमारी पालिसी है उससे लाभ हुमा है। हमारा स्टेंड इस मामले में सही है। इससे ज्यादा कहने की जरूरत नहीं है।

भी प्रकाशबीर शास्त्री: अध्यक्ष महोदय, मैं आपको प्रोटेक्शन चाहता हूं . . .

मध्यक्ष महोवय: मैंने भ्राप को बहुत मौकादिया, इस में भ्राप का नाम भी नहीं था।

श्री हुकम चन्द्र कछ्वाय: हमारे जवानों ने जो गुलाम काइमीर को घाजाद किया, पाफ के घनधिकृत कच्छे में से छुड़ा कर काम्मीर के जिस मूम्माग को हमारे बहादुर जवानों ने भभी हाल में घाजाद किया है क्या सरकार उन घाजाद हुए इलाकों में इधर के लोगों को बसाने का विचार रखती है ? चाहे वह यह धारा हटाये या न हटाये, घगर सरकार घभी उस धारा को नहीं हटा रही है तो न हटाये लेकिन जो स्थान हम ने हाल में मुक्त किये है उन पर इधर के लोगों को सरकार बसाने का विचार रखती है या नहीं ?

भी नन्दा : यह सवाल नहीं उठता है ।

श्री हुकम चन्द्र कछवाय : मेरा एक व्यवस्था का सवाल है ग्रीर मैं ग्राप की व्यवस्था चाहता हूं कि माननीय मंत्री ने ऐसा क्यों कहा कि वह इस सवाल में नहीं उठता है? जब ग्राप ने मेरे प्रका को उजाबत देथी है ग्रीर माननीय मंत्री ने उस का उत्तर विया तो मैं पूछना चाहता हूं कि किस कारण यह सवाल नहीं उठता है।

Shri Hem Barua; It was yesterday in the Rajya Sabha that our hon. Prime Minister has said that not Kashmir only would be discussed at Tashkent; that means that he would discuss not only Kashmir but other Indo-Pakistan problems also. On the the hand, on the floor of this House, he said that Kashmir would not be discussed at Tashkent. May I know what the actual attitude of the hon. Prime Minister is towards this problem of discussing Kashmir at Tashkent? Is he going to discuss it?

Mr. Speaker: He has answered that already.

Shri Hem Barua: Yesterday he said like this in the Rajya Sabha. I had read it in this morning's papers.

Shri Hari Vishnu Kamath: That was exactly my question. And it has been reinforced now by my hon. friend's question.

Shri Hem Barua: May I submit that I had read it in this morning's newspapers that he had said like that in the other House?

Mr. Speaker: There are other remedies for it; he cannot raise it during the Question Hour in this manner.

मुझे कल पता चला । चेपरमैन बिहार कौंसिल ने मुझे बतलाया कि बिहार में यह फैसला कर लिया गया है कि नवैश्वन ग्रीवर के वक्त कोई व्यवस्था का प्रश्न नहीं उठेगा । मुझे बड़ी खुगी हुई इन बात को जात कर ग्रीर मैं चहता हु कि यह हाउस भी इसे कोंसिडर कर ने कि नवैश्वन ग्रीवर में व्यवस्था के सवाल न उठाये जाये ।

Shri Hem Barua; This is a very important matter. So, I would like to make one submission about it.

Mr. Speaker: I have not decided it.

Shri Hem Barua: The Prime Minister made one statement here and he has made another statement in the Rajya Sabha...

Mr. Speaker: This is not the occasion for it; he can raise it by other methods or in eny other manner he

likes, but not during the Question

Shri Ranga: Simply because some Members do not make use properly of the privilege of the House and try to raise a point of order during Question Hour, it is not proper to deny the other Members the right to raise a point of order even on a proper occasion.

Shri Hari Vishnu Kamath: That cannot be done under the rules.

Shri Ranga: That cannot be done.

## WRITTEN ANSWERS TO QUESTIONS

Report of Team on Development of Andamins

\*424. Shri P. R. Chakraverii: Shri P. C. Beroeah: Dr. Ranen Sen: Shri Dinen Bhattacharya: Shri N. R. Laskar: Shri Sidheshwar Prasad;

Will the Minister of Rehabilitation be pleased to state:

- (a) whether the team of officials that visited the Andamans to find out the potentials of rehabilitation of refugees from East Pakistan, has submitted its report:
- (b) whether an overall survey has been made in this region by the experts;
- (c) the estimate of the Central Government regarding the possibility of settling refugee families on agroindustrial economy, duly financed and developed; and
- (d) the number of refugee families already rehabilitated there and the number of families proposed to be shifted by March, 1966\*

The Minister of Rohabilitation (Shri Mahavir Tyagi): (a) The draft report of the inter-departmental Team constituted to prepare an integrated resource development plan for the islands is ready. It is expected to be finalised very shortly.

- (b) An over-all assessment of the development potential in various sectors has been made by the expert Members of the Team.
- (c) Accelerated development for which there is scope will create additional employment opportunities which can be utilised for the benefit of migrants from East Pakistan, repatriates from Burma and Ceylon and also others. The size of the development programme will however depend on the resources that will be available for it.
- (d) Two thousand eight hundred and sixty-one refugee families were rehabilitated in the Islands between 1949 and 1963. During 1964, about 200 Sahkaris and their families were sent to the Middle Andaman. About 400 more Sahkaris are proposed to be moved to the same area very shortly.

## Four-year Degree Course in Delhi University

#### \*425. Shri K. N. Tiwary: Shri P. R. Chakraverti:

Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the University of Delhi has set up a Committee to examine a proposal to introduce a four-year degree course to improve the educational standards:
- (b) whether the reorientation of the honours and pass courses has been suggested to equip the graduates better to pursue higher studies and to meet the manpower requirements of the expanding industrial and public undertakings; and
- (c) whether similar studies are being made in other Universities to improve the educational standards?

The Minister of Education (Shri M. C. Chagla): (a) and (b). Yes, Sir. The Committee will examine the various aspects of the proposal.

(c) Government has not received any reports of similar studies carried out by other Universities. However, a Committee of the University Grants Commission has carried out a systematic investigation into the problems relating to standards of higher education in Indian Universities.

#### Propagation of Hindi

- \*426. Shri Yashpal Singh: Will the Minister of Education be pleased to state:
- (a) whether he has seen the press reports in the Times of India' dated the 10th October, 1965 that the steps taken by the Union Government to propagate Hindi during the last 10 years have proved inadequate; and
- (b) if so, the steps proposed to be taken to popularize Hindi in the country?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes, Sir.

(b) A statement showing the steps being taken or proposed to be taken for the propagation of Hindi is laid on the Table of the Sabha. [Placed in Library. See No. LT-5223/86].

## समाचारपत्रों में धश्लीत वित्र

- \*427. श्री हुरूस चन्द कख्रवाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या सरकार का ध्यान राजधानी में प्रकाशित होने वाले बहुत में समाचारपत्रीं दारा प्रकाशित की जा रही घटलील सामग्री घीर नग्न चित्रों की घीर दिलाया गया है चीर
- (ख) यदि हां, तो इस प्रकार की सक्सील सामग्री का प्रकाशन रोकते के लिये सरकार ने क्या कार्रवाई की है?

गृह-कार्य मंत्रालय में उपमंत्री (बी ल॰ ना॰ सिक्ष) (क) धीर (बा) जब कथी मरकार के ध्यान में कोई एसा धव्यील माहित्य धाना है जिस पर कान्नी कार्यवाही की जा सके तब उपपंक्त कार्यवाही की जानी है।

## Fourth Plan Targets for Fertilizers

\*428. Shri Indrajit Gupta:

Shri Madhu Limaye:

Shri Bagri:

Shri Linga Reddy: Shri S. M. Baneriee:

Shri Subodh Hansda:

Shri Kishen Pattnayak:

Shri P. C. Borooah:

Shri Yashpal Singh:

Shri P. R. Chakraverti:

Shri K. N. Tiwary:

Dr. L. M. Singhvi:

Dr. Sarojini Mahishi:

Shri M. R. Krishna:

Shri D. C. Sharma:

Shri R. Barua:

Shri R. S. Pandey: Shri Rajeshwar Patel:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is proposed to revise downwards the Fourth Plan target for the indigenous production of fertilizers:
- (b) if so, whether this is primarily due to the lack of firm assistance offers from the U.S. parties; and
- (c) the progress made in the execution of the proposed Fertilizer Projects at Durgapur, Cochin, Madras, Haldia, Mangalore and Kanpur?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) No, Sir.

- (b) Does not arise.
- (c) Durgapur: Civil construction work is in progress and tenders for machinery and equipment are ready and will be issued as soon as foreign exchange has been allotted.

Cochin: The project study has been made and foreign exchange is being sought from US Aid.

Kanpur: A letter of intent has been issued and the detailed project report is expected by February, 1966.

Madras: Detailed discussion are in progress with AMOCO.

Mangalore & Haldia: The schemes are still under initial stages of discussion.

## Armed Police Personnel

\*430. Shri Hem Raj: Will the Minister of Home Affairs be pleased to state:

- (a) the number of armed police personnel who were killed, disabled or wounded in the recent Pak. aggression on India;
- (b) whether their next of kin will be granted pensions; and
- (c) if so, the nature of the help which the Central Government propose to give to the State Governments for the purpose?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) The number of armed police personnel killed, disabled or wounded during recent hostilities is as follows:—

Killed-99

Disabled or wounded-159

- (b) the personnel or their next of kin will be granted disability/extraordinary pension according to State or Central Rules by which they are governed.
- (c) the Central Government will bear full liability for all armed police personnel in respect of whom they have agreed to meet the expenditure.

## Spies

\*431. Shri Krishna Deo Tripathi: Shri R. S. Pandey: Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state since the Pakistani aggression the State and Territorywise number of:

 (i) persons arrested on the charges of spying for Pakistan or for spreading false rumours with a view to spreading demoralisation;

- (ii) Pakistani citizens in India on valid wisa indulging in undesirable activities arrested or interned;
- (iii) Pakistani citizens arrested without valid visa since the conflict began; and
- (iv) Pakistani citizens with expired visas arrested?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (i) 12 persons were arrested on charges of spying—6 each in Punjab and West Bengal. The number of persons arrested for spreading rumours is not available.

(ii) to (iv). Two statements are laid on the Table of the House. [Placed in Library. See No. LT-5224/65.]

#### Capitation Fee

\*432. Shri P. C. Borooah: Shri Linga Reddy: Shri Kajrolkar: Shri Sidheshwar Prasad:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 68 on the 18th August. 1965 regarding the entrance fees to Technical Colleges and state what are the main findings of the fact-finding committee and Government's decisions in the light thereof?

The Minister of Education (Shri M. C. Chagla): A statement is given below.

## Statement

The main finding of the committee was that the instructional facilities provided at these colleges were inadequate.

- 2. The Committee has recommended as follows:—
  - (i) The colleges should be given affiliation on a year-to-year basis and each year they should be inspected to determine whether the necessary

- instructional facilities have been provided. If a college were to fail to provide the necessary facilities it should be disaffiliated and the students should be transferred to other colleges.
- (ii) The Central Government may consider the question of assisting these Colleges under the "Open Door Policy".
- 3. Action on the recommendations of the Committee has to be taken in consultation with the State Government and the Universities concerned. The report of the Committee was, therefore, forwarded to the affiliating Universities and the Government of Mysore for comments. The Universities have furnished their comments. The views of the State Government are awaited.

#### Civil Defence

- \*433. Shri Mohammed Koya: Will the Minister of Home Affairs be pleased to state:
- (a) whether during the present Pakistani aggression, it was revealed that equipment like the one for air raid precaution for civil defence was not adequate to meet the situation; and
- (b) whether steps have been taken to set right these defects?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) In the initial stage of the recent hostility civil defence equipment was found wanting in some respects. Immediately ad hoc arrangements were made to meet the situation and by and large no work was allowed to suffer.

(b) Special efforts are being made to procure equipments on priority basis and it is expected that deficiencies would be overcome soon.

## Berne Convention of Copyrights

\*434. Shri Sidheshwar Prasad: Will the Minister of Education be pleased to state:

- (a) whether there is any proposal before Government to get out of the Berne Convention on copyrights; and
- (b) if so, when a decision is likely to be taken?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes. Sir.

(b) A decision can be taken only about August, 1967, when the revised version of the Berne Convention will become available.

## Maps of Anthropological Department

\*435. Shri C. K. Bhattacharyya: Will the Minister of Education be pleased to state:

- (a) whether some important maps have been missing from the Anthropological Department;
- (b) whether some of these have been taken to Pakistan; and
- (c) if so, the steps taken against the persons responsible?

The Minister of Education (Shri M. C. Chagla): (a) Some maps have been reported to be missing from the library of the Anthropological Suryey of India.

(b) and (c). The matter is under investigation.

## Santhanam Committee's Recommendations

\*436, Shri D. C. Sharma: Shri Linga Reddy: Shri Yashpal Singh: Shri Onkar Lal Berwa:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 191 on the 25th August, 1965 and state the up-to-date progress made in regard to the consideration and implementation of the Santhaham Committee's recommendations?

The Minister of State in the Minister of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): A statement containing the information is given below.

#### Statement

Out of a total of 137 recommendations (including parts of recommendations) made by the Santhanam Committee, 113 have been accepted, 7 have not been accepted and the remaining 17 are under consideration, as shown below:

- I. Following 106 recommendations have been accepted with or without changes and implemented:
  - (1) Recommendations relating to Government Servants' Conduct Rules
  - (2) Recommendations relating to amendments to laws
  - (3) Recommendations relating to the political parties etc.
  - (4) Recommendations relating to Universities

(5) Others 83

Total 106

6

15

1

1

1

5

1

7

- II. Following 7 recommendations have been accepted wholly or partly and their implementation is under consideration:
  - (1) Recommendations relating to Government Servants' Disciplinary Rules
  - (2) Recommendations relating to Amendments to laws
  - (3) Others

Total

III. Recommendations not

1

7

- IV. Following 17 recommendations are under consideration:
  - (1) Recommendations relating to Constitutional changes
  - Recommendations relating to political parties etc.
  - (3) Recommendations relating to Judiciary
  - (4) Others

Total 17

Grand Total: 137

# Manual on Conducting Enquiries \*437. Shri Buta Singh:

Shri Narasimha Reddy:
Will the Minister of Home Affairs
be pleased to state:

- (a) whether Government are aware that a large number of officers who are directed to hold enquiries under the Civil Service Classification and Control and Appeal Rules, find it difficult to pursue definite procedure in the matter of conducting the enquiry and recording evidence;
- (b) whether due to the lapses on the part of many officers for not being posted with up-to-date orders on the subject, many decisions in the disciplinary cases are set aside by the Courts of Law; and
- (c) if so, whether Government propose to bring out a detailed Manuel with clear-cut directions in the matter of conducting such enquiries?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) It is not a fact that a large number of officers find it difficult to conduct Departmental proceedings.

- (b) It is not a fact that many decisions in disciplinary cases are set aside by Law Courts for procedural lapses.
- (c) For facilities of enquiring officers and for easy references C.V.C. propose to bring out such a manual.

Pak. Sabotage Cell in Kashmir \*438. Sari Himatsingka: Shri Rameshwar Tantia: Shrimati Savitri Nigam:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that in Jammu and Kashmir State a Pekistani cell had been functioning actively which was responsible for many antinational activities including arson and sabotage in the Kashmir valley;
- (b) whether our Security Forces have been able to smash it;
- (c) if so, how many persons have been arrested; and
- (d) whether any documents were seized from them?

The Minister of Home Affairs (Shri Nanda): (a) to (d). It is a fact that recently a Pakistani Cell, which was believed to have been responsible for certain cases of arson and dissemination of subversive literature and similar other activities, has been smashed by the Jammu and Kashmir Government. A number of persons have been rounded up in this connection. Active investigation into the matter is in progress. It will not be in public interest to disclose any details at this stage.

#### S.P.E. Officers

\*439. Shri Tridib Kumar Chaudburi: Will the Minister of Home Affairs be pleased to state:

- (a) the number of officers of the Special Police Establishment who have been occupying their respective parts for more than three years;
- (b) the reasons for not transferring them from these posts especially when most of the officers of the Special Police Establishment are connected with the investigation of irregularities and corrupt practices in industrial and trading establishments; and
- (c) whether, in view of the enlarged acope of activities of the Special Police

Establishment which necessitates the employment of many Officers of this establishment and their coming into contact with industrial and trading concerns, Government have considered the desirability of periodic transfer of these Officers in line with the recommendations of the Santhanam Committee?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) (i) The total strength of police officers of the rank of S.P. and above is 58. Out of them, 6 officers are holding the same post in the same Branch/Unit for more than 3 years.

- (ii) The total strength of Dy. S. P. is 121. Out of them, 7 officers are holding the same posts in the same Branch/Unit for more than 3 years.
- (iii) The total strength of Inspectors and Sub-Inspectors is 389 and 174 respectively. Out of them 48 Inspectors and 14 Sub-Inspectors have been working in the same post in the same Branch/Unit for more than 3 years.
- (b) Most of the officers of Central Bureau of Investigation are on deputation from States. The normal term of deputation is 5 years. The Services of these officers (excepting I.P.S. Officers) are generally obtained for a particular Branch. These officers, therefore, generally stay at a Branch for 5 years.
- (c) Careful watch is kept on the officers and as and when necessary, transfers are made. Most of the officers in Central Bureau of Investigation are on deputation from the State Governments. On their completion of term of deputation, they are reverted and thus there is gradual shifting of officers in the Central Bureau of Investigation.

#### Adoption of Villages by Universities

- \*440. Shri Muthiah: Will the Minister of Education be pleased to state:
- (a) whether, while delivering the Convocation address to the Utkal University, he recommended that Universities and Colleges in India should adopt a few villages around them and improve their living conditions and remove illiteracy, insanitation and poverty there;
- (b) whether he has communicated his suggestion to the Vice-Chancellors of the Universities; and
- (c) if so, their reaction to this suggestion?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) and (b). Yes, Sir; the Vice-Chancellors were addressed on the subject in a letter, dated 1st November, 1965.

(c) Replies have been received so far from nine universities and their reactions are favourable.

Inter-University Youth Festival

\*441. Shri P. R. Chakraverti; Shri K. N. Tiwary:

Will the Minister of Education be pleased to state:

- (a) whether Government have taken a decision not to hold inter-University Youth Festival this year;
- (b) whether Government considered the suggestion made by the Prime Minister at the 9th Inter-University Youth Festival that the event should be held in a village instead of the capital of India; and
- (c) whether the deteriorating standards of the performances have prompted Government to put a stop to this festival?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) and (b). Yes, Sir.

(c) No, Sir, the standard of the performances has had nothing to do with the decision not to hold the Festival this year.

#### Strengthening the Borders

\*442. Shri Yashpal Singh: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government propose to rehabilitate the ex-Servicemen and other people who have been victims of the Chinese and Pakistani aggression in the areas and vicinity of Indian Frontiers with Pakistan and China; and
  - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). Proposals for settling ex-servicemen in border areas in certain compact blocks where land may be available are under consideration of Central Government in consultation with the State Governments. A scheme for Tripura has been recently sanctioned.

Information under other items is under collection.

#### Research in Astrology

\*443. Shri Hari Vishnu Kamath: Will the Minister of Education be pleased to state:

- (a) whether Government propose to institute scientific research in Astrology;
  - (b) if so, the details thereof; and
- (c) if answer to part (a) be in the negative, the reasons therefor?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):
(a) to (c). This Ministry has no proposal to institute scientific research in Astrology as such. Even though certain Institutions like the Varanaseya Sanskrit Vishwavidyalaya are having Astrology as a subject of study, in terms of modern scientific development, astrology has yet to establish itself as a full-fledged science. It would therefore be premature to institute scientific research in Astrology at Government level.

Voluntary Sanskrit Organisations who inter alia are engaged in the study and teaching of Astrology are, however teligible for a grant under this Ministry's scheme for financial assistance to Voluntary Sanskin: Organisations etc.

बम्बई में भी नम्बुवरीवाद का आवण

\*444. श्री हुकस चन्द कछ्वाय : श्री झोंकार लाल बेरका : श्री युद्धवोर लिह : स्वी जगवेच लिह लिद्धाल्ती : श्री विश्राम प्रताद :

क्या गृह-कार्य मंत्री यह बताने की कृषा करेंगे कि :

- (क) क्या वामपत्री साम्यवादी नेता श्री ई० एम० एस० नम्बुद्रीपाद ने बम्बई में दिये गये धपने किसी भाषण में कहा है कि पाकिस्तान नथा चीन दोनों से भारतीय राज्य-क्षेत्र वापिस नहीं लिया जाना चाहिये; धीर
- (ख) यदि हां, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ?

गृह-कार्य मंत्री (श्री कत्वा): (क) कहा जाता है कि 9-11-65 को बस्बई में दियं गयं प्रपने एक भाषण में श्री ई० एम० एस० नस्बुद्दीपाद ने यह कहा कि यदि मारत सरकार का यह उद्देश्य हो कि पाकिस्तान से प्रावाद काश्मीर प्रीर चीन से प्रक्षाई चिन वापस ले लिया जाय प्रीर निव्वन को प्रावाद कराने के लिये प्राक्षमण कर दिया जाय नो उनकी पार्टी सरकार का समर्थन नहीं करेगी।

(ख) सरकार उपयुक्त समय पर जरूरत
 के मुनाबिक कार्यवाही करेगी ।

Mystery Document Circulated in Kerala

\*445. Shri Hari Vishnu Kamath; Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 194 on the 25th August, 1965 and state:

- (a) whether the inquiry into mystery document circulated in Kerala has since been completed; and
  - (b) if so, the result thereof?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes Sir.

(b) It has not been possible to trace the origin of the document.

## Retired Govt. Servants Employed in Private Companies

## 1170. Shri Madhu Limaye: Shri Bagri:

Will the Minister of Home Affairs be pleased to state:

- (a) the number of retired Government servants who are at present holding managerships or directorships or similar high offices in private sector companies; and
- (b) whether Government propose to put a ban on such Government servants accepting posts in companies in the private sector?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry Defence (Shri Hathi): (a) Government have no information.

(b) Attention is invited to the reply given on the floor of the House to Starred Question No. 423 on 4th March, 1964, Starred Question No. 189 on 25th August, 1965 and Starred Question No. 129 on 10th November. 1965. The matter is under consideration.

#### Reservation in Services for Military Personnel

#### 1171. Shri Madhu Limaye: Shri Bagri:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received any request from the Punjab Government to the effect that while recruiting and selecting personnel for IPS: IAS and IFS between 1967-70, 33 to 20 per cent of the posts should be reserved for armed personnel who took part in fighting against Pakistan;

(b) if so Government's reaction thereto?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra); (a) and (b) No. Government however, decided, as one of the measures for the rehabilitation of released Emergenty Commissioned Officers, to reserve the following percentages of permanent vacancies in the All India Services and the Central Services posts class I and Class II (nontechnical) for released Emergency Commissioned Officers:

IAS/IFS 20% IPS 331" Class I Service/Posts 25% (non technical) Class II Service/Posts 33 100 (non technical:

This scheme was under consideration of Government in consultation with the State Governments and the Punjab Government had conveyed their concurrence in the proposed reservation of vacancies.

## Diversification of Studies

1172. Shri A. K. Gopalan: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that experiment in the diversification and terminalisation of studies at Secondary School level has not proved a success;
- (b) if so, the reasons therefor; and
- (c) when and in how many schools the experiment was started?

The Minister of Education (Shri M. C. Chagla): (a) and (b). Diversification has been effected through the scheme of multipurpose schools. Their working. however, has revealed certain deficiencies and efforts are being made to remove them. The deficiencies have been mainly in respect of good teachers and funds.

(c) In 1955; in 250 schools.

#### Employees of Mahi Administration

1173. Shri A. K. Gepalan: Will the Minister of Home Affairs be pleased to state:

- (a) whether the employees absorbed from the old French Administration MAHI have demanded salary revision and an interim relief;
- (b) the Government's reaction thereto;
- (c) the difference, if any, in the salary of those employees and the employees who are working under our Government in similar posts; and
- (d) whether Government propose to bring them at par with others?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes.

(b) to (d). The permanent premerger ex-French employees drawing pay at scales generally higher than the scale of pay of equivalent Indian posts. These scales were protected by the Treaty of Cession between France and India. So, the question of the upward revision of the scale of pay of ex-French permanent employees did not arise. Temporary pre-merger employees were given the option to remain either on the old French scales of pay or to come on to the scale of pay and allowances obtaining in Madras State. In case of such temporary employees as had elected to come on to the Madras scales of pay in 1960, their pay was fixed in such a manner that none of them suffered a reduction in total emoluments. Such employees partake of the benefits consequent on any revisions in allowances in Madras State.

Permanent ex-French employees were not, an matter of right, entitled to any compensatory allowan:e. However they were granted compensatory allowance on an basis in 1960 ranging from a minimum of Rs. 15/- per mensem to Rs. 35mensem. This compensatory allowance was raised in March, 1965, and again in October, 1965. The minimum compensatory allowance allowed to such Government servants now is Rs. 25 /- per mensem and the maximum is Rs. 55/- per mensem.

It has been decided to give another opportunity to such ex-French employees as have not elected to come on to Madras scales of pay to concon to these scales. The pay of employees who will opt to come under the Madras scales of pay will be fixed in such a manner that they do not suffer any reduction in their total emoluments. They will thereafter be able to partake of the benefits consequent on the revision of the Madras rates of pay and dearness allowance from time to time.

# नागाचों से मठभेड

1174- भी सिद्धेस्वर प्रसाद : नया पृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (कं) क्या यह सच है कि 31 प्रकृतर, 1965 को या उसके प्रास-पास इम्फाल-मारेह सड़क पर मनेय के निकट एक नागरिक बस की सुरक्षा पर तैनात पुलिस बालों पर मणस्य नागा विद्रोहियों ने घाकमण करके एक पुलिसमैन को मार दिया;
- (बा) यदि हां, तो इस घटना का व्यौरा क्या है; भौर
- (ग) बिद्रोहियों से नागरिकों की सुरक्षा के लिये की गई वर्तमान व्यवस्था को मुद्रक्र बमाने के ज़िये क्या कदम उठाये जा रहे हैं?

गृह-कार्य संत्रालय में राज्य संत्री तथा प्रतिरक्षा संत्रालय में प्रतिरक्षा सम्भरण संत्री (भी हाणी): (क) से (ग). यह मूचना

प्राप्त होने पर कि 30 ग्रक्तूबर, 1965 के सुबह समस्त्र ग्रनल विद्वाहियों ने इम्फल-मोरेह सडक के पल्लेच-मोरेह भाग पर एक प्राइवेट जीप को रोक कर उसमें बैठे व्यक्तियों से 40 रुपये छीन लिये थे. ग्रांध्न प्रदेश विशेष पुलिस के सात व्यक्ति प्रपती लोकसाओं स्थित चीकी से मेल की बस के माथ उसकी रक्षा के लिये गये। लल्लेल से मोरेह के रास्ते पर लगभग 12 मील दूर ग्राम सेनाम पर उन्हें लगभग 35 ग्रनल विद्वाहियों के एक समास्त्र दल ने घेर लिया । उन्होंने गोली चलाई जिसके फनस्वरूप दो कान्स्टेबिल सख्त जरूमी हो गये। इधर से भी जवाब में मोली चलाई गई। मठभेड के बाद गिरोह भाग गया । दोनों जरूमी अन्स्टेबिलों में से एक इस्फाल के सिबिल हस्पताल में मर गया । दूसरा कान्स्टेबिल खतरे से बाहर है । कहा जाता है कि गिरोह के भी दो ब्रादमी मारे गये। एक मामला दर्ज कर लिया गया है अपीर जांच की जा रही है। उस क्षेत्र में विधि तथा व्यवस्था को बनाये रखने के लिये पुलिस की शक्ति बढाई गई है।

## Bolghaty Palace, Ernakulam

1175. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

- (a) whether the Bolghaty at Ernakulam is proposed to be leased to private individuals.
  - (b) if so, the reasons therefor;
- (c) whether Government proposed to make it a Tourist Centre; and
- (d) if so, why that proposal was abondoned?

The Minister of State in the Ministry of Home Affairs and Minister Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes Sir.

- (b) it has been done in the interest of development of tourist traffic.
  - (c) Yes Sir.

(d) The original scheme was dropped as it was not found practicable. A revised programme has, however, been tentatively proposed for the construction of a 100 Room five storeyed hotel at a cost of Rs. 30 lakhs.

#### Artificial Rain

1176. Shri Hari Vishnu Kamath: Will the Minister of Education pleased to state:

- (a) whether research is still being conducted on the production of artificial rain; and
- (b) if so, the upto-date progress thereof?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) Of the 112 trial experiments conducted so far at Delhi, Agra and Jaipur, 60 have indicated positive trend of result.

## U.S. Graphic Arts Exhibition.

1777. Shri Ram Harkh Yadav: Will the Minister of Education be pleased to state:

- (a) whether one U.S. Organisation have arranged for U.S. Graphic Arts Exhibition for circulation in some important cities of India;
- (b) if so, the details of the gramme and the cities approved for the Exhibition; and
- (c) the nature of the exhibits to be displayed?

The Minister of Education (Shri M. C. Chagla): (a) to (c). There two Exhibitions.

The U.S. Graphic Arts Exhibition sponsored by the Asia Society. New York, arrived in India in November, 1963. It is being circulated by the Indian Council for Cultural Relations, New Delhi and the itinerary in-Delhi-Lucknow-Calcutta cludes Madras-Bangalore--Hyderabad Bombay. The Exhibition consists of 55 Etchings by leading American artists.

The other Exhibition of U.S. Graphics sponsored by the National Association of Women Artists, New York, arrived in India in September, 1965. It is being circulated by the International Cultural Centre, New Delhi and the itinerary includes Calcutta, Delhi, Chandigarh, Ahmedabad, Baroda, Hyderabad, Madras, Bombay. The Exhibition consists of 50 Prints by 40 women artists of the U.S.A.

#### Arrests of Foreigners

1178. Shri Krishna Deo Tripathi: Will the Minister of Home Affairs be pleased to state:

- (a) whether some foreign nationals
   India indulged in anti-Indian activities during the recent Indo-Pak.
   conflict;
- (b) if so, the number of such persons together with their nationality;and
  - (c) the action taken against them?

The Minister of State in the Ministry of Home Affairs and Minister of Defence supplies in the Ministry of Defence (Shri Hathi): (a) to (c): The information is being collected and will be laid on the Table of the House ha due course.

#### Awards to Civilians

1179. Shri Ram Harkh Yadav: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have decided to offer recognition and rewards for acts of outstanding bravery and dedicated service performed by the civilians;
  - (b) if so, the details thereof; and
- (c) whether Government have asked the state Governments to furnish lists of those who rendered meritorious service during the recent Indo-Pak. conflict?

The Minister of State in the Minister of try of Home Affairs and Minister of 1017 (Ai) LS—3 Defence implies in the Ministry of Defence (Shri Hathi): (a) and (b) Civilions are already eligible for the grant of Ashoka Chakra Awards (Class I, Class II and Class III) for acts of gallantry which were instituted in 1952.

(c) The cases of civilians who have rendered distinguished service during the recent Indo-Pak conflict will be considered for the grant of Padma Awards on the forthcoming Republic Day.

# इण्डियम ग्रायल कम्पनी में रिक्त स्थानों का भरा जाना

# 1180 भी रामसेवक यादव : भी उटिया :

क्या पैट्रोलियम ग्रौर रसायन मंत्री यह बताने की कृपा करेंगे कि :

- (क) जुलाई, 1963 से घगस्त, 1965 तक की घ्रवधि में इण्डियन घ्रायल कम्पनी द्वारा विज्ञापित पदों के लिए घावेदन पतों से फीस के रूप में कितनी धनराणि मिली;
- (ख) क्यासभी भ्रभ्यवियों को 'इंटरब्बू' के लिए बुलाया जाता है; भ्रौर
- (ग) यदि नहीं, तो क्या उन लोगों की, जिन को "इंटरब्यू" के लिए नहीं बुलाया जाता, इस बारे में कीई मूचना दी जाती है तथा फीस लौटा दी जाती है।

पेट्रोलियम और रतायन मंत्री (बी हुमायून् कबिर) : (क) 49,382 व्यवे 50 पेसे ।

- (खा) जी नहीं।
- (ग) जिन लोगों को, "इंटरब्यू" के लिए नहीं बुलाया जाता, इस बारे में सूचना दी बाती है किन्तु फीस वापिस नहीं की बाती है।

# पुरातत्वीय स्कूल

# 1181 भी रामसेवक यादव : भी उटिया :

क्या जिल्ला मंत्री यह बताने की क्रुपा क्रुरेंगे कि :

- (क) भारतीय पुरातत्वीय सर्वेक्षण के क्लागंत चलने वाले पुरातत्वीय स्कूल के विद्यार्षियों के भावास की क्या व्यवस्था है;
- (ख) सरकार ने विद्यार्थियों को याता-बात की क्या सुविधार्ये दी हैं;
- (ग) स्कूल में भ्रष्यापकों की सयाव्यवस्था है; भौर
- (ष) भ्रष्यापकों का चुनाव कौन भौर किस भाषार पर करता है ?

विक्रा मंत्रालय में उपमंत्री (भी मक्त वर्षान) : (क) भारत के पुरातत्वीय सर्वेक्षण ने स्कल के विद्यायियों के लिए धावास की कोई ब्यवस्था नहीं की है।

- (ख) दिल्ली में दर्णनीय स्थानों तथा स्मारकों के प्रमण के हेनु विद्यायियों के लिए भारत के पुरातत्वीय सर्वेक्षण की गाड़ियां चपलब्ध की जाती हैं। दिल्ली से बाहर भ्रमण के लिए उन्हें तीसरी श्रेणी का एक ब्यक्ति का रेल भयवा बस का किराया, जैसी भी परिस्थिति हो, दिया जाता है।
- (ग) पुरातत्वीय सर्वेक्षण के प्रधिकारी, धपने विशिष्ट विषयों में भाषण देते हैं। धावश्यकता पड़ने पर, ऐसी ही धन्य सस्याभों, जैसे भारत का नरतत्वीय सर्वेक्षण, भारत का प्राणि-विज्ञान सर्वेक्षण भीर विश्वविद्यालयों से सहायता प्राप्त की जाती है।
- (घ) सर्वे के महानिदेशक के परामशें से पुरातत्वीय स्कूल के निदेशक, विद्वानों का अथन करते हैं। इस सिद्धान्त के धनुसार विशेषज्ञों से उनके धपने-धपने विषयों में पाष्ट्रण देने की प्रार्थना की जाती है।

# नई विल्ली में संप्रहालय 'गाइड'

# 1182 भी रामसेवक यादव : भी उटिया :

क्या शिक्षा मंत्री यह बताने की कृषा करेंगे कि:

- (क) राष्ट्रीय संग्रहालय, नई दिल्ली ग्रीर नेहरू स्मारक संग्रहालय में पूरे समय के लिए कितने-कितने गाइड रखे मधे हैं;
- (ख) क्या इन दो संग्रहालयों के गाइडों की योग्यता तथा बेतन-क्रम में भ्रन्तर है; भौर
- (ग) यदि हां, तो उसके क्या कारण हैं ?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त वर्षान) : (क) :

प्रवर गाइट गाइट प्राध्यापक प्र.ः.।५क राष्ट्रीय संग्रहालय एक दो नेहरू स्मारक संग्रहा-स्य तथा पुस्तकालय ∫ कोई नहीं छः

- (खा) जी नहीं।
- (ग) प्रश्न नहीं उठता।

# गवेषणा-हात्र

- 1183- भी सिद्धोत्त्वर प्रसाद : क्या जिल्लामंत्री यह बताने की कृपाकरेंगे कि :
- (क) क्या यह सच है कि राष्ट्रीय प्रयोगशालाओं में गवेषणा-छ जों की संख्या बढ रही है जब कि विश्वविद्यालयों में वह कम हो रही है,

- (ख) यदि हां, तो इसके क्या कारण हैं भीर इस सम्बन्ध में भग्नैल, 1960 से मार्च, 1965 तक के तुलनात्मक भांकड़े क्या हैं; भीर
- (ग) इसी भवधि में राष्ट्रीय प्रयोग-मालाभों में उच्च तथा प्रायोगिक गव्येषणा कार्य का स्योरा क्या है तथा इनमें से कितनों का बाणिज्यक उपयोग किया गया है ?

धिक्षा मंत्रालय में उप-मंत्री (भीमती भौग्यरम रामचन्त्रन) : (क) जी नहीं। प्रनुसंद्यान छात्रों की संख्या विश्वविद्यालयों ग्रीर राष्ट्रीय प्रयोगशालाग्रों, दोनों ही स्थानों पर बढ़ रही है।

- (बा) प्रश्न नहीं उठता।
- (ग) वैज्ञानिक भीर भौद्योगिक भ्रतुसंक्षान परिषद् तथा राष्ट्रीय भ्रनुसंभ्रान विकास निगम की समय-समय पर प्रकाणिन वार्षिक रिपोटों में यह सूचना प्रकाणित की जाती है। रिपोटों की प्रतियां संसद् पुस्तकालय में उपजब्ध हैं।

# नाजीपुर में शक्तिस्तानी जासूस की गिरफ्तारी

1185 भी सरजू पाण्डेय : क्या जूह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या पाकिस्तानी भ्राक्रमण के समय गाजीपुर (उत्तर प्रदेश) के हवाई महेपर कोई पाकिस्तानी जामूस विरक्तार किया गया था :
- (द्य) क्या यह भी सच है कि उसने ऋधिकारियों के सामने कोई क्यान नहीं क्रिया: ग्रीर
  - (ग) इस घटनाका स्योराक्या है?

यृह-कार्यमंत्रालय में उपमंत्री (बी साथ नाथ निष्य) : (क) से (ग). एक स्थमित, जो नाबीपुर में हवाई बहाब उतरने के रास्त के पास घूम घहा था, 8 सितम्बर, 1965 को स्थानीय पुलिस द्वारा घापरा-धिक दण्ड प्रक्रिया संहिता की घारा 54 तथा विदेशी प्रधिनयम की घारा 14 के प्रधीन गिरफ्तार कर लिया गया । जससे पूछताछ की गई मौर उसके खिलाछ उसे घपराधी सिद्ध करने बाली कोई बात नहीं मिली। उस घाटमी का विमाय बराब मालम पड़ता था।

# Deputy Tehnildars in Kerala

## 1186. Shri Pottekkatt: Shri A. V. Raghavan:

Will the Minister of Home Affairs be pleased to state:

- (a) whether regular lists were drawn for Deputy Tehsildars for Camnanore, Calicut and Palghat Districts during 1960, 1961 and 1962;
- (b) whether any appointments were made on the basis of the above lists;
- (c) whether these lists have been kept in abeyance and revised lists prepared; and
- (d) if so, the reasons for preparing the revised lists without cancelling the original lists?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes Sir.

- (b) Yes Sir.
- (c) and (d) Under the Madras rules which were in force in Malabar area, the promotions to the Dy. Tehsildars Cadre were made on the basis of merit and ability. In 1959 the Government ordered that the promotions to these posts should be made on the basis of seniority -cum-fitness principle. These orders had effect from 19th October, 1959 but before these orders could be enforced, lists on selection basis were prepared and active country of the content o

review the appointments made from 19th October, 1959 to 24th September, 1962. Accordingly the Board of Revenue have prepared revised lists on the basis of seniority-cum-fitness and invited claims and objections. The list will be finalised after disposing of the claims and objections received. With the publication of the final reviewed list the earlier lists will automatically cease to be in force.

# Tehsildars in Kerala

# 1187. Shri Pottekkatt: Shri A. V. Rashavan:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the zonal system prepared in the Cadre of Tehsildars for the Malabar districts of Kerala has been implemented in full:
- (b) the reasons for promoting junior Deputy Tehsildars by overlooking the claims of seniors in this region; and
- (c) the steps taken to implement the zonal scheme in this Cadre?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) No Sir.

- (b) Pending finalisation of combined seniority list of Deputy Tehsildars of North Zone comprising of Cannanore; Kozhikode and Palghat districts, vacancies that arose in each district were filled up by the district collectors on purely provisional basis by promoting Senior Deputy Tehsildars of the respective districts.
- (c) Combined seniority lists of Deputy Tehsildars for the districts for the year 1957-58 were published provisionally inviting claims and objections. These objections are under examination. Such lists for the years 1959 to 1962 have to be prepared and published after reviewing the appointments made on the basis of the seniority-cum-fitness principle. The provisional revised list has already been published by Board of Revenue serviting claims and objections. The

Board is examining the claims objections received for finalising the revised lists

# दिल्ली में भौतिक संस्कृति केन्द्र

- 1188 भी रणंजय सिंहः क्या शिका मंत्री यह बताने की कृपा करेंगे कि:
- (क) इस समय दिल्ली में कितवे भौतिक संस्कृति केन्द्रों को सरकारी सहायता मिलती है;
- (ख) सहायता के रूप में कुल कितनी रकम दी जाती है; ग्रीर
- (ग) इन केन्द्रों में क्या क्या व्यायाम सिखाये जाते हैं ?

शिक्ता मंत्रालय में उपमंत्री (श्री भक्त वर्षन ) : (क) से (ग). सूचना प्रभी उपलब्ध नहीं है। यह एकत्रित की जा रही है ग्रीर प्राप्त होते ही सभा-पटल पर रखा दी जाएगी।

# राजस्थान के मुख्य मंत्री के विश्व आरोप पत्र

# 1189. श्री मधुलिमये: श्री बागडी:

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या राजस्थान के कुछ विधायकों ने केन्द्रीय सरकार को राजस्थाच के मुख्य मंत्री के विरुद्ध कोई धारोप पत्न दिया है; धौर
- (ख) यदि हां, तो इस पर क्या कार्य-वाही की गई है?

गृह-कार्य मंत्री (श्री नन्दा): (क) भीर (श्र). एक ज्ञापन प्राप्त हुमा या जिसके साथ राजस्थान के मुख्य मंत्री के वि द्व भारोपों की एक सूची संलग्न थी। इस ज्ञापन पर कुछ लोगों के हस्ताक्षर थे थीर 3571 Written Answers AGRAHAYANA 3, 1887 (SAKA) Written Answers 3572

22 अप्रैल, 1965 की तारीख पड़ी थी। सरकार इस पर विचार कर रही है।

#### Increase in Population

1191. Shri Karni Singhji: Will the Minister of Home Affairs be pleased to state:

- (a) the expected yearly net increase in India's population in the next 10 years; and
- (b) the expected yearly net inorease in the 5 years of the Fourth Five Year Plan?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) According to the Expert Committee set up by the Planaing Commission for the preparation of population projection for plan purposes under the chairmanship of the Registrar General, India, the expected annual increase of population during the ten years, 1966-75 would be around 13:5 millions on the average.

(b) The expected annual net inercase of population during the Fourth Plan period, that is, 1966-71 would be around 13 millions.

### उर्वरक कारलाना, पंजाब

1192 श्री राम सेवक यादव : श्री मधु लिमये : श्री बागडी :

क्या पेट्रोलियम ग्रीर रसायन मंत्री यह कताने की कपा करेंगे कि:

- (क) क्या सरकार पंजाब में सरकारी श्रेष्ठ में एक उर्वरक कारखाना संगाने का स्थितार कर रही हैं: भीर
- (ख) बर्दिहां, तो बहु कारखाना कहां पब स्थापित होना इका इस पर किसना कर्ज होना ?

पंड्रोलियम घोर रसायन मंत्री (श्री हुमायून कबिर) : (क) घोर (ख) : पंजाब में सरकारी क्षेत्र में पहले में ही एक उर्वरक कारखाना है।

### U.S.A. Loan for Technical Institutions

1193. Shri Vishwa Nath Pandey:
Will the Minister of Education be
pleased to refer to the reply given to
Unstarred Question No. 1772 on the
8th September, 1965 and state the
outcome of the negotiations for a
loan from the Government of U.S.A.
to meet the requirements of technical
institutes in respect of procurement of
equipment manufactured in thet
country?

The Minister of Education (Shri M. C. Chagla): The negotiations are still going on.

### Petitions filed in Aliahabad High Court

1194. Shri Vishwa Nath Pandey: Will the Minister of Home Affairs be pleased to state:

- (a) the number of writ petitions filed before the High Court of Allahabad from the 1st June. 1965 to 31st October, 1965;
- (b) the number out of them disposed ed of; and
- (c) the number of cases which were decided against the State Government or the Central Government?

The Minister of State in the Minister of Home Affairs and Minister of Defeace Supplies in the Ministry of Defeace (Shri Hathi): (a) to (c). The information is being obtained and will be laid on the Table of the Home.

### Archaeological Survey near Indo-Tibetan Border

### 1195. Shri Kishen Pattnayak: Shri Bagri: Shri Madhu Limaye: Shri Yashpal Singh:

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 2591 on the 22nd September, 1965 regarding the archaeological survey near Tibetan border and state:

- (a) whether the detailed report has since been received by Government; and
  - (b) if so, the contents thereof?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan) (a) The Superintendent, Archaeological Survey of India who made the survey has submitted his report to the Director General of Archaeology who is examining the same.

(b) Does not arise.

### ब्रिटेन में कला प्रदर्शनी

# 1196. श्री मधु लिमये : श्री वागड़ी:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या हाल में ब्रिटेन में राष्ट्र-मण्डल के देशों की कोई कला प्रदर्शनी हाई थी;
- (ख) क्या इस प्रदर्शनी में भारत की कला वस्तुएं रखी गई थीं ;
- (ग) यदि हां, तो इन वस्तुमों का चयन किम एजेन्सी के द्वारा किया गया;
- (ध) भारत सरकार ने इस प्रदर्शनी पर कुल कितना धन व्यय किया ?

शिक्षा मंत्री (श्री मु० क० चागला): (क) भीर (बा): जी हां।

- 🏿 (ग) चित्रकला के एक संग्रह का मायोजन भौर भनुमोदन ललित कवा भकादमी द्वारा किया गया था।
- (घ) सरकार द्वारा लगभग 43.680 रुपये खर्च किये जाने की सम्भावना है।

### Working of National Council

- 1197. Shri Bhanu Prakash Singh: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 610 on the 25th August, 1965 and state:
- (a) whether the draft instructions for the conduct of business of the National Council have since been finalised; and
- (b) if not, when they are likely to be finalised?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) No.

(b) Some of the unions/associations of Central Government employees have not accepted the scheme in its entirety. To the extent practicable the Government wish to secure unaimity on the scheme. As soon as the unions/associations agree, the draft instructions for the conduct of business of the National Council will be finalised.

#### Death of a Delhi Police Official

### 1198. Shri Bhanu Prakash Singh: Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

- it is a fact (a) whether Police Official died with burns in Chanakyapuri Police Station, New Delhi:
- (b) whether any inquiry has been conducted into the matter; and
  - (c) if so, the details thereof?

The Deputy Minister in the Minister of Home Affairs (Shri L. N. Mishra): (a) One Sub-Inspector of Delhi Police who was living in the Security Police quarters near the Ashoka Hotel, New Delhi, committed suicide by burning.

- (b) Yes, Sir.
- (c) On 29-7-1965 at about 4.45 A.M. the Sub-Inspector set fire to his body after pouring kerosene oil on clothes. He was removed from the kitchen of his house, which was locked from inside, with the help of the Fire Brigade. He was immediately taken to the Willingdon Hospital where the doctors found him dead. An request report under section 174 Cr. P.C. was prepared and the deadbody was sent for postmortem that mination. The doctor opined that death was due to injuries received from burning The deceased left four letters in which he had recorded his intention to commit suicide, due to domestic quarrels, financial difficulties etc.

# Double Shift System in Delhi Colleges

1199. Shri Yashpal Singh: Will the Minister of Education be pleased to state:

- (a) whether any assessment has been made of the anticipated monetary savings by the introduction of double shift system in Colleges in Delhi; and
  - (b) if so, the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) and (b). No specific assessment for the purpose has been made. It is, however, anticipated that savings will be in on-recurring expenditure to the extent of Rs. 10 to 15 lakhs per College.

#### Recognition of Diplomas Issued by East Pakistan

### 1200. Shri P. R. Chakraverti: Shri P. C. Borooah:

Will the Minister of Education be pleased to state:

(a) whether Government have decided to recognise the Diplomas of Associate in Civil, Electrical, Mechanical and Power Engineering awarded by the Board of Examination for Technical Education, East Pakistan;

- (b) whether the holders of such Diplomas will be eligible for recruitment to the subordinate posts and services under the Central Government: and
- (c) whether all facilities for promotion to the higher category of services will be extended to them without further examinations or tests?

# The Minister of Education (Shri M. C. Chagla): (a) and (b). Yes, Sir.

(c) The holders of these diplomas as well as other diplomas recognised for appointment to subordinate posts and services will be eligible for promotion to higher posts if the rules and regulations of the employing Departments/Ministries have provision for such promotion.

### Merger of National Institute of Sports

### 1201. Shri P. R. Chakraverti: Shri K. N. Tiwary:

Will the Minister of Education be pleased to state:

- (a) whether any decision has been taken in regard to the proposed merger of the National Institute of Sports, Patiala and the Laxmibai College for Physical Education, Gwallor;
- (b) whether any objection has been raised by N.I.S. on the ground that the two organisations were engaged in widely different activities; and
- (c) whether Government have ensured that the merger would link up the activities and promote standard of sports in the country?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes Sir. The Government hold the view that to achieve better coordination between the two Institutions, they should be administered by one Society.

- (b) No Sir; as far as Government are aware, the matter has not been discussed by the Board of Governors of the N.I.S.
- (c) Government are satisfied that the proposed merger of the two Institutions will make for better co-ordination between their activities and will be in the interests of sports in the country.

### Typing test for Confirmation of Government Employees

1202. Shri S. M. Banerjee: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have reently relaxed the condition of Typing test as precedent to confirmation in the case of the Central Secretariat Clerical employees;
- (b) if so, the details and nature of the reluxation granted; and
- (c) the reasons for granting the relaxation?

The Deputy Minister in the Minister of Home Affairs (Shri L. N. Mishra): (a) and (b). Yes; Sir, but only in respect of temporary Lower Division Clerks who (i) have attained the age of 45 years or may attained this age and (ii) have completed 10 years continuous service in the grade of L.D.C. provided they have made at least two genuine attempts to pass the typing test and they are considered suitable for such confirmation.

(c) The relaxation was allowed in view of the fact that there is little chance of this category of employees qualifying in a typing test at 30 words per minute because of their age and but for the relaxation they will be denied confirmation and pensionary benefits.

# Advance Increments to L.D.Cs.

### 1203. Shri S. M. Banerjee: Shri Eswara Reddy:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have discentinued the grant of 4 advance increments to the Lower Division Clerks in Central Secretariat Offices:

- (b) whether after the withdrawal of this concession, the incremente were agoin given to a particular section of Clerks; and
- (c) if so, the reasons for not granting the increments to all the employees?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir, with effect from 28-9-1960.

- (b) Some of the Lower Division Clerks had become eligible for the advance increments from a date prior to 28-9-1960, but could not be granted the benefit before that date due to administrative delays. Such persons were also made eligible for the concession subsequently provided they were considered suitable for confirmation in the grade of Lower Division Clerk from a date prior to 28-9-1960.
- (c) The increments were discontinued in pursuance of a recommendation of the Second Pay Commission, as no such benefit is admissible to Lower Division Clerks in the subordinate offices and there are no special reasons for making a distinction between the two categories. The question of granting the increments to all Lower Division Clerks in the Central Secretariat after 28-9-1960 does not, therefore, arise.

#### Expenditure on Sheikh Abdullah

1244. Shri Daljit Singh:
Shri Hukam Chand
Kachhavalya:
Shri Onkar Lal Berwa:
Shri Jagdev Singb Siddhandk:
Shri Bade:
Shri Yudhvir Singh:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1732 on the 8th September, 1955 and state:

(a) whether any steps have been taken to reduce the expenditure sheikh Abdullah.

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- (b) whether it is a fact that his wife meets him now and then and works as a messenger between him and his supporters and his son who is a member of Pakistani delegation to U.N.O.: and
- (c) if so, the steps Government propose to take to stop such meetings?

The Minister of State in the Ministry of Home Affairs and Minister of Defence (Shri Hathi): (a) The details of the expenditure incurred on Sheikh Abdullah were given in reply to Lok Sabha Unstarred Question No. 341 answered on the 10th November, 1965. This expenditure is not considered to be excessive keeping in view the circumstances of the case.

(b) and (c). Begum Abdullah has been permitted by Government to meet her husband and she is currently staying with him. The Government are vigilant and should it appear that Begum Abdullah was becoming a channel of political communication between the Sheikh and others, suitable action would be taken.

#### Grih Kalyan Kendras

1205. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state the progress so far made to ameliorate the grienvances of the employees of Grih Kalyan Kendras?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): The Grih Kalyan Kendras Board, which has now been registered, is formulating ways and means for raising funds which would ensure regular payments and better working conditions to its staff.

#### Writ Petitions in Punjab High Court

1206. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state:

(a) the number of writ petitions find before the Punjab High Court

- from the 1st January to 30th September, 1965;
- (b) the number out of them disposed ed of during this period; and
- (c) the number of cases which were decided against the State Government or the Central Government?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) to (c). The information is being obtained and will be laid on the Table of the House.

### व्यापारियों की रिहाई

1207. भी हुकम चन्त्र कञ्चवाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या वर्तमान संकट को देखते हुए देश में एकता बनाये रखने के लिए सरकार का विचार भारत सुरक्षा नियमों के धन्तर्गत गिरफ्तार किये गये निर्दोष व्यापा-रियों को रिहा करने का है; धौर
- (ख) यदि नहीं, तो उस के क्या कारण हैं विशेष रूप से जब कि उनके विश्वद्ध कोई दोष नहीं लगाया गया है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (बी हाणी) : (क) राज्य सरकारों द्वारा भारत सुरक्षा नियमों के प्रंतर्गत की गईं गिरफ्तारियों से केन्द्रीय सरकार का कोईं सम्बन्ध नहीं है। इसके प्रमावा इस प्रक्रम में ऐसे किसी विकिन्द्र मामले का हवाझा नहीं दिया गया है जिस पर सम्बन्धित राज्य सरकारों के सुचना मांगी वा सके।

## (था) अपन श्री नहीं चठता।

# विल्ली की तिहाइ जेल

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# 1208 भी घोंकार लाल बेरवा : भी घुलेश्वर मीना :

क्या गृह-कार्य मंत्रीयह बताने की इस्पा करेंगे कि :

- (क) क्या यह सच है कि पिछले कुछ दिनों से दिल्ली के तिहाड़ जेल में मध्यवस्या है भौर निर्वोच महिलाओं को वैग्याओं भौर व्यक्तियों के साथ रखा जाता है; भौर
- (का) यदि हां तो सरकार ने उन्हें भ्रलगभ्रलग ग्लाने के लिए क्या कार्यवाही की है?

गृह-कार्य मंत्रालय में उपमंत्री (श्री स्वन्नार्गमिक्ष)): (क्र) जी नहीं।

(ब) प्रश्न ही नहीं उठता।

### Inquiry Against D.G., Tourism

1209. Dr. Sarojini Mahishi: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1719 on the 8th September, 1965 and state as to how long the enquiry has been going on against the Director-General of Tourism and when it is going to be completed?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): A preliminary enquiry was registered on the 22nd January 1964. A firml decision is expected to be taken shortly.

### चन्द्रमान में न्यायपालिका

1210. श्री यशपाल सिंह: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने झन्दमान और निकोबार द्वीप समूहों में न्यायापालिका को और सुदुद बनाने का निर्णय किया है; और (ख) यदि हां, तो इस सम्बन्त में क्या कार्यवाही की गई है?

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गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्ता मंत्रालय में प्रतिरक्ता संभरण मंत्री (श्री हाणी ): (क) जी हां।

(ख) ग्रन्दमान तथा निकाबार द्वीप समूह के लिए जिला तथा सत्र न्यायाधीय के एक पद का निर्माण किया गया है।

#### Clash with Nagas

1211. Shrimati Renuka Barkataki: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that there was an encounter between the armed Naga hostiles and the Police in North Cachar Hills on the 8th October, 1965; and
- (b) if so, the losses inflicted on the hostiles in that encounter?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) One armed Naga was shot dead on the spot and one D.B. Gun, one hand made rifle, one sten gun, some ammunition and some olive green uniform were captured.

### गोघा में विस्फोट

1212 भी बशपाल सिंह : भी बसुमतारी । भी मोहसिन :

क्या गृह-कार्यमं त्री यह बताने की कृपा करेंगे कि:

- (क) क्या जून, 1964 में गोमा में हुए बम विस्फोटों के सम्बन्ध में भव जांच पूरी हो गई है;
- (ख) यदि हां,तो उसका क्यापरिणाम निकला; भीर

(य) क्या प्रतिवेदन की एक प्रति -स्रका पटल पर रखी जायेगी?

नृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्ता मंत्रालय में प्रतिरक्ता संभरण मंत्री (बी हाची) : (क) जी, हां ।

(ब) जांच के परिणामों के धनुसार यह बम-विस्फोट क्षेत्र की बैध सरकार का तक्ता पलटने के उद्देश्य से बनाई गई एक साजिश के मताबिक हुन्ना था। जांच पूरी करने के बाद भारतीय दंड संहिता की **धारा** 121, 121(क), 122, 301 श्रीर 436 तथा भारत सुरक्षा नियमावली के नियम 36, 41 भीर 144 के प्रधीन 17 व्यक्तियों के खिलाफ़ मामला दर्ज किया गया। अपराधियों में से 10 को गिरफ्तार किया गया था। पंजिम के सक्रान्यायाधीण ने 15-10-65 को मुजरिमों में से एक प्रधात प्रोलाव फर्नेडेस को, भारतीय दंड संहिता की धारा 121, 121 (क), 122, 123 भीर 436 तथा भारत सुरक्षा नियमावली के नियम 144 के साथ पढ़ कर नियम 36 भीर 41 के भधीन, 3 वर्षं के साधारण कारावास का दंढ दिया । बाकी सभी मुजरिम बरी कर दिये गये। 9 मुजरिमों के बरी किएे जाने के खिलाफ भौर धपराधी भोलाव फ़र्नेडेस की सजा बढ़ाने के लिए भपील करने के प्रथन पर मोम्रा सरकार विचार कर रही है।

(ग) जी, नहीं।

# पाकिस्तानियों द्वारा प्रपहरन

1213- भी प० ला० बारूपाल : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सितम्बर, के अंतिम सप्ताह में पीर पागारे के मुसल-मान राजस्थान में मिठडों गांव के कुछ हरि- जनों की मारपीट कर उनकी स्त्रियों व मवेशियों को पाकस्तिान लेगये:

- (स) क्या वे इसी प्रकार जैसलमेर सीमापर स्थित तनोट गांव से 8 ऊटं धौर दो पुरुषों को लेगये; धौर
- (ग) यदि हां, तो इस मामले में स्वा कार्यवाही की गयी है ?

गृह-कार्य मैत्रालय में उपमंत्री (बी स॰ नः॰ मिश्र):(क) राजस्थान में सीमा से इधर के हमारे क्षेत्र में पीर पागारे नाम का कोई स्थान नहीं है। किन्तु 21 सितम्बर, 1965 को 20 समस्त्र पाकिस्तानी मिठबों गांव में पुस घाये, दो मेधवाल मार दिये, गांव को लूटा धीर कुछ मकानों को धाग नगा दी।

- (ख) 24.9.65 को पाकिस्तानी गरती दल गांव तनोट में बुसा, 10 ऊंट और 30 गायें उड़ाकर और 4 भारतीय नागरिकों को जो सभी मेधवाल ये अपहरण करके ले गया। चार व्यक्तियों में से दो को दो दिन बाद छोड़ दिया गया। 3 ऊंट और 30 गायें वापस प्राप्त कर ली गई हैं।
- (ग) सम्बन्धित थानों में धावश्यक मामले दर्ज कर लिये गये हैं घौर मामलों की जांच की जा रही है।

Preparation for Olympic Games, 1968

1214. Shri Karni Singhji: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that many countries are already training their athletes on high altitudes and whether the All-India Council of Sports propose to hold a camp in a place like Ooty for the Olympic sports to be held in Mexico in 1968; and
  - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) and (b). Government have no definite information about training being imparted by other countries to their athletes on high altitudes. There is also no proposal before the All India Council of Sports so far to hold a training camp at a place like Ooty to train athletes. It is, however, understood that the Indian Olympic Association which is primarily responsible for preparing our athletes for the next Olympic games, is seized of the matter. Government will give due consideration to the Association's proposals, seeking financial assistance for high altitude training, as and when received.

# ब्रह्मपुत्र की घाटी में तेल

1215. श्री विश्वनाथ पाण्डेय : श्रीमती रेणुका बड़कटकी : भी प्र० एं० चकवर्ती : भी प्र० चं० वरमाः श्री सुबोध हंसदा : भी बजराज सिंह : श्री गोकरन प्रसाद :

नवा पेडोलियम भीर रसायन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि रूसी वि-बेवजों के सहयोग से किये गये सर्वोत्तम सर्वेक्षरा के फलस्वरूप ब्रह्मपुत्र की घाटी में तेल की एक नई तह का पता लगाया नया है; भीर
- (ख) यदि हां, तो इसका क्या है ?

पेट्रोलियम ग्रीर रसायन मंत्री (भी इमायन कविर): (क) भीर (ख). भी हां। 1964 में सक्वा के पास तेल का पता लगाया । मध्डारों के धाकार के सही झांकन करने के लिये अब तक त्राप्त हुमा विसा जपर्याप्त है।

### जिला के लिये राज्यों को नियतन

1216. श्री योगेन्द्र झा: श्री तु० राम :

क्या जिल्ला मंत्री यह बताने की कृपा करेंगे कि :

- (क) तीसरी योजना में राज्यवार शिक्षा मद के ग्रंतगंत कितनी राशि निर्धारिन की गई थी :
- (ख) योजना काल में ब्रब तक राज्य-वार कितना वास्तविक व्यय किया गया स्रोर
- (ग) प्रत्येक राज्य में शिक्षा पर प्रति व्यक्ति ग्रलग-ग्रलग कितना व्यव किया गया ?

शिक्षा मंत्री (श्री मु० क० चागला) : (क) से (ग). विवरण सभा-पटन पर रखादिया गया है जिसमें उपलब्ध सूचना दी गई है। पुस्तकालय में रसा गया, देखिये संख्या एस॰ टी॰ 5225/65]

### Madras Refinery

1217. Shri Mohammed Koya: Shri Kolla Venkajah: Shri Yashpal Singh: Shri R. S. Pandey: Shri Rajeshwar Patel: Shri P. C. Borocah:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that serious differences have arisen between Government and the National Iranian Oil Company and American International Oil Company regarding the fulfilment of the package deal of constructing a refinery fertilizers unit and a petro-chemica) complex si Madras:
- (b) if so, the nature of the differences; and

(c) the steps taken in the matter?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) No, Sir. The Agreement for the refinery was signed on the 18th November 1965 and the other agreements are expected to be signed within two to three months.

(b) and (c). Do not arise.

#### Kerala Official Language

### 1218. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the Kerala Government have decided to use Malayalam as the official language of the State from 1st November, 1965; and
- (b) if so, the details of the scheme to implement this decision?

The Deputy Minister in the Minister of Home Affairs (Shri L. N. Mishra): (a) and (b). The State Government have issued orders providing for the use of Malayalam for certain State official purposes with effect from 1st November, 1965. A statement showing the offices where the use of Malayalam has been permitted is laid on the Table of the House. [Placed in Library. See No. LT-5228/65.]

#### One-year Teaching Course

1220. Shri P. C. Borooah: Will the Minister of Education be pleased to sefer to the reply given to Unstarred Question No. 201 on the 18th August, 1965 and state:

- (a) the decision taken by Government on the recommendation of the Mational Council of Educational Research and Training for starting a new one-year teaching course; and
- (b) the action taken in pursuance thereof?

The Minister of Education (Shri M. C. Chagia): (a) and (b). In consultation with the University Grants Commission, an Expert Committee has been set up to prepare a detailed scheme, and it is proposed to implement the scheme during the Fourth Plan period. Meanwhile, it has been decided to expand the four Regional Colleges of Education to train larger numbers of science teachers.

#### National Register of Indian Citisens

1221. Shri P. C. Borooah: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have directed the Assam Government to expedite the completion of the National Register of Indian Citizens in the State with a view to checking Pakistani infiltration in Assam effectively;
- (b) if so, the progress made so far in its completion and when it is expected to be ready; and
- (c) the reasons assigned by the State Government for the delay in this matter?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of (Shri Hathi): (a) Defence (c). The Government of Assam were only requested to copy out from the National Register of Citizens, 1951, names and other details by each district, sub-division, thana, village and house number as they obtained in 1951 to verify whether a person suspected to be a Pakistani infiltrant was in fact a resident of India at the time of 1951 census. This has been done except in respect of certain areas of which the relevant registers are now being made available to the State Government.

#### Naptha for Fertilizer Plant, Kota

the Minister of Petroleum and Chemicals be pleased to state the arrangement made for the supply of naptha for the second fertilizer plant sanctioned at Kota?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): The establishment of a second fertilizer plant at Kota is under discussion with the condition that the party will secure the naptha preferably from indigenous sources.

## Security Measures in Assam

### 1223. Shri J. N. Hasarika: Shri P. C. Borooah:

Will the Minister of Home Affairs be pleased to state;

- (a) whether the Assam Pradesh Congress Committee had submitted a memorandum to the Prime Minister during his visit to Assam inviting attention to some pressing problems of that State relating to security and transport;
- (b) if so, the demands made therein; and
  - (c) Government's reaction thereto?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) to (c). An address of welcome was presented to the Prime Minister when he addressed Congress workers at Gauhati on the 29th October 1965. The address of welcome drew attention, inter alia, to Pakistani infiltration and arrangements for border security and made certain suggestions. These points are under examination.

## पुनर्वास उद्योग निगम

# 1224 श्री सिद्धेश्वर प्रसाद : श्री राम हरस यादव :

क्या पुनर्कास मंत्री यह बताने की कृपा करेंग कि:

- (क) क्या सरकार ने पुनर्वास उद्योग निगम को शीधातिशीध्र 31 उद्योग स्थापित करने का सुझाव दिया है'; भीर
- (च) यदि हां, तो ये उच्चोग कहां-कहां स्थापित किये आयेंग तथा उनकी समय सूची घोर ग्रन्य स्थीरा स्था है?

पुनर्वास मंत्री (श्री स्थागी): (क)
31 उद्योग जिनके बारे में कहा गया है
संस्मवत: उन 31 भौद्योगिक संस्थामों के
बारे में निदश है जिन्हें पुनर्वास उद्योग
निगम द्वारा ऋण दिया गया था भौर को
पहले ही कार्य कर रहे हैं या कार्यान्वित की
विभिन्न भवस्थामों में हैं। संस्थामों तथा
उनको मंजूर किये गये ऋण के बारे में एक
सूची सभा पटल पर रखी गयी है।
[पुस्तकालय में रखी गई, देखिये संख्या
एल टी-5227/65]

### (ख) प्रश्न नहीं उठता।

Writ Petitions in Orissa High Court

### 1225. Shri Ramachandra Ulaka; Shri Dhuleshwar Meena;

Will the Minister of Home Affairsbe pleased to state:

- (a) the number of writ petitions filed in the Orissa High Court, Cuttack during 1965-66 so far; and
- (b) the number out of them in which judgement has been delivered?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri (Hathi): (a) and (b). The information is being obtained and will be laid on the Table of the House.

### Shortage of Kerosene in Madras State

1226. Shri Dharmalingam: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that there is an acute shortage of Kerosene Oil in the villages of Madras State which has effected even the lighting of the houses; and
- (b) if so, the steps taken to augment the supply of Kerosene in that State?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) and (b). No report of shortages

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of Kerosene Oil has been received from Madras State since July, 1965.

### Grants to Goa, Daman and Diu

1227. Shri Dharmalingam: Will the Minister of Home Affairs be pleased to state:

- (a) the total amount provided under various schemes during 1964-65 and 1965-66 so far to the Government of Goa, Daman and Diu;
- (b) the amount surrendered by that Government; and
  - (c) the reasons therefor?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) the following amounts were paid by the Central Government to the Government of Goa, Daman and Diu as grant-in-aid for meeting revenue expenditure on various schemes (both Plan and Non-Plan):—

1964-65 Rs. 413.16 lakhs 1965-66 Rs. 117.70 lakhs (Upto 18-11-65)

- (b) No amount was surrendered to the Central Government by that Government.
  - (c) Does not arise.

### Secondary Education in Orison.

### 1228. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena;

Will the Minister of Education bepleased to state:

- (a) whether any amount has been sanctioned to the Government of Orissa for secondary education during 1965-66 so far; and
  - (b) if so, the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) The total funds allotted to Orissa Government, during 1965-66, amount to Rs. 11,96,309.00.

(b) The details are given below:-

Amount allotted during 1965-66	Programmes
Rs.	
5,00,000	Teachers Training.
1,00,000	Acceleration of Girls Education.
20,000	Training of Librarians.
21,000	Strengthening of Educational Adminis- tration.
75,000	Pilot Project for Adult Literacy.
40,000	Educational Survey.
59,309	State Bureau of Educational and Vocational Guidance.
3,66,000	Strengthening of Science Laboratories
15,000	Strengthening of Agricultural Stream in the multipurpose secondary schools.

### Enquiry against Officials in Orissa

### 1229. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Home Affairs be pleased to state:

- (a) the number of enquiries instituted against the State and the Central Government officials in Orissa during the last six months by the Special Police Establishment, Puri Branch (Orissa); and
- (b) the number of cases in which inquiries have been completed and punishment awarded during the same period?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) During the six month period May to October, 1965 no enquiries were instituted against State Government servants of Orissa by the Special Police Establishment. During the same period 31 cases against Central Government servants in Orissa State were registered and taken up for enquiry/investigation.

(b) Inquiries in 5 cases have been completed and reports sent to the Departments concerned for initiating necessary action.

#### Misbehaviour of Officers

### 1230. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Home Affairs be pleased to state:

- (a) whether any cases of misbehaviour with the people and their representatives by the All-India Service Officers have come to the notice of Government during the last six anonths; and
- (b) if so, the action taken against such officers?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b).

The information is being collected and will be laid on the Table of the House.

Scheduled Castes and Scheduled Tribes in Goa, Daman and Diu

#### 1231. Shri Kajrolkar: Shri P. R. Chakraverti:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that the Scheduled Castes and Scheduled Tribes in Goa, Daman and Diu are not provided with the concession of reservation of posts in Government service and other facilities which are given to them in other States; and
  - (b) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). The castes and tribes which should be treated as Scheduled Castes and Scheduled Tribes in Goa, Daman and Diu have not yet been specified; this matter is still under examination. The question of reservation of posts and grant of facilities will arise only after the Scheduled Castes and Scheduled Tribes in the territory are notified.

### Teaching of Hindi in Madras State

### 1232. Shri Vishwa Nath Pandey: Shri Kinder Lal:

Will the Minister of Education be pleased to state:

- (a) whether the Centre has agreed to meet in full the expenditure incurred by the Madras Government on teaching Hindi in the State; and
- (b) if so, the total amount of such assistance and the manner in which the money will be spent?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) and (b). The Centre renders financial assistance on hundred percent basis to all the Governments of non-Hindi speaking States (including the Government of Madras) under

the following schemes included in the Third Five Cear Plan:

- (i) Appointment of Hindi Teachers in Primary/Middle, High/Higher Secondary Schools in non-Hindi speaking States.
- (ii) Etsablishment of Teachers' Training Colleges for Hindi Teachers.

In addition to the above, grants are given to Voluntary Hindi Organisations on 75% basis for propagation Hindi in the non-Hindi speaking States (including those located in the Madras State). During the Third Five Year Plan, grants amounting to Rs. 66.42 lakhs (i.e. Rs. 64.65 lakhs for appointment of Hindi Teachers and Rs. 1.77 lakhs for Teachers Training Colleges for Hindi Teachers) have been paid upto 1964-65 to the Madras Government. During 1965-66 grants amounting to Rs. 26,00,000 (Rs. 25 lakhs for appointment of Hindi and Rs. one lakh for the Teachers Hindi Teachers Training College) are likely to be paid to the Madras Government. During the Third Five Year Plan so far, a total amount of Rs. 1.77 lakhs has been paid to the Voluntary Hindi Organisations in Madras State for propagation of Hindi.

### Trombay Fertilizer Factory

### 1233. Shri Himatsingka: Shri Rameshwar Tantia: Shri P. C. Borooah;

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether Government have accepted a proposal to treble the productive capacity of the Trombay Fertilizer plant;
- (b) if so, the additional cost to be incurred thereon; and
- (c) the increase in production after the scheme is implemented?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) to (c), A proposal to expand the Trombay Fertilizer Factory by about

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110,000 tonnes of nitrogen involving an outlay of about Rs. 27 crores is under consideration.

# स्कूलों के ग्रम्यापकों के लिये चिकित्सा की सुविवायें

1234. श्री हुकम क्य कक्कवाय: क्या किस्ता मंत्री यह बसाने की कृपा करेंगे कि क्या दिल्ली के सहायता प्राप्त उच्चतर माध्यमिक स्कूलों के प्रध्यापकों को बही विकिस्सा सुविधाएं प्रदान करने का विचार है जो सरकारी स्कूलों के प्रध्यापकों तथा केन्द्रीय सरकार के कर्मवारियों को प्राप्त है?

शिक्सा मंत्री (श्री मु० क० चागला) : ऐसा कोई निर्णय नहीं लिया गया है।

# विज्ञान के विद्याचियों को हिन्दी पड़ाना

- 1235- भी हुकम वन्य कक्कवाय : क्या शिक्ता मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या दिस्ली के उच्चतर माध्यमिक स्कूलों में विज्ञान के विद्यापियों को नवीं कक्षा के बाद हिन्दी नहीं पढ़ाई जाती, जिसके परिणाक्स्टक्प उन्हें हिन्दी का पर्याप्त ज्ञान नहीं हो पाता; भौर
- (ख) यदि हां, तो इसके क्याकारण हैं जबकि ग्रंत्रेची ग्यारहवीं कक्षा तक व्यव्याई जाती है ?

शिक्षा मंत्री (भी मु० क० वागला):
(क) दिल्ली में हायर सैकडरी स्कूलों
के विज्ञान के विद्यार्थी हिन्दी की परीका नवीं
प्रयंवा दसवीं कक्षा के मन्त में दे सकते
हैं। इस वजह से उनका हिन्दी ज्ञान
प्रयंवित नहीं है।

(बा) इस पाठ्यविवरण के जरिए प्रजित हिन्दी जान पर्याप्त समझा गया है। ग्रंप्रजी का प्रध्ययन ग्यारहवीं कक्षा तक जारी रहता है, क्योंकि स्कूल के पाठ्यक्रमों में श्रंग्रेजी की पढ़ाई बाद में मुरू होती है।

### भाषा-ग्रध्यापकों का बेतन कम

1236 भी हुकम बन्द कक्षवाय: क्या शिक्षा मंत्री यह बताने की कृपा करेंग कि:

- (क) क्या यह सच है कि दिल्ली के कुछ उच्चतर माध्यमिक स्कूलों में इन्टर प्रभाकर तथा साहित्य रत्न की उपाधियों वाले भाषा-श्रध्यापकों को 160 रु० मासिक का वेतन-कम दिया जाता है जबकि कुछ प्रन्य स्कूलों में इन्हीं उपाधियों वाले प्रध्यापकों को 170 रु० मासिक का वेतन-कम दिया जाता है;
- (ख) यदि हां, तो इस भ्रसमानता के क्या कारण हैं ; भीर
- (ग) उपरोक्त योग्यताओं वाले भाषा-भड़्यापक कौन से वेतन-कम के भ्रधिकारी होते हैं?

शिक्षा मंत्री (भी मु० क० चागला): (क) से (ग). ग्रंपेक्षित सूचना एकवित की जा रही है भीर यथा समय सभा पटल पर रख दी जाएगी।

#### Biology Teachers in Delhi

1237. Shri A. S. Saigal: Will the Minister of Education be pleased to state:

- (a) the number of teachers in the Directorate of Education, Delhi, possessing Post-Graduate qualifications in Biology for the teaching of Biology in Government Schools since 1956;
- (b) the reasons for not promoting any of the teachers referred to in part (a) above to the higher grades in vacancies arising since 1957;
- (s) the total number of vacancies of Principals filled up by the Delhi State through the U.P.S.C. during

each of the years from 1957 onwards, the percentage of candidates recruited from (i) each community and (ii) State; and

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(d) the number of candidates hailing from Kumaon and Garhwal areas recruited by Delhi State in vacancies filled up during each of the years from 1867 to date?

The Minister of Education (Shri M. C. Chagla): (a) to (d), The information is being collected and will be laid on the table of the Sabha.

### Memerial for Tippu Sultan

### 1238. Shri Linga Reddy:

Will the Minister of Education be pleased to state:

- (a) whether the Mysore Government have suggested a suitable memorial for Tippu Sultan 'The Tiger of Mysore' at Devanaballi, his birth place in Mysore State;
- (b) if so, the action taken thereon;and
- (c) whether the Central Government have proposed to put up a suitable memorial to perpetuate his memory?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) No such suggestion has been made to the Government of India.

- (b) Does not arise.
- (c) No. Sir.

### Joint Meetings of Staff and Administration

#### 1239. Shri Daji: Shri Warier:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Central Secretariat Employees Associations and Unions have also the system of holding monthly or bi-monthly meetings with the Administration and the Minister as is the practice in other employing Ministries of the Government of India, like Railways, Defence, Posts and Telegraphs Department and Civil Aviation; and

(b) if not, the reasons for not adopting a similar system in the Secretariat also?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) No. Sir.

(b) Whenever there are any points of substance to be raised. The Service Associations or Unions can ask for a personal discussion and the request for such discussion always receives due consideration. Questions affecting service conditions are invariably raised and discussed in the Staff Councils of various Ministries which hold regular periodical meetings. In view of these facts, it is not considered necessary to hold regular periodical meetings with the Service Associations or Unions.

Seniority of L.D.C.'s vis a vis W.D.C.'s

1240. Shri Daji: Shri Warier:

Will the Minister of Home Affairs be pleased to state:

- (a) whether he is aware that in the offices participating in the Central Secretariat Service Scheme, Lower Division Clerks have become senier to Upper Division Clerks; and
- (b) if so, whether it conforms to the principles of equity and fairplay and whether it is in the interest of efficiency in the Secretariat?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). A statement is laid on the table of the House. [Placed in Library, See No. LT-5228/63].

### Premetion of the Lewer Division Clerks

1241. Shri Dan: Shri Warior:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that according to the findings of the Second Pay Commission, the promotional avenues of the Lower Division Clerks in the Central Secretariat Offices are less than their counterparts in other Departments; and
- (b) if so, the steps taken to increase the promotional avenues for them, especially in view of the fact that they are recruited on the basis of an All-India Competitive Examination, which makes selection in their case very stiff and enables Government to attract to the Secretariat Clerical Service the best available talent in the country?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No. Sir. Taking all factors into consideration, the Pay Commission had remarked that there does not seem to be any significant difference in the total promotion prospects available to a Lower Division Clerk in the Secretariat and his counterpart in the other offices.

(b) Does not arise.

#### Kerala Cultivators

1342. Shri Vasudevan Nair; Shri Warier:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government are aware of the sufferings of the cultivators resettled at Manja Mara in Kerala State;
   and
- (b) if so, the steps taken to help them resettle without difficulty?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) Government have received representations

from the settlers pointing out their difficulties and asking for further concessions;

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(b) Proposal to give more bamboos and cadjan leaves, free supply of bannana suckers, vegetable seeds etc. are under consideration of Government.

### Study Leave to Government Officers

1243. Shri Madhu Limaye: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 108 on the 4th November, 1965 and state:

- (a) whether the restriction on officers whereby they cannot retain Government accommodation for a period exceeding six months goes against the intentions of the Second Pay Commission who had recommended liberal grant of study leave to Government officers who intended to pursue higher studies in India or abroad;
- (b) if so, the action proposed to be taken to rectify the position; and
- (c) the facilities, other than leave which are provided to officers who undertake higher studies?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) to (c). The relevant information is being collected and will be placed on the Table of the House as soon as possible.

#### Communist Activity in Kashmir

1244. Shri Hari Vishnu Kamath: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that several pro-China Communists of Punjab have entered Kashmir; and
- (b) if so, the action being taken in the matter?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) The Government have no information to this effect.

(b) Does not arise.

#### Ailment of M.P. Dotonus

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1245. Shri Biren Dutta: Will the Minister of Home Affairs be pleased to state:

- (a) whether Shri Dasaratha Deb,
   M.P. detained in Damka Jail is suffering from T.B.;
- (b) whether he has been kept in the Rajendra Prasad Hospital, Ranchi; and
- (c) whether Government propose to release him on parole for treatment?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) and (b). Shri Dasaratha Deb is suffering from slipped inter verteberal discandis and is under treatment in the Rajendra Medical College, Ranchi.

(c) As he is already under specialised treatment, the Government of Tripura do not consider it necessary to release him on parole.

#### Undertrials in Tripura

1246. Shri Biren Dutta: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that a large number of under-trials in Tripura are refused bail even though they are arrested under bailable section;
- (b) whether all the under-trials, including MLAs are denied class I;
- (c) whether all are handcuffed and reped while taken to court; and
  - (w) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) No undertrial prisoner arrested for a bailable offence is refused bail.

(b) The classification is made in censideration of status, education, mode of living and nature of offence alleged to have been committed. One MLA, arrested in connection with a political murder, was denied Class I. He was released by court on bail later on.

(c) and (d). Undertrials are not generally handcuffed and roped while taken to court except when the alleged crime is serious and there is apprehension of escape of the prisoner or of his being violent.

#### Kerosene Quota in Herala

#### 1847. Shri Pottakkati: Shri A. V. Raghavan:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) the quota of Kerosene allowed to a family per month in Kerala; and
- (b) whether there is any proposal to increase this quota ?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) For non-electrified houses—3 litres per month.

For electrified houses—1 litre per month.

Over and above these quotas, special permits are being issued for cooking purposes in Municipal areas.

(b) No, Sir; but the matter is under constant scrutiny and the quota will be increased when the supply position justifies it.

#### Vacancies in NEFA Administration

1248. Shri Rishang Keishing: Will the Minister of Home Affairs be pleased to state:

- (a) the number of posts of Base Superintendents or Circle Officers that have fallen vacant and created in NEFA since 1982;
- (b) the respective number of local and non-local personnel appointed to these posts; and
- (c) the special attempt made to recruit local men for this particular eadre of posts?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) Year-wise figures are furnished below:—

Number of posts that have fallen vacant including newly created posts in NEFA in 1962, 1963, 1964 and 1965 are 15, 22, 16 and 28 respectively. The number of posts which have been created in NEFA in 1962, 1963, 1964 and 1965 are 6, 3, 14 and 1 respectively.

(b) The number of local personnel appointed to these posts is given below:—

1962-5, 1963-2, 1964-Nil, 1965-7.

The other posts have been filled by non-local personnel.

(c) To attract local personnel into this service, relaxations have made in educational qualifications Normally the minimum educational qualification for becoming a Superintendent or Circle Officer is a University Degree. However NEFA boys who have passed Intermediate examination or the pre-University course are also eligible for these posts. The qualifying marks in the written examination have also been relaxed in the case of NEFA candidates, for whom the age limit been prescribed at 32. Two special examinations were conducted in 1965 to recruit NEFA boys in this particular cadre.

#### NETA Secretariat Building

1249. Shri Rishang Keishing: Will the Minister of Home Affairs be pleased to state:

- (a) the estimated cost of the construction of NEFA Secretariat Bullding; and
- (b) the progress made in the comtruction?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shrj Hathl): (a) According to the information supplied by NEFA Administration the estimated cost is Rs. 20,10,000 (Rupees twenty lakhs ten thousand) approximately.

(b) Re-inforced concrete structura! work is reported to have been taken up and is in progress.

12 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

(i) INTRUSIONS BY CHINA

श्री यशपाल सिंह (कैराना): मैं प्रविलम्बनीय लोक महत्व के निम्नलिखित विषय की घोर प्रतिरक्षा मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य वें:—

"19 और 20 नवस्बर, 1965 को सिनिकम में चीनियों द्वारा धतिकमण का समाचार।"

The Minister of Defence (Shri Y. B. Chavan): On November 19, 1965 at 12.00 hours a party of fifty Chinese soldiers intruded, for a distance of about one mile, into North Sikkim across the Bomchola Pass on the Sikkim-Tibet border. An Indian patrol party moved into the area and on seeing the party, the Chinese intruders withdrew to the Tibetan side of the border. This was at about 13.00 hours the same day.

On November 20, 1985, at 10.00 hours, forty armed Chinese soldiers crossed the Sikkim border through Kongrala and intruded nearly two and a half miles deep into Sikkim territory in the vicinity of Gayum Chhona lake approximately three miles northeast of Dongkung in North Sikkim. An Indian patrol was sent out to the area of intrusion. When the Indian patrol party was about 500 yards from the Chinese, the Chinese started withdrawing into Tibet. The withdrawal was completed by 18.00 hours.

Again, on November 21, 1965 at 16.00 hours over 30 armed Chinese soldlers intruded into Sikkim to a depth of 1500 yards in area northwest of Bam Chho. On seeing our patrol, however, they withdrew into Tibetan territory.

Protests have been lodged with the Chinese Government regarding the above-mentioned intrusions.

As the House is aware, there has been of late a number of Chinese intrusions into Sikkim territory. Government cannot but view with grave concern these continued and increasingly unprovoked aggressive activities of the Chinese troops. Government are, however, keeping a close watch on the situation, and I can assure the House that we are prepared to meet any eventuality.

Mr. Speaker: Has he any information about Daulet Beg Oldi in Ladakh also, because I have received another notice on that?

Shri Y. B. Chavan: Yes; I have some information about that.

On the morning of November 19 at 09.00 hours about 60 Chinese soldiers in two heavy vehicles intruded into Indian territory near the track junction in the Daulet Beg Oldi area well to the west of the 'line of actual control'.

This is my information.

भी बकापाल सिंह : स्या सरकार यह बतला सकती है कि पहली प्रस्तूबर से प्राव तक कितनी ऐसी चटनाएं हुई हैं और इस का स्या कारण है कि अब चीनी लोग मील, दो बील चुल घाते हैं तब हमें पता लगता है लेकिन पहले पता नहीं लगता है कि बहु प्रतिक्रमण कर रहे हैं?

Shri Y. B. Chavan: It is true that since September onwards basides these, nearly 25 intrusions have taken place in all the areas, in the demilitarised zone in Ladakh, in Sikkim, in NEFA. That is why I have made a reference about the number of intrusions that the Chinese are making in these areas. When the intrusions take place, it is rather very difficult to anticipate where they are going to intrude; otherwise, they won't be intrusions. So one has to keep a watch on these matters, as to where the intrusions are taking place.

Shri Hari Vishnu Kamath (Hoshangabad): Is it not aggression?

Shri Y. B. Chavan: Intrusions. The intentions are aggressive; there is no use denying that fact. But it is not that type of aggression where they want to come in and stick to those places when they have come in. I have given my own assessment about it, because they want to provoke us into something. I think we should be rather very careful in not getting provoked by these things.

Shri Hem Barua (Gauhati): On a point of order. He says we must be very careful in not getting provoked by these intrusions. Even when the Chinese intrude two miles into our territory, our Government do not know about that. When they have come inside of two miles, then they wake up. Now he says we must not get provoked. Why should we not be provoked? Why should we not beat them back, drive them out? I do not understand.

Shri Y. B. Chavan: You do not understand. But this is our position; this is our attitude. If you do not understand it, I cannot help it.

Mr. Speaker: Unless I agree to a question being put, the hon. Minister would not answer. I was going to ask the hon. Member which article of the Constitution or rule of procedure had been violated where I was called upon to give a ruling on the point of order.

डा॰ राम मनोहर लोहिया (फर्र्स्वाबाद) : प्राकृतिक न्याय का । मैं ने इस तरफ़... विकास महोबय: नहीं साहब इस तरह प्राप वैठे-बैठे कहते चले जायें। मैंने प्राप को इवाजत नहीं दी।

Shri P. R. Chakraverti (Dhanbad): In the context of the Chinese aggressive designs against India as evidenced by these increasing intrusions in that well-defined international border, may I know whether Government has made it abundantly clear to China that Government will not stop at that frontier but will go ahead and make its own aggressive designs also evident?

Shri Y. B. Chavan: We have certainly made it very clear to them that they are carrying on these aggressive activities and we certainly take a very serious note of them. But certainly we have not said that we would like to do the same thing as they are doing; we have not said that.

भी मणु लिमये (मुंगेर): हमारी उत्तरी सीमा पर माभो शाही द्वारा जो बार- बार प्राक्रमण किया जा रहा है उस का मृंह तोड़ जबाब देने के लिये सरकार क्या कार्यवाही कर रही है क्यों कि नई जो ख़बर प्राई है वौलतबेग घौल्दी के बारे में उसके मता- बिक उनको वहां से नहीं भगाया गया है तो कम से कम जैसे सिक्किम से उनको भगाया गया था क्या वौलतबेग घौल्दी के क्षेत्र से भी उनको भगाने का कोई इंतजाम किया जायगा घौर वह नहीं जायें के तो तिक्बत में चुस कर भी क्या उनका पीछा करने का कोई इंतजाम किया जायगा?

Shri Y. B. Chavan: I have understood the hon. Member's opinion about it. About Daulet Beg Oldi, we are trying to get further facts.

भी मणुलियमें: 19 तारीम् से वे लोग बहा पर हैं।

भी बजनसराव चच्चाच : वह ठीक है, लेकिन मैं बता रहा हूं कि बाज की

# [श्री यशवन्तराव चन्हाण]

स्थिति क्या है। उन के कई I must wait for further confirmation. We will have to watch the situation from time to time. That is why I have said that we are certainly taking the necessary action about that matter also.

Shri Daji (Indore): Minister said that there have been a number of intrusions, and some of the questions put here suggest that our armed forces are not equally vigilant. I want the Minister to make it clear to us whether there have been any clashes where we have actually driven them out, or whether in each case they came as they liked.

Shri Y. B. Chavan: In some cases, as the hon. Member is aware, clashes did take place, and there were casualties on both sides.

डा० राम मनोहर लोहिया: क्या कोई चीनी भी मरा है ?

श्री बदावस्तराव चन्हान : कई मरे हैं।

डा० राम मनोहर लोहिया: एक-माध मरे हुए चीनी को तो यहां ले माते-बस एक ले भायें।

ध्यक्ष महोदय: जब तक हा ० लोहिया कात्म नहीं करते, तब तक हाउस इंतआर करे।

डा॰ राम मनोहर लोहिया: मैं ने जो कुछ भी कहा है, जिसको आप इन्टरप्शन कहते हैं, वह बिल्कूल कायदे के हिसाध से कहा है। मैंने कोई लम्बी-बौड़ी बात नहीं कही है। मैंने खाली यही कहा है कि मंत्री महोदय कम से कम एक मरे हए चीनी को तो यहां ले भार्ये।

चन्यक महोदय: ऐसा एक दफा नहीं, कई दफा हमा है।

**डा० राम मनोहर लोहिया:** ग्राप प्रति-रक्षा मंत्री से पूछें कि उन्होंने मेरी बात का क्यों जवाब दिया ।

China (C.A.)

श्री विश्वनाथ पाण्डेय: (सलेमपुर): मैं यह जानना चाहता हूं कि चीनीयों की श्रोर से लहा ख़ भौर सिक्किम की सीमा पर जो घुसपैठ हो रही है, वह बीस कीलो-मीटर मसैनिक क्षेत्र में हो रही है या उस के बाहर हो रही है।

Shri Y. B. Chavan: As a matter of fact, in Sikkim there is no demilitarised zone. The demilitarised zone is only in Ladakh and NEFA area. So, as far as Sikkim is concerned, this is well defined international frontier, and they are coming across the international frontier.

Shri D. C. Sharma (Gurdaspur): The depth to which they are penetrating is increasing day by day, and from 50 yards it has become 1,500 yards or something like that. Also, they are having these intrusions not only in Sikkim, but also in Ladakh. May I know if the Government has taken any steps to see to it that our border forces are adequate enough to deal with these intrusions which may lead some day to fresh aggression?

Shri Y. B. Chavan: I think I have mentioned this particular aspect in my statement. I can tell the hon. Member that it is true that in some cases they are coming rather more inside, but we will have to see the significance. Possibly they are trying to probe our defence preparations. We will have to interpret these intrusions from that point of view.

Shri P. K. Deo (Kalahandi): season and out of season we learn with distress that China has taken to the law of the jungle in committing aggression on India and has forfeited her right to a place in civilised society. May I know why, in spite of this, we of all persons, who are the victims 36<sub>1</sub> I Intrusions by AGRAHAYANA 3, 1887 (SAKA) Papers Laid China (C.A.)

of this naked aggression, should advocate the seating of China in the United Nations, which is a civilised body?

Mr. Speaker: Should that be decided in this?

Shri P. K. Deo: A categorical answer is demanded. It has exceeded all limits of endurance. nations, why do we advocate the seating of China in the United Nations?

श्री गुलदान (भटिंडा): जैसा कि मंत्री महोदय ने कहा है, तिब्बत भीर लहाख़ की सीमा पर चीनी सैनिकों की घ्सपैठ की कार्यवाहियां बढ़ रही हैं। कुछ लोगों के मन में यह सन्देह है कि जब काश्मीर में षसपैठिये बढते चले भाए ये भौर सरकार चप रही भीर उसके बाद जब कोई चारा नहीं रहा, तो फिर सरकार को होश धाई, कहीं सरकार भव भी वही नीति न भपनाये। मैं यह जानना चाहता हं कि क्या सरकार लोगों की इस शंका को दूर करने के लिये निश्चित रूप से यह बतायेगी कि वहां पर ग्रब तक जो चीनी सैनिक भाए हैं, वे पीछे हटा दिये गये है या वे हमारे इलाके को घेर कर बैठे हैं।

Shri Y. B. Chavan: Well, Sir, I think I have made it very clear that from most of the places they have intruded, they have returned back. We were careful to see that they did not stay on there.

डा॰ राम मनोहर लोहिया : मैं सिर्फ़ यही जानना चाहता हूं कि प्रतिरक्षा मंत्री किस दिन एक चीनी सिपाही, जिन्दा या मर्दा, हिन्दस्तान में लायेंगे।

श्री हकम चन्द कच्चाय (देवास) : हाउस में ?

डा० राम मनोहर लोहिया: नहीं, हिन्दुस्तान में ।

on the table र्मेक महोदयः स्या वह उस को

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एग्जिहबिट करें ? प्रगर वह नहीं ला सकते तो भागवहां जाकर देखें।

डा० राम मनोहर लोहिया : प्राप मुझे प्रधान मंत्री की जगह पर बिठा दीजिए भौर फिर देख लीजिए कि एक नहीं, सौ हजार म्राजायेंगे।

12.16 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:

- (1) The Indian Police Service (Recruitment) Amendment Rules, 1965, published in Notification No. G.S.R. 1555 in Gazette of India dated the 23rd October, 1965.
- (2) The Indian Administrative Service (Recruitment) Amendment Rules, 1965, published in Notification No. G.S.R. 1556 in Gazette of India dated the 23rd October.
- (3) The Indian Administrative Service (Probation) Amendment Rules, 1965, published in Notification No. G.S.R. 1560 in Gazette of India dated the 30th October, 1965.
- (4) The Indian Police Service (Probation) Amendment Rules, 1965, published in Notification No. G.S.R. 1581, in Gazette of India dated the 30th October, 1965.

[Placed in Library. See No. LT-5222/65].

#### 12.17 hrs.

#### LEAVE OF ABSENCE

Mr. Speaker: The Committee on Absence of Members from the Sit-

tings of the House in their Fifteenth Report have recommended that leave of absence be granted to following members for the periods indicated against each:

19th September to 24th September, 1965 (Twelfth Session) and 3rd November to 10th December, 1965 (Thirteenth Session).
16th August to 24th September, 1965 (Twelfth Session) and 3rd to 21st November, 1965 (Thirteenth Ses- sion).
8th to 24th September, 1965 (Twelfth Session).
7th to 24th September, 1965 (Twelfth Session).
•

(5) Shri Biren Dutta (6) Shri R. Umanath

(7) Shri V. Govindasamy Naidu

(8) Dr. Saradish Roy

(9) Shri P. Kunhan

(10) Shri Vijaya Bhushan Singh Deo

(11) Shri Kamalnayan Bajaj

16th August to 24th September, 1965 (Twelfth Session). 8th to 24th September, 1965 (Twelfth

Session) and 3rd November to 10th December, 1965 (Thirteenth Session).

3rd November to 10th December, 1965 (Thirteenth Session).

3rd November to 10th December. 1965 (Thirteenth Session). 3rd November to 10th December,

1965 (Thirteenth Session).

3rd to 25th November, 1965 (Thirteenth Session).

3rd November to 2nd December, 1965 (Thirteenth Session).

I take it that the House agrees with the recommendations of the Committee.

Shri Hari Vishnu Kamath (Hoshangabad): Sir. I have to submit with regard to two items mentioned here-Nos. 3 and 7. No. 3 is with regard to hon, friend Shri Ananda Nambiar and unlike the other colleagues he has applied for leave, not due to his illness but his mother's illness. I want to know whether the government is making an experiment with regard to the release of left communists . . .

Mr. Speaker: He has gone back again. If he sees that, he would know that he was on parole for sometime.

Shri Hari Vishnu Kamath: That was not mentioned here. No. 7 is about Mr. Govindaswamy Naidu. Apparently he has applied for leave before the beginning of the session and the period applied for is from the beginning, that is 3rd November, 1965 to the end of the session. Does it mean that unfortunately he is rather badly ill. We would like to know whether it is on account of any serious illness, and whether he is getting proper treatment.

Shri Vasudevan Nair (Ambalapuzha): I think a little clarification is necessary. Even when he is on parole I think he has a right to leave of absence from this House on the basis that he is under detention though due to his mother's illness he is on parole. Actually, the reason for giving him leave of absence all these days was that he was under detention. There is difficulty because even if he is on parole he cannot attend this House.

Mr. Speaker: The difficulty of the Committee is that Mr. Nambiar must have applied on that ground and therefore they have recommended that. I agree with him that he must have put in that ground in the application.

Shri Hari Vishnu Kamath: Can he attend the House while on parole?

Mr. Speaker: I cannot give that information.

Shri Ranga (Chittoor): That is a point which ought to be considered by you. When a Member has been kept under detention and government thought it fit to release him on parole, he ought to be allowed to come to the House during that period, if he chooses and if he finds time to go over here.

Mr. Speaker: That parole is for a particular purpose, not for all other purposes. How can he do that?

Now, may I take it that the Members agree to the report?

Several hon. Members: Yes.

Mr. Speaker: The hon. Members concerned will be informed accordingly.

# 12.20 hr

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLU-TIONS

SEVENTY-FOURTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Seventyfourth Report of the Committee on Private Members' Bills and Resolutions

भी मणु लिसमें (मुंगर) : इसके संबंध में मैं भापसे एक खुलायसा चाहता हूं। उपसमिति ने मेरा जो एक स्थापक प्रस्ताव चा 
सूती मिलों के सम्बन्ध में उसको स्वीहत 
किया है भीर बा॰ लोहिया के प्रस्ताव को 
भी स्वीहत किया है। जो मूती मिल वाला 
प्रस्ताव है उसके बारे में रोजगार मंत्री ने 
मुझ से कहा है कि वह भी बहस चाहते हैं। 
सस्यानारायण सिंह जी भी मौजूद हैं। भागे 
क्या कार्यवाही करनी चाहिए, यह भाष 
मझे बतायें।

भ्रष्यक्ष महोदय: इस वक्त नहीं हो सकता है।

भी जबु जिमये: क्या कार्य सलाहकार समिति में यह मामला भाएगा?

श्राच्यक्त महोदय : कमेटी के सामने यह जाएगा । .

12.21 hrs.

ALL-INDIA SERVICES (AMEND-MENT) BILL\*

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to move for leave to introduce a Bill further to amend the All-India Services Act, 1951.

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, Section 2, dated 24-11-65.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the All-India Services Act, 1951."

The motion was adopted.

Shri Hathi: I introduce the Bill.

12.22 hrs.

BANARAS HINDU UNIVERSITY
(AMENDMENT) BILL

The Minister of Education (Shri M. C. Chagla): I beg to move:

"That the Bill further to amend the Banaras Hindu University Act, 1915, as passed by Rajya Sabha, be taken into consideration."

An hon. Member: What is the time allotted?

Mr. Speaker: Seven hours.

भी हुकम चन्द कछवाय (देवास): हिन्दू शब्द खत्म न करो, झगड़ा खड़ा हो जायेगा ।

Shri M. C. Chagla: Sir, since the Bill was introduced, it has gone through many transformations both in the Joint Committee and in the Rajya Sabha. I should straightway come to the most controversial matter which is the question of the name. We took a decision as Government, and I think it was a right decision, that we should leave the question of the name to the free vote of the House. I myself feel that there are matters which cut across party lines, and in a matter like this, where strong feelings are held, it is much better that Parliament by free vote should declare what its view Therefore, the Government officially has taken up no attitude on that matter.

May I now shortly trace the history of this Bill? When the Bill was introduced, the original name was kept. It was then referred to the Joint Committee, and the Joint Committee by a very narrow majority came to the conclusion that the same name should be continued. Then the matter came to the Rajya Sabha and the Rajya Sabha, by an overwhelming majority, decided to change the name, the name that now appears in the Bill, namely, "Madan Mohan Malaviya, Kashi Vishwavidyalaya". Now, in fairness to the other House, when I said, "by an overwhelming majority", I must say that only two Members of the Rajya Sabha voted against it. My impression is two. Was it three? (Interruption).

Shri M. R. Masani (Rajkot); Prof. Ruthnaswami spoke against it.

Shri M. C. Chagla: Only two voted against it. At the voting only two voted. In any case, an overwhelming majority of the Rajva Sabha took that view. In fairness to the other House, I must point out to this House, what were the considerations that weighed with that House in not accepting the decision of the Joint Committee changing the name. The first, and the main consideration, was that the Banaras Hindu University is a national institution, an all-India institution, and it should not have a denominational name. That was the main consideration. The second consideration was that the Banaras Hindu University owed its existence, its inspiration, to Pandit Madan Mohan Malaviya.

Shrimati Lakshmikaathamma (Khammam): The hon. Minister said. . .

Some hon. Members: Not at this stage.

Mr. Speaker: Has confusion arisen now, even in the beginning?

Shrimati Lakshmikanthamma: He said Government have not taken any stand on this. Is he pleading now for a change? (Interruption). Shri M. C. Chagla: I do not think I have said anything which requires clarification. The second consideration that weighed with the Rajya Sabha was that this university was a memorial to Malaviyaji and his name should be associated with the university.

The third consideration was that the principle for which the university has stood, the emphasis it has placed upon the study of Hindu culture, Hindu philosophy, Hindu literature Hindu background should be maintained. While removing the name 'Hindu', it made it clear that no disrespect whatever was intended to Hindus. This was made clear from the fact that the name of Malaviyaji who represented the traditions of Hindusim was made part of the name of the versity. Also, the name "Kashi". which if I may say so calls up many ideas, many aspects of Hindu philosophy and Hindu culture was also made part of the name of the university. You will notice that it is not Varanasi, but Kashi. For any Hindu, Kashi stands for something very important. These were the considerations which weighed with the Rajya Sabha.

Shri Bade (Khargone): If there is no difference between 'Hindu' and 'Kashi' why this change?

Shri M. C. Chagla: I am telling this House in fairness to the Rajya Sabha what weighed with the Rajya Sabha in coming to this decision. Ultimately it is for the Lok Sabha to decide on merits whether it should accept the view taken by the Rajya Sabha or alter it.

Let me put the arguments against changing the name. I want to be fair to this House, because the House has to decide on merits. The arguments against the change are: this is not the time to raise a controversy. We are facing Pakistani aggression. We have many more important problems to

deal with and we should rather think of those problems than raise an unnecessary controversy at this juncture. My request to this House is that whatever view it might take, the decision should be on merits and we should not be influenced in any way.

Shri Hari Vishnu Kamath (Hoshan-gabad): No whip at all?

Shri M. C. Chagla: I am mentioning something much more important. We should not be influenced by what is happening in the Banaras University today. We should not give the impression either to the Banaras University or to the country as a whole that we are going to be pressurised by the agitation carried on by the students. I think it will be a dangerous precedent to lay down. I have been telling the students that Parliament is supreme. Parliament must assert and re-assert its supremacy.

Dr. M. S. Aney (Nagpur): I can understand we should not take into consideration the students' agitation. But why should we not take into consideration what is going on in the whole country against this?

Shri M. C. Chagia: I say this to the whole country, if it is necessary. Parliament represents the whole of India and Parliament is supreme. My friend Dr. Aney, for whom I have the greatest regard will permit me to say—I do wish to emphasise this—it would be a terrible precedent if it was felt by the students of the university that they can pressurise Parliament to change its view by their agitation.

Shri Bhagwat Jha Azad (Bhagalpur): If Parliament takes a decision, how can it be said that it took the decision under pressure? (Interruptions).

Mr. Speaker: Members are free to exercise their discretion. Whatever they think is desirable in the interests of the country, they will take all those things into consideration.

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भी वृजराज सिंह (बरेली) : मैं एक बात कहना चाहता हूं। क्या ये यह सर्जीस्ट करना चाहते हैं कि धगर पालिमैंट इसके विरोध में जाती है तो मंत्री महोदय यह मार्जेगे कि हम लोग प्रेशराइज हो गए हैं क्टडेंटस से।

Mr. Speaker: Order, order. Nediscussion can be allowed now.

भी बुजराज सिंह: इसी वस्त...

धय्यक महोदय: भ्रभी नहीं। जब भ्राप की बारी भ्रायेगी उस वक्त भ्राप इसको उठाइयेगा। भ्राप को पहले मंत्री महोदय को सुनना होगा। यह कैंसे हो सकता है कि भ्राप बीच बीच में बोले चले जायें।

भी हुकम चन्य कछवाय : हमें बोलना पड़ता है।

सन्यक्ष महोदयः जब ग्राप को बारी मिलेगी तब ग्राप कहियेगा। श्रभी मिनिस्टिर साहब बोल रहे हैं।

श्री हुकम चन्व कछवाय : सारे देश में उत्तेजना फैल रही है।

ष्यप्यक्ष महोवयः तो क्या मैं भिनिस्टर साहव का भाषण बन्द कर दूं। उनसे कह दूं कि वहन बोर्ले।

Shri Vidya Charan Shukla (Mahasamund): Sir, they should not be allowed to interrupt the Minister like this.

Shri M. C. Chagla: Sir, I want to clear up this misunderstanding, particularly with reference to what...... (Interruptions).

Mr. Speaker: Order, order. The hon. Minister should be allowed to continue his speech. There should be no interruptions at this moment.

Shri M. C. Chagla: I want to clear up this misunderstanding, particularly with regard to what my hon. friend, Shri Bhagwat Jha Azad said. If this House takes the view that the original name should stand, we will accept it, we will bow to it and say that this is the view of the House on merits. All that I am saying is that in the course of our debate we should make it clear to the students.....

An hon. Member: That is correct.

Shri M. C. Chagla: We should make it clear to the students that we are not encouraging indiscipline, that it is wrong to have these strikes and it is wrong to have this agitation. That is all that I am saying. No country can be great without discipline. A country can have all the qualities in the world, but if it does not possess discipline it cannot go forward. I think this has been proved by the fact that we have resisted Pakistani aggression and given a beating to Pakistan because we were disciplined and united. Therefore, we must deplore and condemn the agitation that is going on in Banaras. That is all that I am asking this House to do. I am not suggesting that we should not reverse the decision of Rajya Sabha. This is the House of the People. You have every right to reverse the decision. I have pointed out the consideration that weighed with the Rajya Sabha. I am only saying-not that you will not ultimately decide on merits-far be it from me-that in the course of the debate-I am saying this specially for my friends on the opposite side-let us make it clear to the students that this is a wrong way to approach Parliament. They should not have struck work, they should not have closed the gates of the University, they should not have done all that they have done. Therefore, we should deplore and condemn indiscipline As I said, our decision is based on merits and not because the students have done this or done that.

Shri Brij Raj Singh: Then suggest the right way for them.

Mr. Speaker: Order, order. The hon. Minister may continue. He should not give way to anybody. Shri M. C. Chagla: This is, Sir, as far as the name is concerned.

Let me now turn to the other alterations made by Rajya Sabha. First of all, let us see what happened in the Joint Committee. I will not weary the House by pointing out what the original proposals of the Bill as introduced were because this House is familiar. But what the Joint Committee did was this. The offices of Rector, who was the Governor Uttar Pradesh, the Pro-Chancellor and the Pro-Vice Chancellor abolished. The designation of the Treasurer was changed to "Finance Officer". In place of the post of Pro-Vice Chancellor a new post of Rector was created which shall be whole time and salaried. The composition of the Committee constituted for selection of Vice Chancellor was changed. That was an important change made in the Draft Bill, the proposal that it should consist of two persons of the Executive Council and a nominee of the Visitor. Now it will consist two nominees of the Court and nominee of the Visitor who shall also be the Chairman of the Committee. The other important change is that the Vice Chancellor will not be eligible for appointment for a second term of five years. The Joint Committee also restored the Standing Committee of the Academic Council. The provisions that the Court shall not interfere with the Executive Council in the dayto-day administration of the University was deleted and the Committee left it to be regulated by convention.

Next comes a question which was also controversial, and that is the power of affiliation. (Interruptions).

Mr. Speaker: It seems my voice cannot reach the hon. Members. The hon. Minister may kindly resume his seat. Even my voice does not reach some Members. They are oblivious that the whole proceedings have stopped. They are still continuing their talks.

Shri Han Barua (Gauhati): It reaches us all right.

Mr. Speaker: But only they ignore it.

Shri M. C. Chagla: I am dealing with the question of affiliation. If you will note, in the principal Bill the idea of Banaras University was that it should be a residential university. The principal Bill says "An Act to establish and incorporate a teaching and residential university". Now, two or three colleges were affiliated. When we introduced the Bill we said that no further college should be affiliated. The Joint Committee took the contrary view and said that any college established within a radius of 15 miles may be affiliated to the Banaras University. When it came before the Rajya Sabha they changed that position and the provision that has now come before you is I think a very satisfactory one. namely, that no new college established after the Act is passed should be affiliated. There are two or three colleges still within 15 miles radius which are not affiliated. If they want to be affiliated, they should be affiliated; but the process of affiliation should stop there. I think it is very important that we should maintain the residential character of the Banaras University. The preamble itself says so. That was Malaviyaji's conception of this University and I do not think it will be right to change that conception.

There is a new statute vesting full powers regarding discipline and disciplinary matters of students on the Vice-Chancellor. In view of what is happening now, the House will agree that the Vice-Chancellor should have full powers to maintain discipline. There is a statute which vests the power of discipline in the Vice-Chancellor.

The Joint Committee took the view that the present incumbent of the office of Vice-Chancellor and the Registrar should immediately vacate office as soon as the Act came into

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force. The Rajya Sabha has altered this provision. This was also a very controversial provision. I would appeal to the House to maintain the position taken up by the Rajya Sabha . . .

An hon. Member: No. no.

Shri M. C. Chagia: I hear "no. no" from somewhere. Let me explain the What Joint Committee was trying to do was by a legislative fiat remove two officials without giving them any opportunity to show cause against any charge that might be levelled against them. The Vice-Chancellor came and gave evidence before us. It was never suggested to him that he was guilty of any maladministration. The Registrar did not even come before us as witness. And yet the provision as passed by the Joint Committee was that, as I said, by a legislative flat they should be removed from their offices. This will be a very bad precedent. We have article 311 of the Constitution guaranteeing certain rights to services. Article 311 does not apply to these officers but the spirit of that article must apply. I do not think this House will be a party to a proposition that anyone should be punished unless he has been given an opportunity to show cause in his own defence. Therefore, with respect I think the other House was right in not accepting the proposal of the Joint Committee.

Then, as far as the composition of the Court was concerned-I need not go into the details-the composition was altered to have a less number of officials and to give a greater representation to graduates and to donors. Similarly, the composition of the Executive Council was changed. There also the official element was reduced. You will find that in all these provisions the Visitor has been given the right to nominate less members than it was when the Bill was first introduced.

Then, representation was also given to the principals of affiliated colleges and instead of the existing number five persons will now be elected to the Executive Council. The number of Visitor's nominees was reduced from to 3. This is as far as the Executive Council is concerned.

Then, we have given further security to teachers under statutes 30 and 31 relating to the powers of the Vice-Chancellor and the Executive Council with regard to the removal of teachers. That has been redrafted. The Vice-Chancellor has now to report to the Executive Council the circumstances under which the order of suspension is made and the Executive Council has power to revoke that order. The Executive Council can remove a teacher only by two-thirds majority of its members.

Then, there is one important statute which also led to a great deal of debate. There is a new statute providing that the membership of students' organisation shall not be compulsory. May I say a word about this? A students' union can play a very important role in academic life. Those of us who have been to English universities know what role they play. Take the Oxford Union for example. It is one of the greatest student societies perhaps in the world. It has produced a large number of British Prime Ministers and people of great eminence, but the admission is voluntary. It would be unthinkable in Oxford for anybody to say that a person who does not want to join the Oxford Union should compulsorily join it and pay fees. That is the provision in some of our Central universities and, if I might say so, all our trouble is due to this fact. The unions become powerful students' organisations. They are often made the playthings of politicians. The President and the Secretary acquire powers because finances are large. Therefore, what we have proposed is-I think, it is a very salutary provision—that no one should be compelled to join the union. They are perfectly free to establish associations and unions, but I do not see why there should be compulsion as far as membership is concerned.

डा॰ राम मनोहर लोहिया (क्रहजा-बाद): सारो अच्छ, दुंन्या में कम्पल्सरी है।

श्री मु॰ क॰ चागला : कं।ई दुनिया में नहीं है ।

डा० राम मनोहर लोहिया: अञ्छो दुनिया में है।

वी मु॰ क॰ चागलाः प्रच्छो दुनिया कीनता इ.स.च्याच दुनिया कालसी इ.स.स.च्यानहाइ ।

I may add that while we have made the admiss on to membership of students voluntary, we have introduced a new statute which will set up a students' council on which there will be representatives of teachers and students to look after the welfare of students. This is a new provision and a very salutary provision. I think. one of the causes of trouble in our universities is that there is not sufficient contact between teachers and students and very often teachers do not know what the grievances of students are and the students do not understand the difficulties of teachers. To avoid this we have provided that a students' council should be set up on which there should be representatives of teachers and students so that they sit round the table and discuss each other's problems.

Shri Hari Vishnu Kamath: Good idea.

Shri M. C. Chagla: These are the main provisions of the Bill. I do not want to take up more of the time of the House because when we discuss it clause by clause I may have to say something on various clauses. I will now ask the House to consider the 1817 (Ai) LS-5

Bill as paid by the Rajya Sabha. As fa. as the name is concerned, as I said, it is left to the free vote of the House and the House will decide in its windom, in its judgement, after considering all aspects of the matter as to whether the name should be retained or not.

Shri H. N. Mukerjee (Calcutta Central): What is Government's view? (Interruption).

Shri M. C. Chagla: Government's view is to leave it to Parliament. My hon. friend no mally accuses us of being subjected to whips and not being free to express our opinion.

Dr. L. M. Singhvi (Jodhpur): Let us have it more often than when it is embarrassing to the Government.

Shri M. C. Chagla: There is no question of embarrassment at all.

डा॰ राम मनोहर सोहिया: प्रध्यक्ष महोदय, सरकार प्रपनी राय दे, यह बात प्रसार है कि लोक समा प्रपनी स्वतंत्र राय बनावे, सेकिन सरकार को घोर चागला साहब को प्रपनी राय यहां बतानी चाहिये। प्रगर वह नहीं बताने हैं तो इसका साफ मतलब है कि वह डर के भाग जाते हैं।

Mr. Speaker: Order, order. I cannot force him to say anything. Motion moved:

"That the Bill further to amend the Banaras Hindu University Act, 1915, as passed by Rajya Sabha, be taken into consideration."

Shri Hari Vishnu Kamath: There are amendments.

Mr. Speaker: Those amendments are not opportune. At this moment they cannot be moved, I suppose.

Shri Hari Vishnu Kamath: Why not?

Mr. Speaker: If he has to say anything, he might say. 3629

Shri Hari Vishnu Kamath: I have an amendment in my name which I seek to move . . .

Mr. Speaker: Moving of it will come afterwards.

Shri Hari Vishnu Kamath: I am not moving it actually. This is an amendment which I seek to move:

"That the Banaras Hindu University (Amendment) Bill, 1965, as passed by Rajya Sabha, be recommitted to the Joint Committee."

Mr. Speaker: Under what rule?

Shri Hari Vishnu Kamath: May I invite your attention to Rule 77(2) read with Rules 126 and 127. I do not go strictly by the letter of the Rule but by the spirit of it also. Therefore, I would like to argue on that basis.

Mr. Speaker: That is my difficulty . . .

Shri Hari Vishnu Kamath; You can apply your judicial mind and appreciate the spirit of the Rule also. I would make a brief submission that under these Rules it is admissible.

At the outset, may I say that my amendment is solely motivated by the consideration which has been so very well put by the Minister before the House that the House should not be pressurised, that it should not even give an impression of having been pressurised by violent agitation by any section of the community outside? Therefore, the amendment will give an opportunity to this House, to Parliament to reconsider this matter in a calmer atmosphere-it will give time for frayed tempers to cool down-and to reconsider the whole thing in a sober and a judicious atmosphere.

Mr. Speaker: The whole purpose is that the discussion of the Bill be adjourned. That is the purpose.

Shri Hari Vishnu Kamath: That is the purpose-that is rather unfortunate. Only yesterday the Prime Minister announced that come up today. May I request you to construe Rule 77(2) somewhat liberally? What does Rule 77, sub-rule (2) say?

#### It reads:

"If the member in charge . . . . -that is, the Minister here-

" . . . moves that the Bill as reported by the Select Committee of the House or the Joint Committee of the Houses, as the case may be, be taken into consideration . . .

-the only difference here is that it has come from Rajya Sabha; that is all; that is the only difference-

" . . . anv member . . .

-- I am one of those members--

" . . . may move as an amendment that the Bill be recommitted . . ."

Mr. Speaker: I follow that.

Shri Hari Vishnu Kamath: Now. Rule 127 also refers to a motion that can be made in the House with reference to a Bill originating in the Council when a Bill has come back from Rajya Sabha. Rule 127 applies to Bills which have been transmited by Rajya Sabha and Rule 77 applies to Bills which are taken up in this House after the Joint Committee stage. you put these two Rules together and be liberal in the interpretation of the Rules, as the spirit of the Rules demands on the present occasion, in these extraordinary circumstances, I would very humbly and in all earnestness appeal to you that the House will be within its competence-it will be within the powers of the Houseto recommit this Bill to the Joint Committee of both the Houses so that the Joint Committee can sit and deliberate on this matter and the Bill can come within two or three days or by

next week before this House for its passing.

Dr. L. M. Singhvi: I have a brief submission to make on this either now or later. I had also written to you in this connection.

Mr. Speaker: That is a different thing. You want the discussion to be adjourned?

Dr. L. M. Singhvi: No, Sir. What I wanted to say was that under Rule 77, it seems that only the member in charge can do any of these things....

Shri Hari Vishnu Kamath: Any member can move an amendment.

Dr. L. M. Singhvi: My submission is that in order that the temper on this whole thing may cool off, that a proper consideration of this whole matter may take place and that this House may be better able to gauge public opinion and to see the pros and cons of the whole situation, the hon. Minister himself should bring a motion before this House that this Bill be re-committed either to the Select Committee of this House or the Joint Committee of both the Houses. But this must be decided before the matter is raised in this House. My brief submission is that the Government has also to make up its mind in respect of such vital matters; it cannot abdicate its responsibility; it must come forward; it must review its stand. They are leaving it to the free vote of the House as if they have always been persuaded to leave things to the free vote of the House. They are doing it now only because it is embarrassing to the Government.

डा० गोबिन्द दास खड़े हुए--

ग्राच्यक्त महोदय : डा॰ साहद कुछ कहना चाहते ये ग्रामेंडमेंट पर ?

डा० गोविन्ड दास (जवलपुर) मैं दोसना चाहता था। प्रध्यक्त सहोदयः यह तो बाद में मौका भाषेगा । भ्रमी तो भ्रमेंडमेंट का सदाल दरपेण है ।

भी के ० दे ० मालबीय ( बस्ती ) : मैं कामत साहब का समर्थन करता है। कामत साहब ने जो प्रश्न उठाया है उस का मैं समर्थन करता हुं घीर वह इस कारण से भी कि यह एक ग्रमाधारण स्थिति पैदा कर दी है सरकार ने, कोई ग्रपना मंतब्य हमारे सामने नहीं रक्खा है कोई घपना फैसला नहीं रक्खा है कोई भपनी सिफ़ा-रिश नहीं रक्खी है इसलिये समय मिल जाता है इस हाउस को उस तजबीज के जरिये जो कि भापके सामने माननीय सदस्य ने रक्खी है। यह सरकार को भी इस विषय पर विचार करने के लिए समय देती है कि वह मुस्तकिल मिजाजी से एक फैसला करके कोई एक सिफारिश करें ताकि हम उस पर विचार करें।

प्रस्पक्ष महोवय : यह तो बहुत बहिया है जो कुछ मालबीय साहब ने कहा है वह समझते हैं कि शायद उन को सपोर्ट मिली है सगर वह सपोर्ट नहीं मिली है व्योंकि उन का मुद्दा है कि कुछ बबत इस तरीके से भीर लगाया जाये ताकि उसका कंसिडिरेशन कामली हो सके भीर भाप का भी वहीं ख्याल है तो किर यह भमेंडमेंट तो नहीं चला सकते हैं उसके लिए तो भापको कोई सीधे दूसरा रेगुलर मोशन लाना वाहिये ।

The recommittal can only be made when the Bill comes in a report form after the Select Committee or the Joint Committee has considered it, but not after one House has passed it.

Shri Hari Vishnu Kamath: Liberal construction, I think?

Mr. Speaker: How can that be liberalised? Any member is entitled to move that amendment to the

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motion for consideration when it is first brought before the House for consideration after the report received from the Select Committee or the Joint Committee. If it had been done in the Rajva Sabha when the report was presented and the motion was made that the Bill, as received from the Joint Committee, be considered, then it would have been the proper time for this motion. But at this time when one House has passed it and we have to consider it as passed by Rajya Sabha, then this connot be made. I am sorry I am unable to agree.

Shri Hari Vishnu Kamath: I only submit that the spirit of the rule is more comprehensive.

Mr. Speaker: Even the spirit does not allow me to agree to it.

Dr. L. M. Singhvi: Then the suggestion for adjournment of the motion may be taken up. I have reliable information that the Government is going to reconsider the matter.

Mr. Speaker: If a regular motion is moved, then I can put it before the House.

Shri Hari Vishnu Kamath: I move that further discussion on this motion be adjourned.

Shri H. N. Mukerjee: You will put this motion without discussion? This is a peculiar method, a backdoor method, of doing something which affects a matter of principle. Is the House precluded from discussing matters of principle?

Mr. Speaker: This is a motion for adjournment of the discussion. If they do not want it, they can vote against it.

Shri H. N. Mukerjee: Members are entitled to know. Whatever reasons I give may not be flattering to my hon, friend. I am entitled to know

more details so that I can vote accordingly.

Mr. Speaker: I am sorry these are not the rules.

Shri M. R. Masani: The only argument given for postponement is that the Government is abdicating its responsibilities....

Mr. Speaker: Those who want to oppose it can oppose it. It was only yesterday that we took a decision to discuss this here today. Now a motion is made for adjournment of discussion. I am helpless.

The question is:

"That further discussion on this motion be adjourned."

The motion was negatived.

Mr. Speaker: Now this motion for consideration is before the House.

Shri Hari Vishnu Kamath; Have you ruled out my amendment for recommittal of the Bill to the Joint Committee?

Mr. Speaker: Yes, I have ruled it

Now it is only the time that has to be discussed. Seven hours have already been fixed. The Business Advisory Committee and the House have taken that decision. I have now to fix the time limit for individual speeches. Will 15 minutes be all right?

Shri Hari Vishnu Kamath: 20 minutes.

Dr. L. M. Singhvi: 30 minutes.

An hon. Member: 20 minutes for each member.

Mr. Speaker: Then we shall have to curtail it at the end. I find that a very large number of members want to participate.

Shri Inder J. Malhotra (Jammu and Kashmir): You fix 15 minutes for each, but what happens usually is that more time is taken by the speakers who participate early and ultimative to speak the end hardly get any chance to speak.

Mr. Speaker: It is for the members to apply some restraint on themselves. What can I do? If the Congress member wants a larger number to be accommodated, they shou'd be content with ten minutes each.

Shri Hanumanthaiya (Bangalore City): 15 minutes is the reasonable limit.

Mr. Speaker: Would 4, 2 and 1 be all right?

An hon. Member: There are not many amendments.

Mr. Speaker: Then we shall have 5 hours for general discussion, I hour for clause-by-clause consideration and 1 hour for the Third Reading.

Shri Krishnapal Singh (Jalesar): I quite appreciate the desire on the part of Mr. Kamath and others that the discussion of this Bill should have taken place at a later date. But due to the unfortunate decision of the Rajya Sabha to tamper with the name of the University, a situation has arisen which requires that consideration of the Bill should be taken up earlier. Therefore, we are left with no other choice than to start with the consideration of the Bill.

I personally am vehemently opposed to any change in the existing name of the Banaras Hindu University. My Deputy Leader, Shri Masani, while speaking on the Amendment Bill to the Muslim Aligarh University Act, made it absolutely clear that our Constitution and our community are not secular. We have a multi-religious community. Our countrymen are intensely religious. If you think it over for a moment, you will come to that conclusion. I come from a place.

is Mathura where we get lakhs of pilg ims every year without any kind of propaganda, they come and visit the place because is holy.

13 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Only the other day I read in the papers that at Allahabad we are going to have a fair which will attract as many as two million people to the meta and Government are spending something like Rs. 27 to 28 lakhs on the ar angements. Calling people like this them as secular is rather unfortunate. I think that these enthusiasts of secularism who in season and out of season want to impose their will have brought about this situation with which we are faced today.

Therefore, I wish to make it clear that although I am personally opposed to any change in the name of the university, my party is liberal enough to permit freedom to every individual Member to vote as he likes.

Shri Gauri Shankar Kakkar (Fatchpur): As the Congress Party has done.

Shri Krishnapal Singh: I am glad to say that in this particular matter the Congress Party is following our example.

Those who wish to introduce a change in the name of the university out forward arguments that the name Hindu' or 'Muslim' or any other such name in the names of certain institutions in our country would have some unfortunate and undesirable effect on the people or on the products of these institutions I say that this is contrary to what has actually happened. Especially, the Banaras Hindu University has produced some p-ople who are known for their patriotism and for their nationalist views.

Secularism, even if we were a secular State, does not prevent people from following any religion they like nor does it prevent them from having institutions as they like. I suppose in a secular State people are free to have the right to name their institu-

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tions as they like; the Muslims are free to have a Muslim institution or call their own institutions as Muslim institutions. Christians can name their own institution as Christian institutions, and so on; I do not suppose that these names will do any harm even to a secular State. But in a State or a community which is multi-religious, and which believes intensely in religion, it will be very unfortunate if people have not the freedom to call their institution in the manner they want it to be called. Therefore, this fear of the enthusiasts of secularism that the retention of the name will bring in a conflict among communities is absolutely baseless. What we need is that we should see that all the communities live in harmony and that can only be done by a proper study of religion.

No religion teaches conflict. No religion wants that people should fight with one another. Therefore, I think, instead of discouraging the study of religion, we should encourage study of religion. When I say this, I am conscious of the fact that this preaching of secularism had a very unfortunate effect on our young men. We see people complaining various kinds of corruption, various kinds of adulteration, black-marketing, this, that and the other, which I must say, have sprung up only recently. One of the reasons for this state of affairs is that we have tried to divorce religion from our lives and that has had a very unfortunate effect on the character of the people. Therefore, it is time that instead of preaching secularism, we should preach that people should follow their respective religions.

Then, some people argue that the name Banaras Hindu University or Aligarh Muslim university or the name of any other institution founded for the purpose of any religious study will do harm to a democratic system of government. That argument has been repeated several times. I would like to draw the attention of those people who put forward this argu-

ment to the fact that some of the oldest democracies at present are non-secular; they are religious States. If no harm has been done to any of the religious communities who live in those countries, I do not see why we should be afraid that the retention of the name will do us any harm or do any harm to any of our communities.

Besides, there is something peculiar about. Hinduism, and I think that it is recognised by everybody. It has been the most tolerant religion. We see that from the most devotional forms of preaching we have had people who have not had any faith in God such as the Charvakas, and they also had a position in society.

Then, let us take the question of the treatment of the different communities. Some people think Hinduism has been rather hard, and I am prepared to concede that in some cases it has been hard, but still compared to what treatment has been meted out by the people in democratic America or in the British colonies to the aboriginal inhabitants in Hinduism they have fared better. What has happened to the Red Indians? What has happened to the Negroes in America? How have they been treated? Compared to that Hinduism gave a definite place in the society to members of every community and I am glad to say that now it has given equal opportunity to members of any community to rise to the highest level. That, I think, stands to the credit of Hinduism, and therefore, those who think that the name 'Hindu' in a university would do any harm to any other community are taking up a rather unfortunate attitude.

Finally, on this point I would like to say that the founder, the late Madan Mohan Malaviyaji was no less a patriot and no less a nationalist than any man living in India today. I had the honour of being associated with this University in the very beginning. My brother being a donor, nominated me to the Court of the University in 1920-21. I was there for three years and I was able to see how Malaviyaji

was devoted to the University and how he loved this name Banaras Hindu University.

### An Hon, Member: No.

Shri Krishnapal Singh: I am perfec.ly right in this. I think I can claim that I know Malaviyaji much better than probably you do. He was my father's great friend. He treated me as a kid. I used to go to him without any announcement or intimation, I just used to enter his house. He used to send me to different places on behalf of the University for raising little subscriptions or on some other work; he used to take me with him when he was visiting places like Bharatpur and other places where I was known. He used to introduce me to people. In fact, it was he who introduced me to Mahatma Gandhi in Mr. Srinivasashastrie's House in Delhi in 1916. So I claim a little acquaintance with this University and the way in which this name was given to it, I am sure it would be a great mistake on the part of this House to tamper with that sacred name Banaras Hindu University. So much for the name of the Banaras Hindu University.

As regards the other changes which have been introduced by the Joint Committee, the hon Education Minister has described them in detail. I all of them need not repeat I would just mention one two points. The Standing Committee of the Academic Council, which was proposed to be abolished in the draft Bill was restored. That was a very important change. Also, the position and powers of the University Court were enlarged. These two changes have improved the Bill good deal.

There is one point, however, which I would like to mention, that is, the way in which affiliated colleges will be treated by the University. That was one point which was not decided in a very happy manner. According to statute 36, every membr of the board of management of an affiliated

colleges which seeks to be admitted to the privileges of the University will have to be approved by the University. I think this is not fair from the point of view of the University; it is not fair from the point of people who will be offering themselves for membership of such boards or managing committees. After all, the colleges are situated within a radius of 15 miles of the University. They are old colleges; they are very good colleges and the membership of the board is intended for those who are either related to the donors or are people who hold respectable positions in the society. I ask the House to consider whether it is fair that a man who offers himself for membership of such a board or managing committee should allow his name to be approved by the University body. I think in that case most people will fight shy of offering themselves for membership. It is absolutely unnecessary because after all, before a college is admitted to the privileges of the University, the University will send out a team of inspectors who will go into every detail including the type of managing committee that that institution possesses. There is, therefore, no need to get the name vetted. I do not think it looks very well; I think that the proviso under statute should be deleted and it should be left open to the managing committee to elect any member they like to become their colleague As I said from time to time the University would be sending out inspectors and if there is any change needed, they will certainly take that into consideration.

डा० वोकिन्य दास : उपाध्यक जी, सब से पहले तो मैं यह दुर्घाग्य की बात मानता हूं कि इस समय इस प्रकार का विधेयक और उस विधेयक में विशेषकर हिन्दू विश्वविद्यालय के नाम में परिवर्तन करने का प्रका हमारे सामने भाषा है। यह मंकटकालीन परिस्थित है और इस संकट-कालीन परिस्थित में हम इस प्रकार के

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# [डा॰ गोविन्द दास]

विवादग्रस्त थियय की न नें तो बहुत ग्रन्छ। होगा। जो श्रीकामत ने प्रसाय रखाया वह नियमां के जिन्द्र या इसलिये आप उसे स्वीकार नहीं कर सके । लेकिन यदि उस प्रस्ताव को स्वीकार कर लिया जाता किसी भी प्रकार से ब्रांट यह विषय ब्रागे बढ जाता तो बहत अच्छा होता ।

जहां तक नाम का सम्बन्ध है मैं इस बास का घोर विरोधी है कि हिन्द-विश्वधिद्यालय के नाम में किसी प्रकार का परिवर्तन किया जाए । मैं इस नाम में परिवर्तन की जो भावना है उस भावना की साम्प्रदायिक भावना मानता है। कठि गई यह होती है कि इस देश में रहते वाले ग्रस्सी प्रतिशत नागों के लिए, उनके सामाजिक मामलों में, उनकी भाषा के मामले में, प्रगरकुठ कहा जला है तो जो लोग अस्सी प्रतिज्ञत लोगों के पक्ष में कहते हैं उनको साम्प्रदायिक माना जाता है। बात उक्टो है। इन ४० प्रतिशत लोगों की राय के विद्यु जो लोग बात फहते हैं मैं उन्हें साम्प्रदायिक मानता हुं भीर हमेशा उन्हें साम्प्रदायिक मानता रहा है।

मैं कभी भी किसी साम्प्रदायिक संस्था से सम्बद्ध नहीं रहा। ग्रापने जीवन के घारम्भ में ही सन 1920 में मैं कांग्रस में भाषा या भीर बराबर में कांग्रेस के साथ रहा। हम लेंगों का यह सीमान्य रहा कि जयलपूर में जो भी नेता पक्षारते रहे हैं वे सभी हमारे मेहमान होते रहे। इस है सयत से मैंने पूज्य पंडित मदन मोहन मालबीय जीको निकट से देखा है। वे बहुत बढ़े हिन्दू में इस में सन्देह नहीं, बहुत बड़े ब हाज बे इस में सन्देह नहीं, किन्तु बहुत बड़े हिन्दू भीर बहुत बड़े ब हाज होते हुए भी बे बहुत थड़े राष्ट्रीय मत के थे इस में भी कोई सन्देह नहीं हो अकता। कांग्रेस की स्वापना के समय से के कर अपने अन्तिम समय तक वे कायस में रहें, और उन का

कांग्रेन में कोई नाजा य स्वान भी नहीं था। बहुत ४इ. न्य.स रहा।

जिस सभय हिंदू विश्विद्यालय की नींव उस काल के वाइसराय हाहित साहब ने रवर्ष थे.. उस समय में बनारस में भ्रपने दित शी के साथ मीजद या। मेरे पित्ताजी मी विज्वविदालय के छोटे से दानदाता थे, मार इस दृष्टि से हम लोगों को बनाया गया था। उस वक्त देश पर्धा गा, परन्तु उस परा-धीन मा के समय में नी इस हि पू कि अविद्यालय ने किसी प्रकार की मानकायें सारे देश में जानत की यीं यह बगास में दिखाई देता था। महात्मा राखा उसके केवस दो वर्ष पहले दक्षिण ग्रफं ः से लंटे ये ग्रांर जायद उस ग्रवसर पर गांबी जी का पहला भाषक हमाया जिस में उन का मार डा० वेनेन्ट का बड़ा भारी मतभेद हो गया या। वह एक इतिहास का दिषय है। तो हिन्दू विश्वविद्यालय के नाम के साथ हिन्दू शब्द जोडने का फर्मा यह भर्य नहीं समजा गया कि वह कोई साम्प्रदायिक विश्व-विद्यालय था। ग्रीरतव सेले कर ग्राज तक के इस हिन्दू विश्वविद्यालय के लम्बे इतिहास में कोई यह बात नहीं बतला सकता कि वहां किसी भी धर्मान्त की का किसी प्रकार से कोई विराध किया गया हो। बस्कि हिन्द्रभौ की अपेक्षा मी जे दूसरे अमीवसम्बी वहां जाते ये उनका यशिक प्रपन दिया जाता या। तो श्राज हिन्दू विश्वविद्यासय के नाम में परिवर्तन करने की जो बात लोग कहते हैं वह एक इतिहास की धदशना चाहते हैं। जहां तक इतिहास का सम्बन्ध है मैं भाप से निवेदन करना चाहता हूं कि हम इतिहास को बदलने का प्रयत्न न करें।

फिर इस धर्म निर्यक्षता के नाम पर, सेकुलरिक्म के नाम पर, बहुत बड़े बड़े अनर्थ हो रहे हैं । हिन्दू शब्द की सम्प्रदायवादी बब्द माना का रहा है। मेरी संमझ में यह

बात नहीं प्राती। मैं तो हिन्दू को बड़ा भारी राष्ट्रीय शब्द मानता हुं। मै अपने को सबसे पहले भारतीय मानता हं. स्रोर भारतीय के बाद अपने को सब से पहले में ि द मानता हं, ब्रीर मझे गर्व होता है कि में कि दूहें। फिर हिन्दुओं में कॉन कीन हैं यह आप देखिये । हिन्दुर्भों में ईंग्बरवादी भी हैं. हिन्दुर्भो में निरोक्जरवादी भी हैं, हि:दुमें में बोद भी हैं. हिन्दुप्री में जैन भी हैं, सिख भी हैं। जितने भी धर्मीका हिन्दूस्तान में प्र:दुर्माव हुप्रा है उन सब धर्मों हो मानने वाले हिन्द्यों में मा जाते हैं : हिन्दू शब्द की साम्बरः विक शब्द मानना या हिन्दू मंग्राति को साम्प्रदायिक संस्कृति मानना, या हिन्दुर्श की जो भाषा हिन्दी है उसका समयंत करने वाली की सम्बदायक ही मानना, यह हमारे निये बड़े दुर्भाग्य की बात डागी इतिलय में जी ग्वार विरोध करता हु इस बात का लिए स्वयालय के नाम में काई पारवर्तन है। ।

अहा तक विश्वविद्यालय के नाम में मालबीय जी के नाम के होने का सम्बन्ध है, हिन्दू विश्वविदालय नाम न्यते हए भी माल-बीय जी का नाम उसमें जंदा जा सकता है। इसमें कोई मापत्ति नहीं हो सकता। किन्त सबको मालुम है कि मालबीय जी इस नाम के मामले में गीर एसे अन्य मामलों में कितने अंचे व्यक्ति थे । मनुष्य के जीवन में तीन एव गाय सब से ऊंदी डोती हैं । एक विलेयणा, दूसरे पुत्रवेना योर तासरे लोकेवना, यानी धन की मालसा, पूज की लालसा मीर कीर्ति की लालसा। मालशीय जी इन तीनों एवजाओं से ऊतर थे। एक बत्र जब वह जबलपुर पक्षारे ये तो हमने एक ग्रामिनन्दन पत उन्हें बट किया। उस बिभिनन्दन पत्र में हम ने सिखा वा "महर्षि पहित मदन मोहन माजबीय"। महर्षि शब्द जो उनके नाम के बाने बोड़ा गया या नह उनके सबंया उपयुक्त था, परन्तु उन्होंने उत स्रीमनन्दन पश्र को तब स्वीकर किया जब उसमें से महिष शब्द इमने कटवा दिया । इस हिन्दू शब्द को इक्षा कर यदि प्राप मालवीय जी का नाम विश्वविद्यालय के नाम के साथ जोड़ना चाहते हैं तो जहां भी मालबीय जी की प्राटमा होगी उस की इतसे बड़े से बड़ा दुख हांगा. बड़े से बड़ा बेद होगा। इड़िन्से हिन्दू जब्द की हटाने के लिये एक प्राप्त्र सेना, कि हम हिन्दू जब्द उस में रे हटात है सेविन मालबीय जी का नाम जोड़ना चाहते हैं, यह एक गलन बात है।

बाकी जिलनी बीर बातें इस विश्वेषक में हैं, उन में से बहुत नी एसी हैं जो प्रच्छी हैं, बहुत नी नहीं भी हैं, लेकिन उन सब बातों के सम्बन्ध में नुझे कोई विशेष नहीं कहना है मैं तो फेअन एक फोब्रोजबादी होने हुए बीर सब से पुराने फोब्रेजबादियों में से डोते हुए इस नाम के परिवर्तन के सबंबा विरुद्ध हूं, बीर माना ही नहीं विश्वास रखता हूं कि लोक सभा के जो सभाव है वे सब इस नाम की दीन का दैसा रखते के पक्ष में राय देंगे।

यहां पर एक बात कही गई कि बनारस में जो बान्दोलन हो रहा है उस से हमें प्रवानित नहीं होना चाहिये। मैं मानता हं कि इस प्रकार के भान्दोलनों से हमें प्रभावित नहीं होता चाहिये । किन्तु उती के माथ हमें यह भी सोचना पड़ेगा कि हमने इस देश में प्रजातन्त्र की स्थापना की है। प्रजातन्त्र में इस प्रकार के बान्दोलनों की, इस प्रकार से राय जाहिर फरने की एक वित्त होती है जो मादमी यह सावता है कि उसे राय देनी चाहिये तो वे इस प्रकार में राय न दे तो किस प्रफार से राय दे। एने भान्दालनी से हम प्रभावित न हों, यह ठीक है, लेकिन जब हमने देश में प्रजातन्त्र की स्थापना की है तो इसमें भी सन्देह नहीं है कि प्रजातन्त्र में जो जनता की राय है संविधान में उसकी भव-हेलना नहीं की जा सकता। यदि हमारे रिफरेन्डम की, जनमत संबह की, कोई धारा होती भीर जिस समय संविधान बन रहा था मैं इस पक्ष में था कि उस में जनमत संग्रह की धारा होनी वाहिये--श्रीर उसके धनुसार यदि रिफरेन्डम सिया जाता जनमह संबह किया

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जाता, तो पता चलता कि इस देश का लोकमत पूरी तरह इस पक्ष में है कि हिन्दू विण्व-विद्यालय के नाम से हिन्दू शब्द न हटाया जाये। ग्राजसारे देण के लोग इस नाम के परिवर्तन के पक्ष में नहीं हैं और मैं आशा ही नहीं विश्वास करता है कि इस लोक सभा के सदस्य श्रपनी जिम्मेदारी लोकमत के प्रति समझ कर नाम को जैसे कार्तमा रखना चाहेंगे तथा राज्य सभा ने जो मतकंपूर्ण निर्णय किया है उस निर्णय को बदलेंगे । राज्य सभा या लोक सभा यदि कोई ग्रनचित बात करती हैं तो उसे बदला जाये। यहां पर दो सभायों इसीलिये हैं कि किसी सभा में यदि कोई मनुचित निर्णय होता है तो उसे हटाया जाये। राज्य सभा ने एक धनचित बात की है। हमें बतला देना है कि यदि कोई भनचित बात वह करती है तो यह लोक सभा उसको मानने के लिये तैयार नहीं है। इस लिये मैं इस पक्ष का हं कि नाम में कोई परिवर्तन न किया जाये।

Shri H. N. Mukerjee: I cannot claim the kind of intimate association with the Banaras Hindu University to which reference has been made by my hon, and respected friend Dr. Govind Das, whom we are very happy to see here after a long period of absence, nor of my hon, and gallant friend Shri Krishnapal Singh, and I can recall only one item of association. That was, when I was a student I went over to Banaras for participation in a debate competition, and I happened to have been a recipient of a gold medal. I am referring to it not because of the gold which the Prime Minister may wish to draw away, I refer to it because I remember that on that medal were inscribed the words Kashi Vishva Vidalayanot Banaras Hindu University, but in Nagari the words written were Kashi Vishva Vidalaya. And I am glad to notice that this fact has been in the minds of many of my friends in the Joint Committee who have pointed out that the original intention of the founder of the University would be best served if we have today the name changed to Kashi Vishva Vidyalaya.

Dr. Govind Das has told us Pandit Madan Mohan Malviya, as was very characteristic of him, had the humility to ask for deletion of the honorific 'maharishi' from his name and he told us that he was such modest man, as all great men ought to be, that wherever his soul might be he would be pained if he discovered that we here in this wretched planet have named a university after Madan Mohan Malaviya. I am not particularly in the know of the where abouts of people after death but this I know that if I were a believer like Govind Das presumably is, that if a soul inhabits heaven according to his computation, Malaviyaji would have gone to heaven and not to the other place. If a soul goes to heaven it no longer is bothered by the impulses and emotions which trouble us here on earth and we need not bother about the soul being disturbed what we are doing. On the contrary we have a duty by the people who inhabit this planet; we have a duty by the people who live in our India; we have a duty from time to time to remind them of the great men of our country, particularly a man of stature of Madan Mohan Malaviya. Therefore, though generally I am not in favour of naming universities after individuals, there may very well be exceptions just as there is in Berlin a university named after a great scholar, Humbolds. Here we might very well name a university in very exceptional, cases after a particular person. Pandit Madan Mohan Malaviya was the heart and soul of the institution in such a fashion that he was the creater of the university. and he was the person who sustained it and caught hold of Dr. Govind Das's father and Shri Krishna Pal Singh's father because they among those who answered the summons to come and assist him in the foundation of a great institution, national institution and in these days

that was why it came later to be known as Banaras Hindu University.

Shri Kashi Ram Gupta (Alwar): What about personality cult?

Shri H. N. Mukerjee: The difficulty today is that everything is overshadowed by this question of nomenclature and I was very sorry, and I should say, almost indignant—Mr. Chagla is not here for, I suppose, some satisfactory reason; I am not so sure-I was very disturbed when he told us as if it was a very innocent matter and that government had made a very liberal gesture by asking the House to vote just as it pleased; government had not made up its mind about it. Is this the way the government of this country functions? Government had nothing to say; he said that the House can discuss this matter on its merits. What has the government to say with regard to the merits of the case? What is the business of government, when it proposes a matter for consideration? How is it that after having taken a forthright stand on so many issues before, how is it that having appeared before the Joint Committee as well as all the other committees with almost synonymous objectives-government took part in discussions and were participators in decisions-now how is i that government comes forward before this House and says that government does not know its mind or a least if it knows is rather chary about it, apprehensive and nervous about expressing it because, God knows whose corns they might be treading on, what communal difficulties might arise in U.P.? And therefore government chooses to keep mum about the whole thing. I protest against taking shelter under the cover, which is quite patently an absurd cover, that it is a liberal gesture that government is making to this House, the House can decide this matter on its merits; they are taking shelter like this on this very important issue which is agitating the country. You cannot run away from it merely by postponing discussion here and now. Government does not tell us what its mind is. Somebody might say: after all what is in a name, a rose called by any other name would smell just a sweet.

Shri D. C. Sharma (Gurdaspur): Certainly not.

Shri H. N. Mükerjee: Communalism stinks wherever it is, whatever you call it, in whichever language, would stink and all that sort of thing. But in this case what happened? presume that after some thought-I credit Mr. Chagla with some capacity for thought-I presume after thought some measures were going to be adopted by the country in order to fight communalism in certain centres, particularly in certain centres of learning. It has so happened that the Education Ministry is such a particularly capable custodian of its responsibilities that the Central universitiesfor the honourable exception of Delhi perhaps where academicians than government are responsible for whatever credit the university has won-all the central universities are a hot-bed of the kind of which ought to be anathema to a decent society, and the supervision of the Central government has been so effective that whether you look at Visva Bharati or Banaras or Aligarh, you find an unsavoury scene, the less said about which the better. In regard to Aligarh University the other day when the Minister was here having discussion-that was also a sort of a discussion largely on account of government's ineptitude and inability to make up its mind, inability to keep its own house in order-at that point of time it was suggested, and the Joint Committee worked upon that hypotheses, that while merely by deleting the word Hindu from here, Muslim from there, Jain from a third place. or Buddhist or Sikh, whatever it may be from other designations, we could not solve the problem of communalism, though that is granted, that we cannot merely by eliminating the

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word Hindu or Musiim from a particular institution make it really and truly non-communal and secular and democratic, sometimes symbolic actions become very important; some times a beginning has got to be made, a beginning which might have very serious and very important repurcussions later on, and it was on this hypothesis and this hypothesis alone that I take it our colleagues of the Joint Committee thought, so many of them who had given their separate notes and the Members of the Rajya Sabha who by an overwhelming majority accepted this change, they gave thought to this aspect of the matter and they decided that we should make a beginning with the Banaras Hindu University and we should go ahead almost straightaway; in regard to the Aligarh Muslim University also Mr. Chagla has promised only the other day to introduce a measure in this very session and said that the nomenclature would be changed more or less correspondingly. As a result, all of India would not become non-communal; everything would not smell !ovely in the Indian garden but a beginning would have been made and the attack on symbols and other things which savour of communalism would be pursued properly and therefore we would get that image of secularity about which we are really and truly proud in India to shine in the eves of our own people as well as the rest of the world. It is a very serious matter indeed. If Mr. Chagla or his friends-I do not know what kind of friends he has got now; I find him so often being embarrassed by the friendships he has recently acquired in political life-I do not know whether they do or do not take seriously this idea of a secular programme. In that case our faces are going to be tarred all over the world over the issue of Kashmir. If we at all take seriously the idea that India is a secular democratic State which I claim it is, while Pakistan is not, if we treasure the notion which I am sure we all do that Kashmir is a part of India-a Muslim majority State as part of the Indian Union

is a fact which is in itself a tribute to the idea of Indian secularity-if on that basis we tace all the world, if it is because of that that the Mus.im in Kasamir ands it in order to remain within the framework of the Indian Union, if these are important matters, nothing should be said or done government or by Parliament which would tar the image of India which we have put up before the world. What we are saying today is being watched by men like President Ayub Khan. What would they say? would not blame them if they said that. They would say, they tried in India to start an anti-communal campaign by changing the names of certain universities where the communal label had occasionally given rise to difficulties, as it did in the Aligarh Muslim University only recently and as it continues to do in a place like Banaras; they would say there is an agitation that is got up in Banarasyesterday the Minister told us that the Jan Sangh and the Hindu Mahaabha got up an agitation; we read in the papers that the hon. Member for Banaras City, Shri Raghunath Singh, a former Secretary of the Congress Par'iamentary Party, was telling the Members of Parliament that he had sent a statement to the press asking for the retention of the name of Banaras Hindu University-they would ell u that Parliament was pressurised into accepting the kind of thing which these propagandists, communal propagandists in Banaras and elsewhere, are now trying to do. This is exactly what they would say. You could not say they are far wrong. It is a very serious matter.

I know Mr. Chagla personally, surely, must be very perturbed about this matter. Mr. Chagla has a secular mind; as a functioning politician he is trying to adjust himself to the kind of surroundings he has chosen to keep company with, which he does at the present moment. It would be a very difficult job for him, but perhaps as a decemt, human individual he is a

very secular personality. I am sure he feels that here was a beginning of the attack on communatism. It was not the end of a story; merely making Banaras Hindu University the Kashi Vishwavidyalaya, we do not eliminate communalism. Merely by deleting the word "Muslim" from the Aligarh Muslim University, we do not eliminate communalism. But it is a beginning. a symbolic beginning, an important beginning, something which is going to be followed up, and to that extent, I am sure personally he must be perturbed-he ought to be-if my reading of him is at al' correct. But Government does not seem to take it seriously. Here is a measure which suggests to the enemies of this country that India is tarring her own image of secularity, that India is beginning to take a certain course of things-

Shri Vasudevan Nair (Ambalapuzha): Shri Raghunath Singh is canvasting inside the House. (Interruption).

Shri Raghunath Singh (Varanasi): Canvassing for you.

Mr. Deputy-Speaker: Order, order.

Shri H. N. Mukerjee: I should say in regard to Banaras, as Rome is claimed to be the eternal city in Europe, so Kashi is our elernal city. Here in Kashi is the Vishwavidyalaya which had been started by Pandit Madan Mohan Malaviya, something of the symbol which this country surely wants to preserve and develop.

Quite a number of interesting things were said by my good friend, Shri Krishnapal Singh, and he said some rather peculiar things also. He said, for instance, that many great States in the world are religious States and we can also be a religious State. Of course we can be. Pakistan is an Islamic State; may be some great States religious States. We might choose to be a religious State; if that was the view of the Swatantra Party, I would not mind it, because after all, the views of the Swatantra Party

do not matter so far as the people and their future are concerned. But he said this; that some great States are religious States, and we may also be so. He talked—correctly talked about some peculiar features of Hinduism which are very grand—the tolerance of Hinduism and all that sort of thing. It is exactly because of this that the character of Hindu civilisation can come out in the words "Kashi Vishwavidyalaya" named in that way and not with the addition of the word "Hindu".

This is a country where our civilisation has been predominantly of Hindu thought. But our forefathers never tried to use that word "Hindu" in an exclusive manner. After all, the result has been that "Hindu Hindi, Hindustan"-even though that trinity words has been arrogated by certain people to take to nearfaseist connotation-these words have been used by Hindus and Muslims alike with reference to the whole country.

"मजहब नहीं सिश्राता श्रापस में बैर रखना हिन्दी हैं हम बतन हैं हिन्दोस्ता हमारा"

भो बृद्धचीर सिह (महग्द्रगढ़) : पानि-स्तान के फाऊकर भी यह कहने वाल हैं।

Shri H. N. Mukerjee: This is the kind of thing which was said by Muhammad lqbal who was one of the proganitors of Pakistan. (Interruption).

Mr. Deputy-Speaker: Order, order.

Shri H. N. Mukerjee: When we talk about Hindu civilisation, we should have a sense of proportion. In so far as Shri Krishnapal Singh has pointed out, it is very good-this tolerance of Hinduism the expansiveness of Hindu thought, its comprehensiveness of approach. As Dr. Govind Das also said, the Hindus comprise not only the believers but also the nonbelievers. We have been, many of us, brought up in the Hindu faith; that does not mean that a secular State gives its support to purely communal,

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denominational institutions which in their actual working, are found to encourage fissiparous and communal tendencies. How can we get away from the fact that over and over again, in Banaras, in Aligarh and in Visva Bharati and other places, particularly in Banaras and Aligarh, the communal poison has been found to work? We have seen that when the communal poison works, the Hindu and the Muslim extreme communalists combine, as they did in the case of Aligarh only the other day. This kind of thing has gone on far too long, and we must try to stop it. That is why I take it that the overwhelming majority in the Rajya Sabha wanted to change the name to Pandit Madan Malaviya's name as part of the nomenclature of the university and to call it "Kashi Vishwavidyalaya".

If in normal circumstances we were discussing this matter, I would have pointed out certain things which I have felt; there is the Kashi Vidyapeeth and we are now having the Kashi All these things Vishwavidyalaya. would have come up, but I am not going to stress those things because in Banaras and elsewhere a certain agitation has been started against it. Everything else has been evershadowed by the fact of this agitation, and I would ask my Hindu friends, who practising Hindus professing are Hinduism, enthusiastic Hindus, evangelist Hindus-whatever else they might be-please do not forget the basic things in Hinduism. If you are a real, good Hindu, what would you Would you not like to feel like ? rather say, quoting something like this, from Nirwanshatak:

## ''न में द्वेषरागी न में लोभमोही मदो नैव में नैव मातसर्यभावः

# न धर्मों न चार्यों न कामो न मोलक्षिकदानन्दरूप शिबोहम् शिबोहम्"

That is what we want to be. If you belong to Banaras, if you be-

long to Kashi, do please try to project your ideas on the sublimest things. Do not think of the petty, little, communal lollipops which you can pick out of your political confectionery. Do not let yourselves be exploited by the miserable communal element and try to pull back the wheels of history. And do not forget that if today, we do this,-if after all this discussion, if after a prolonged confabulation in the Joint Committee which met for several months and after the Rajya Sabha, by an overwhelming majority, decides something -the addition of the word "Hindu"because of the anti-communal, secular, democratic posture which we have taken up,-very rightly taken up-at this posture of time, when we are fighting Pakistan over Kashmir, then, our face will be smeared with dirt to go on in the fashion in which Shri Raghunath Singh, for instance, wishes the House to go.

I ask the Government not to abdicate its responsibility. Government must take courage in both hands. I know that Government always likes to take the line of least resistance, whenever communal factors come up. But Government should have that much courage to whip up its Members to find out if there are people who want us to tarnish the image of India, and to see that they would not be allowed that kind of freedom, in the name of freedom to vote, in the name of the liberal opportunity given to Parliament, to vote whichever way it likes. This kind of miserable thing should not be permitted to be practised in this country. I would not have put it in this way, like this; if it was in that context, I would try to put it in that context. I have tried to remind Government of this, though Mr. Chagla who is busy otherwise is not giving his attention to whatever I say. I know he is much too busy otherwise. He has got a very difficult task. He would not be able to do it if he has not that courage to do it, if the Government has not got the courage and

the imagination to act today in the way in which it should.

Therefore, I say-quite apart from the little matters, small matters about which I had a good deal to say but I would not say-that this is one matter which has overshadowed the whole thing. If you fail it here, you fail the country. You fail the future. History will not forgive you if today by lack of courage you fail. exactly the point. Whatever Hindudom might India say, today does not stand feet and say, "we are launched on a course of secular democratic progress; we shall not be deflected from it by any kind of propaganda in Banaras or Aligarh or elsewhere and we going forward", if we do not choose to do that, we shall be dirtying our own face. I do hope Mr. Chagla has the courage to tell the Parliament that he would not like the Parliament to be a party to that kind of miserable thing.

भी सिढोम्बर प्रसाद (नालन्दा) उपाध्यक्ष महोदय...

श्री गणपति राम (मछली शहर)
उपाध्यक्ष महोदय, मैं भी काशी विश्वविद्यालय
की ही प्राडक्ट हूं। बनारस के भ्रास-पास की
प्रस्ती फ़ीसदी हरिजन भौर वैकवड जनता
की भौर खास तौर पर वहां की इन्टेलिजेंसिया
की, इस विपय में क्या भावना है, यह मैं खरूर
बताना चाहता हूं। इसलिए मुझे भी मौका
दिया जाये।

श्री सिद्धेक्वर प्रसाद : उपाध्यक्ष महोदय, माननीय शिक्षा मन्त्री ने बनारस हिन्दू यूनि-वसिटी के सम्बन्ध में जो संबोधक विधेयक हमारे सामने रखा है, मैं उसकी करीव करीव सभी बातों का समर्थन करता हूं, लेकिन दो बातों के सम्बन्ध में मैं विषेध रूप से सरकार का ध्यान धाकुष्ट करना चाहुंगा ।

पहली बात विश्वविद्यालय के नाम के सम्बन्ध में हैं। घमी मेरे पूर्व के दो वक्ताओं ने

इस सैम्बन्ध में परस्पर-विरोधी बातें कही है भीर इस बात की घोर सरकार का ध्यान माकृष्ट किया है कि जिस वातारण में हम इस विधेयक पर विचार कर रहे हैं, उस बातावरण को भौर जो परिस्थितियां हमारे सामने हैं. उनको ध्यान में रखते हुए हमें बड़ी गम्भीरता के साथ, सोच-समझ कर, इस सम्बन्ध में निर्णय लेना चाहिए । संयक्त समिति के सामने यह सारा मामला गया था भौर काफ़ी सोच-विचार के बाद उसने कुछ सम्राव दिये थे। उसके बाद राज्य सभा ने भी, निश्चय ही काफ़ी सोच-विचार के बाद, इस सम्बन्ध में भ्रपने विचार व्यक्त किये भीर उसके भनरूप इस विधेयक में संशोधन भी प्रस्तृत किये गए। लेकिन इस परिस्थिति में मेरी दृष्टि में उचित यह होगा कि हम विश्वविद्यालय के नाम में कोई ऐसा परिवर्तन न करें, जिसकी वजह से स्यिति बिगडे भीर विश्वविद्यालयों के नाम के सम्बन्ध में, या शिक्षण संस्थाओं के बादशं के सम्बन्ध में हमारे सामने जो मान्यता रही है, जो विचार रहे हैं, सरकार की जो मुलभुत नीति रही है, उसके धनरूप सब कार्य न किये जायें। इसलिए इस दिष्ट में मैं दो बातें सरकार के विचारार्थ प्रस्तृत करना चाहता है।

पहली बात तो यह है कि कुछ वर्ष पूर्व विश्वविद्यालय धनुदान धायोग ने सरकार के सामने इस ढंग का एक सुझाव रखा था कि व्यक्तियों के नाम पर विश्वविद्यालयों के नाम न रखे जायें धौर जहां तक मेरी जानकारी है, सरकार ने भी इस सुझाव पर धपनी सहमति प्रकट की थी। इस वृध्यि से मैं यह उचित धौर धावश्यक मानता हूं कि पहले केन्द्रीय सरकार का शिक्षा मन्वालय इस धादणं का पालन करे, जिसके धनुसार यह उचित होगा कि केन्द्रीय विश्वविद्यालयों के नाम में व्यक्तियों के नाम न जोड़े जायें।

एक भानतीय सबस्य अवाहरमान नेहरू यूनिवसिटी के बारे में माननीय सबस्य क्या कहते हैं? श्री निक्रेडिय प्रसाद : दूसरी बात यह है कि जो भी कै श्रीय जिड्बिवालय है, उनमें साम्प्रदारिक नाम न जो दे जायें । साम्प्रदारिक नाम न जो दे जायें । साम्प्रदारिक नामों को जोड़ने के जिरोध में पिछले मनेक वर्षों से इस सदन के बाहर भी बहुत जीरदार प्रावाज उठाई जाती रही है जोर मनेक बार इती सदन में कई शिक्षा मनिजयों ने इस बात को से सहमति प्रकट की है जोर इस प्रकार के प्राव्वासन दिये हैं कि केश्वीय जिड्बिवालयों में जो साम्प्रदायिक नाम हैं, हिन्दू या मुरिलम, उनको हटाने पर सरकार गम्मीरतापुर्वक जिचार करेगी।

मैं इस बात से सहमत हूं कि केवल नाम बदलने से न भावना बदलती है और न विश्व-शिद्यालय का बातावरण बदलता है। उसके लिए और भी बहुत कुछ करना पड़ता है। लेकिन साथ ही मैं यह भी मानता हूं कि अगर हम नाम में परिवर्तन कर देते हैं, तो बह भी प्रतिकारमक रृष्टि से एक प्रभावकर कदम, और विश्वविद्यालय के बातावरण को बदलने की रृष्टि से एक प्रावश्यक कदम, होता है। इस लिये मेरा सुझाव यह है कि इस विश्वविद्यालय का नाम न तो "बनारस हिन्दू मूनिर्वसिटी" रखा जाये और न "मदन मोहन मालवीय काशी विश्वविद्यालय" रखा जाये । बिल्क एक छोटा सा नाम "काशी विश्व-विद्यालय" रखा जाये ।

जहां तक मेरी जानकारी है, पंडित मदन मोहन मालवीय के ध्यान में भी, जिन्होंने इस महान् संस्था को जग्म दिया, जिन्होंने उस उमाने में राष्ट्रीय शिक्षा के भादमं को सामने रख कर इतने बड़े विश्वविद्यालय की नीव रखी, यही बात थीं। उनके पुराने भाषणों को देखने से यह पता चलता है कि जब भी उन्होंने विश्वविद्यालय का नाम लिया, उसमें उन्होंने "हिन्दू" शब्द का प्रयोग नहीं किया, बल्कि "काशी विग्वविद्यालय" कहा । उस विश्व-विद्यालय के भवन में जो ईटें सगी हुई हैं, उनमें केवल "काशी विश्वविद्यालय" लिखा हुआ है। इस र्िट से मैं यह उतित प्रीर प्रावण्यक मानता हूं और सरकार के सामने यह सुझाव रखना चाहता हूं कि इस विश्वविद्यान लय का नाम केवल "काशी विश्वविद्यालय" रखा जाये।

दूसरी महत्वपूर्ण वात यह है कि संयुक्त समिति ने यह सुझान दिया था कि रिजस्ट्रार को हटा दिया जाये। जहां तक मेरी जानकारी है. वर्तमान रिजस्ट्रार उस विश्वविद्यालय में हर हैं। उस समस्याओं की जड़ हैं। उस तक जितने भी उपकुलपति उस विश्वविद्यालय में हुए हैं, उन सभी को आज तक उन्होंने चैन से नहीं रहने दिया है। वहां पर राजनीति उन से गुरू होती है, सारा पड़यन्त उनके कर पर बनता है। विश्वविद्यालय को नव्ट करने के लिए मो भी जातावरण वहां उत्पन्न हुमा है, वहां का जो प्रशंक्षणिक वातावरण है, मगर उसकी सबस प्रिक्त कि सो पिक क्यक्ति पर है, तो वह वर्तमान रजिस्ट्रार हैं।

इस लिए धगर सयुक्त समिति ने यह सुझाव दिया था कि जब से यह कानुन लागु हो, तब से विश्वविद्यालय के वर्तमान रजिस्ट्रार को हटा दिया जाये, तो राज्य सभा को उस सुझाव को स्वीकार करना चाहिए था। लेकिन बड़े प्राप्त्रचयं की बात है कि संयुक्त समिति के मध्यक्ष ने इस सम्बन्ध में भ्रपना नोट भाक्र डिसेंट दिया है। जहां तक मेरी जानकारी है, माजतक किसी भी संयुक्त समिति के धध्यका ने नोट घाफ़ डिसेंट नहीं दिया है। धगर इस सम्बन्ध में उनके बहुत तीय श्रीर गहरे विचार थे, तो ऐसी स्थिति में उनको समिति की ग्रध्यक्षता से स्यागपत दे देना चाहिए था, लेकिन बड़े घाश्चर्य की बात यह है कि उन्होंने प्रपने विचार को संयुक्त समिति पर लादने की कोशिश की भीर जब बहु इस में प्रसफल हए, तो उन्होंने नोट घाफ्र दिसेंट दे दिया ।

भगर सरकार चाहती है, भगर शिक्षा मन्त्रालय चाहता है, भगर हमारे माननीय शिक्षा मन्त्री चाहते हैं कि इस विश्वविद्यालय का वातावरण बदले, वह प्रपने प्रादर्श के प्रमुख्य एक महान् संस्था बने, तो उसके लिए यह प्रत्यन्त प्रावश्यक है कि वहां के रजिस्ट्रार को हटा दिया जाये।

और भी कई वातें हैं, जिनके सम्बन्ध में मं मत्यन्त संक्षेप में निवंदन करना चाहता हूं। पहली बात तो यह है कि काशी शहर के कालेजों को काशी विश्वविद्यालय से सम्बद्ध करने के लिए इस विवेयक में जो प्रस्ताव किया गया है, वह सर्वथा उचित है। यह बात बिल्कुल मसंगत मालूम पड़ती है कि काशी शहर के कुछ कालेज तो काशी विश्वविद्यालय से सम्बद्ध हों भीर कुछ, दो एक कालेज, दूसरे विश्वविद्यालयों से सम्बद्ध हों। यह स्थिति बिल्कुल भनुचित, भग्ना ह्या भीर एक तरह से भसहनीय भीर भेदभावमूलक थी। इस लिए यह चित है कि काशी शहर के सभी कालेज काशी विश्वविद्यालय से सबद्ध हों?

माननीय शिक्षा मन्त्री ने घौर भी कुछ बातों की घोर सकेत किया है। वह चाहते हैं कि शिक्षकों भीर विद्यार्थियों में निकटता लाने के लिए विश्वविद्यालय में स्ट्डेंट्स कौंसिल की स्थापना की जाये । मैं ऐसा समझता हं कि यह सुझाव हर तग्ह से स्वागत के योग्य हैं भौर न केवल काशी विश्वविद्यालय में बहिक केन्द्र के जो दूसरे विश्वविद्यालय हैं उन विश्व-विद्यालयों में भी ऐसी स्टडेंट्स काउंसिल्ड की स्थापना की छोर वे सक्रिय कदम उठायें । श्रभी माननीय सदस्य प्रो॰ हीरेन मखर्जी ने इस बात की धोर संकेत किया है कि दिल्ली विश्वविद्यालय के सिवा केन्द्रीय सरकार के भौर जो तीन विश्वविद्यालय हैं, चलीगड, काशी भौर विश्वभारती, उनकी स्थिति सराहनीय नहीं है, भादर्श नहीं है। सरकार को इस बात पर विचार करना याहिये कि क्या कारण है कि दिल्ली विश्व-विद्यालय की स्थिति उत्तरोत्तर भच्छी होती जा रही है, उसका वातावरण प्रच्छा होता जा रहा है, शिक्षा को वृष्टि से वहां हर प्रकार की सुविधायें मुलम होती जा रही हैं लेकिन दूसरी तरफ किसी जमाने में धलीगड़ धौर काशी विश्वविद्यालय का जो इतना ऊंचा स्तर बा वह गिरता जा रहा है। उसका कारण क्या है। जिन धावशों को ध्यान में रख कर गृब्देव रवीन्द्रनाथ ठाकुर ने विश्वभारती की स्वापना की धी उन धावशों का धाज विश्वभारती में पालन क्यों नहीं हो रहा है, उनके धनुकृत वातावरण क्यों नहीं बनता जा रहा है यह बात बड़ी गम्भीर है। इन बातों की तरफ धी सरकार का ध्यान जाना चाहिये।

#### 14 hrs.

लेकिन जहां तक काशी विश्वविद्यालय का सवाल है मैं मन्त्रालय का घ्यान इस बात की धोर विशेष रूप से भाकषित करना चाहता : कि ऐसा लगता है कि विभिन्न राज्य सरकारों की तरह केन्द्रीय सरकार भी विश्वविद्यालयों की स्थापना के लिए एक प्रकार से होड़ कर रही हैं। एक के बाद एक हम विश्वविद्यालय बनाते जा रहे हैं बगैर इस बात को सोचे समझे कि इन विश्वविद्यालयों से किस उद्देश्य की पूर्ति करेंगे। मेरा ऐसा खयाल है कि केन्द्रीय सरकार को विश्वविद्यालय को किसी ह ।स से बनाना चाहिये घौर प्रत्येक विश्वविद्यालय में फिसी विशेष विषय के प्रनसन्धान भीर उच्च प्रध्ययन की व्यवस्था करने की घोर ध्यान देना चाहिये । लेकिन यह बड़े दुख की है कि सरकार ने जो राष्ट्रीय प्रयोगशालाएं बनाई हैं, जो केन्द्रीय विश्वविद्यालय बनाये हैं या उच्च प्रध्ययन के जो संस्थान बनाये हैं उन सब में कोई योजनाबद्ध व्यवस्था नहीं है, उनमें कोई समन्वय नहीं है, उनमें कोई प्रापसी सहयोग नहीं है। दिल्ली विश्वविद्यालय के ही एक विज्ञान विभाग के प्रध्यक्ष ने मेरे सामने यह बात रखी है कि जहां तक प्रनु-सन्धान का सवाल है, राष्ट्रीय प्रयोगशालामी को तो काफी प्रोत्साहन दिया जा रहा है,

(Amdt.) Bill

[श्री सिद्धेश्वर प्रसाद]

उनके लिए काफी धनराशि की व्यवस्था की जा रही है लेकिन केन्द्रीय विश्वविद्यालयों की इस दृष्टि से उपेक्षा हो रही है। यह स्थिति उचित नहीं है। जब सरकार ने काशी विश्व-विद्यालय के सुधार के लिए, उसके स्तर की ऊंचा उठाने के लिए और इतने वर्षों से जो मांग थी हमारे सामने, उस मांग की पृति के लिए एक विधेयक लाया है, काफी वर्षों की प्रतीक्षा के बाद एक विधेयक लाया है तो मैं शिक्षा मन्त्री महोदय से इस बात की भी उम्मीद रखता हं कि वह उस विश्वविद्यालय में ऐसा वातावरण बनायेंगे जिसकी वजह से पुनः काशी विश्वविद्यालय शिक्षाण का एक महत्व-पूर्ण केन्द्र हो सकेगा और वहां ऐसी शिक्षा दी जाएगी जो केवल शिक्षाचित्रों की संख्या की बद्धि नहीं फरेगी बल्कि उनके स्तर की म्रोर भी ध्यान देगी भीर उच्चतर भ्रध्ययन की एक संस्था के रूप में वह एक स्थान ग्रहण करेगी। इस के लिए यह भत्यन्त भावश्यक है कि केन्द्र के जो चार विश्वविद्यालय हैं उन चार विश्व-विद्यालयों को विभिन्न विषयों के लिए, उच्चतर भ्रप्ययन के लिए विशेष रूप से सुविधा देकर विकसित किया जाए।

जहां तक काणी विश्वविद्यालय का सवाल है मैं शिक्षा मन्त्री महोदय के घ्यान में में यह बात लाना चाहता है कि जब वे भ्रलीगढ विश्वविद्यालय के सम्बन्ध में बोल रहे थे तो उन्होंने यह कहा था कि वह झलीगड़ को इस्लामी संस्कृति के मध्ययन एक उच्चतर संस्थान के रूप में, उच्चतर संस्था के रूप में विकसित करना चाहते हैं। मैं उनसे निवेदन करना चाहता हुं कि वह कारी विश्वविद्यालय को भारतीय संस्कृति की उच्चतर संस्था के एक महत्वपूर्ण भ्राच्ययन केल्ट के रूप में विकसित फरने की कोशिश करें। जहां तक भारतीय संस्कृति का प्रश्न है. भारतीय नंस्कृति केवल हिन्दू संस्कृति नहीं है, भारतीय संस्कृति के भन्तगंत भीर भी दूसरी

संस्कृतियां झाती हैं और हमारे देश की जो विशाल परम्परा है उसको घ्यान में रखते हए ग्रगर हम काशी विश्वविद्यालय को विकसित करने का प्रयत्न नहीं करेंगे तो निश्चय ही रिंडित मदन मोहन मालवीय जी ने जिस उच्च ग्रादर्ण को ध्यान में रख कर काशी विश्वविद्यालय की स्थापना की थी हम उनके उस ग्रादर्श का पालन नहीं कर सकेंगे । जिस जमाने में मालवीय जी ने काणी विश्वविद्यालय की स्थापना की थी उस जमाने में हमारे देश में भीर भी दसरे विश्वविद्यालय थे, बड़े विश्वविद्यालय थे। फिर भी मालवीय जी ने काशी विश्वविद्यालय की क्यों स्थापना की, इस बात को हमें घ्यान में रखना चाहिये। भारतीय संस्कृति के कुछ ऐसे तस्व हैं जिन की बराबर प्रायेजी शिक्षा पद्धति में उपेका होती रही थी। उन ग्रभावों की पृति के लिए. शिक्षा के सन्त्रुलित विकास के लिए मालकीय जी ने काशी विश्वविद्यालय की स्थापना की थी। यह बड़े खेद की बात है कि पिछले कुछ वर्षों से काशी विश्वविद्यालय में ऐसा वाता-वरण बन गया जिसकी वजह से इस झादशें की मोर घ्यान नहीं दिया जाता रहा भीर एक ऐसी स्थिति बहां उत्पन्न हो गई फि उस विश्वविद्यालय के परीब एक दर्जन बढ़े बडे विद्वानों को काशी विश्वविद्यालय छोड कर ग्रन्यत जाना पड़ा । इसलिए शिक्षा शिक्षा मन्त्री से मैं उम्मीद रखता हं कि बड़ न केवल कागजी परिवर्तन उस विश्वविद्यालय में लायेंगे बल्कि उस विश्वविद्यालय की ग्रारमा को भी ऐसा रूप देंगे, उसके भीतर भी ऐसी व्यवस्था करेंगे, ऐसा वातावरण वहां बनायंगे जिसमें सचमुच वह पंडित मदन मोहन माल-बीय जी का सच्चा स्मारक हो सके । वस्तुतः हमें इस बात को ध्यान में रखना चाहिये कि हम उस विश्वविद्यालय को पंडित मदन मोहन मालवीय जी के नाम से सम्बद्ध करके, उसको वह नाम देकर उनका सच्चा स्मारक नहीं बना सकते हैं। सच्चा स्मारक तो यह तब होगा जबकि जो धादमं उन्होंने सामने रखा

था उस भादर्श की पूर्ति में वह विश्वविद्यालय सहायक हो ।

इन शब्दों के साथ मैं इसका समर्थन करता हूं भीर उम्मीद रखता हूं कि मेरे दो सुझावों पर माननीय शिक्षा मंत्री पूरा भ्यान देंगे।

भी विश्वनाथ पाण्डेय (सलेमपुर) : उपाध्यक्ष महोदय, सदन के सामने जो मंत्री महोदय ने विश्वयक प्रस्तुत किया है वह बहुत ही महत्वपूर्ण है। मंत्री महोदय एक विशेष व्यक्ति हैं, शिक्षा विशारद हैं, न्यायार्धिश रह बुके हैं भीर जिस तर्राके से उन्होंने भारत के दृष्टिकोण को सुरक्षा परिषद में प्रस्तुत किया है उससे हमारे ही नहीं, इस सदन के ही नहीं बल्कि भारत के जनसनुदाय की प्रशंसा के पात्र वह बने हैं। लेकिन दुख के साथ मुझे कहना पड़ता है कि जिन परिस्थितियों में उन्होंने यह विवेयक प्रस्तुत किया है, उसको वह देखें। प्राज हम देश के प्रन्दर भावात्मक एकता लाने की कोशिश कर रहे हैं, देश के भन्दर एकता की लहर उठी हुई है भीर उस वातावरण में इस तरह का विवादग्रस्त प्रस्ताव लाना, विवेयक लाना मुनासिब नहीं था। इस विवेयक में उन्होंने बनारस हिन्दू यूनिवसिटी के स्थान पर पंडित मदनमोहन मालवीय जी का नाम ग्रंकित करने के लिए कहा है। मैं इसका घोर विरोध करता है। मैं वाहता हं कि बनारस हिन्दू युनिवरि.र्ट। के श्रादों के स्थान पर महामना मदन भोहन मालवीय जी संवित न किया जाए। दनावस हिन्दू युनिवर्स्टी के नाम को हटा कर ग्रगर महामना मालवीय जी का नाम इसके साथ प्रकित किया जाता है तो मैं समझता हूं कि उनकी ब्रात्मा को चोट पहुंचेगी । हिःदू गब्द कोई साम्प्रदायिक शब्द नहीं है, बल्कि भारतीय संस्कृति का यह खोतक है। हिन्दू गव्द रहने से कोई साप्रदायिकता नहीं टण्कती है। हिन्दू विश्वविद्यालय में कभी भी साम्प्रदायिक भावना नहीं रही है बस्कि हमेना ही बहा

रार्ध्याय भावना व्याप्त रही है। महामना मालवीय जी राष्ट्र सेती थे घीर भारतीय संस्कृति के द्योतक थे । उनके धन्दर कर्मा कोई किती प्रकार की साम्प्रदायिक भ बना नहीं थी भीर न तो साम्प्रदायिक भावना को घ्यान में रखते हुए उन्होंने इस नाम का समावेश किया था। जहां तक उस प्रान्दोलन का सम्बन्ध है जो बनारस हिन्दू विश्वविद्यालय के नाम को लेकर हो रहा है, उस धान्दोलन से कंई सहमत नहीं होगा क्यांकि इसके लिये एक बैंबानिक तरीका है भीर बैंबानिक तरीके के द्वारा ही बनारस हिन्दू युनिवसिटी का नाम रक्खा जा सकता है, भान्दोलन से उसे नहीं रक्खा जा सकता । जहां तक भान्दोलनकारियों का सम्बन्ध है, उन के प्रति तो किसी को भी कोई सहानुभूति नहीं है। लेकिन मैं जानना चाहता हूं कि जब देश में बहुत से ऐसे नाम हैं, किश्चियन कालेज हैं, हिन्द कालज हैं, बाह्मण कालेज हैं, कायस्य कालेज हैं . . .

एक माननीय सदस्य : उनके नाम भी बदले आयें ।

भी विश्वनाथ पाण्डेय: उन के बारे में इस सभा का क्या विचार है। मैं समझता कि इसमें धर्म निरपेक्षता की भावना है यदि उनके नाम को बदलने का जिक भी भाता, लेकिन वह नहीं भाषा । बनारस हिन्दू यूनिवसिटी के भन्दर हिन्दू भी पढ़ते हैं, मुसलमान भी पढ़ते हैं, जैन भी पढ़ते हैं, ईसाई भौर सिख भी पढ़ते हैं और भ्रष्यापक भी है। जब यूनिवसिटी के भन्दर इससे कोई साम्प्र-दायिक भावना नहीं है तो मैं समझता हूं कि बनारस हिन्दू यूनिवसिटी ही नाम रखा जाये, मदन मोहन मालवीय यूनिवसिटी नाम न रक्खा जाये।

जैता मंत्री महोदय ने बतलाया कि मासवीय जी के प्रति उनका बादर है, यह ठीक है, लेकिन मैं समझता हूं कि मालवीय जी की इस्तिको ही उनको समुप्ति करना ठीक नहीं

# [श्री विश्वनाथ पाण्डेय]

है। प्रच्छा तो यह होता कि मालवीय जी के नाम से कोई स्मारक बनता, जैसे कि गांधी जी के नाम से, जवाहरलाल नेहरू जी के ग्रीर सुभायचन्द्र बोस के नाम के स्मारक हैं। उन्होंने जो काम किया उसको ही उन के नाम के साथ रखना मैं समझता हूं कि मुनासिब नहीं होगां।

श्री चागला ने बतलाया कि केन्द्रीय सरकार द्वारा शासित यह यूनिविसटी है, केन्द्रीय सरकार ग्रगर इसके लिये धन देती है तो इसका यह भयं नहीं है कि इस संसद् में पंटित मदन मोहन मालवीय जी के घादर्श घीर उनके सिद्धान्तां में कोई परिवर्तन किया जाये। इस तरह के परिवर्तन से कोई फायदा नहीं है। यदि केवल नाम के परिवर्तन से ही धर्म निरपेक्षता कायम हो सकती है तो ऐसा धवण्य होना चाहिये, लेकिन साम्प्रदायिकता तो लोगों के दिलों में है, घरों में है, व्यवहार में है। जब तक सही तरीके से उसे नहीं हटाया जायेगा तब तक वह नहीं हटेगी। इसलिये इस बात पर हमें गम्भीरता से विचार करना चाहिये। मैं नहीं समझता कि बनारस हिन्दू युनिवसिटी से हिन्दू शब्द की हटा देने से या प्रलीगढ़ मुसलिम युनिवसिटी से मुसलिम शब्द के हटा देने से हमारे यहां से साम्प्रदायिकता खत्म हो जायेगी । साम्प्र-दायिकता इस तरह से खत्म नहीं हो सकती। साम्प्रदायिकता तब खत्म हो सकती है जब हम लोगों को शिक्षा दें, दीक्षा दें। यदि साम्प्रदायिकता को खत्म करने के लिये यह काम किया जाता है तो इससे इस उद्देश्य की पूर्ति नहीं हो सकती ।

बुकि यह लोकतान्त्रिक सरकार है इस लिये उसे चाहिये कि जो जन भावना है, देश के भन्दर जो भावना आगृत हुई है नाम की तब्दीली को लेकर, के उस का यह भादर करे। यह ठीक है कि राज्य सभा ने इस विधेयक को स्वीकृति प्रदान की है, लेकिन संयुक्त समिति ने उसको स्वीकार नहीं किया था। जो बीज संयुक्त समिति को पसन्द नहीं थी उसे तो हमने स्वीकार कर लिया भीरजो चीज उसे पसन्द थी उसे हमने स्वीकार नहीं किया। उसके बाद इसको यहां पर साया गया है।

माननीय मंत्री ने यहाँ बतलाया कि प्रत्येक सदस्य स्वतन्त्र है ग्रपने विचारों को व्यक्त करके लिये भीर वोट देने के लिये, यह बड़ी भ्रच्छी बात है। मैं सदन से भागह करना चाहता हूं कि यहां पर जितने भी लोग भाये हैं वे जनता से चुन कर भाये हैं यह ठीक है, लेकिन साथ ही वास्तव में जो जनता जनार्दन है उसकी राय भी हमें लेनी चाहिये। संयुक्त समिति के सम्मुख जब यह विधेयक प्रस्तृत किया गया उससे पहले यह जरूरी था कि अनता की म्रावाज जानी जाती। उन के सामने यह विधेयक जाता । धगर यह वहां नहीं गया है तो मैं भाग्रह से कहना चाहता हूं कि संयुक्त समिति ने जो बात स्वीकार की है उसे भ्राप स्वीकार करें। इस सदन को पूरा ग्रधिकार है, यह सावरेन बाडी है, सुप्रीम बाडी है, यह जो भी उचित समझे कर सकती है।

दस के साथ साथ उपकुलपति महोदय को जो घधिकार दसमें दिया गया है उस पर भी कुछ नियंत्रण रखना चाहिये क्योंकि धगर उसको घसीम घधिकार दिया जाता है तो गलत काम करने की संभावना का समावेश भी हो जाता है। जहां पर धापने वादस चांसलर के लिये पांच वर्ष की धवधि रक्खी है उस को तीन वर्ष किया जाये।

छात्रों के लिये कहा गया है कि वे छात्र संघ के प्रपनी इच्छा से मेम्बर वर्ने धौर उस के लिये स्वेच्छा से श्वया दें। इस सम्बन्ध में मैं निवेदन करना चाहता हूं यह निर्णय न लेकर पहने जिस तरह से होता था उसी तरह से रहे। यहां बतलाया गया कि छात्र संघों से बड़े बड़े विद्वान और नेता निकलते हैं और इंगलैंड का उदाहरण भी दिया गया। मैं चाहता हूं कि इसके ऊपर प्रतिबन्ध न लगाया जाय।

इन मब्दों के साथ जो ग्रन्थ निर्णय लिये गये हैं उनका मैं समर्थन करता हूं।

बी बृबराव सिंह : उपाप्रयक्ष महोदय, बनारस हिन्दू यूनिविसटी बिल पर बोलते हुए सर्व प्रथम मैं यह निवेदन करूंगा कि मैं इस बिल को सर्वथा निर्धिक, धसामयिक धौर दोषपूर्ण मान कर चलता हूं । डा० गोविन्द दास ने बड़े स्पष्ट गब्दों में बतलाया कि महामना मालवीय जी ने किन भावनाओं से प्रेरित हो कर धपने नाम को इसमें नहीं जोड़ा । परन्तु हमारे दूसरे थोर के मिल श्री हीरेन मुकर्जी की समझ में न तो भारमा धाई, न परमारमा श्राया थीर न शब्द हिन्दू भाया ।

भो काशो राम गुप्त : ग्राही नहीं सकता।

भी बुजरात सिंह: समझ में न माना साज्जुब की बात नहीं है। मुझे ताज्जुब नहीं हुपा। वे जिस कस्यनिज्य के मानने वाले है उस में कदाचित इन चीजों का स्थान नहीं है। परन्तु उन्होंने मेरी एक बड़ी मुश्किल हल कर दी जो शायद मैं प्रपने पूरे भाषण से भी हल न कर पाता । उन्होंने ग्रपना मत प्रकट करके मेरी मुश्किल हल कर दी। वह मृष्किल यह थी कि मैं ग्रपने भाषण में डा० गोविन्द दास के शब्दों को फिर दोहराना चाहता या कि हिन्द कोई एक सेक्ट नहीं है, कं।ई सम्प्रदाय नहीं है। इस में हर प्रकार के विचारवान लोगों का भीर हर विचार का प्रादर्भाव है । यहां तक प्रादर्भाव है कि जो नितान्त विधर्मी हैं उन को भी हम हिन्दूमान कर चलते हैं।

भी शिव नारायण (बांसी) : प्रार्ड्झांव की व्यास्या कर दीजिये । श्री बृतरात्र सिंह प्राप डिक्शनरी देख सें। यहां मिल सकती है। धाप पढ़े लिखे धादमी हैं। हर शब्द के धर्य बतलाने के बजाय धगर मैं धापको डिक्शनरी दे दूं तो ज्यादा धण्छा रहेगा ।

श्री हीरेन मुकर्जी घारमा में विश्वास न करें, परमारमा में विश्वास न करें, घारमा को बोट पहुंबती है ऐसा न मानें, नेकिन शायद वह मास्को के देवताओं को मानते होंगे, तब भी हम उनको हिन्दू मानते हैं। इस प्रकार के लोग भी हिन्दू हैं इस का प्रस्थक प्रमाण श्री हीरेन मुकर्जी हैं। शायद इस बात को मैं भ्रपने शब्दों से न समझा पाता।

में एक निवेदन करना चाहता हूं कि यह जो शब्द हिन्दू हैं, जिसको हटाने के लिये श्री चागला को यह विधेयक लाना पड़ा, उस के सम्बन्ध में मेरी यह मान्यत। है कि यदि सेकूलरिज्म का कोई परियायवाची शुद रूप से हैं तो वह केवल हिन्दू गब्द है। हिन्दू के माने सेकूलर और सेकूलर के माने हिन्दू। इसके चलावा दूसर। गव्द इसके लिये मभी तक मेरी निगाह में नहीं भाषा जिसकी मैं बतला सकु। ग्रीर इस चीज के मेरे दोस्त बडे भारी उदाहरण हैं। यह उदाहरण मेरा बतलाया ह्या नहीं है, स्वयं श्री चागला का बनलाया हुन्ना है। जब मुट्टो साहब ने मुरक्षा परिपद में हमें कुता कह दिया तो कृतासुन कर हम चले ग्राये । हमारी गम्भीरता भौर हमारी गुरुता इस तरह की रही है कि हम वर्णा उत्तर नहीं देते। परन्तु श्री चागला को यह बर्दाश्त नहीं हुमा, इस लिये कि वह हिन्दू गब्द को काफी सममते हैं, मानते भी हैं भीर जानते भी हैं। उन्होंने जिन शस्दों में भुट्टो साहब के खून में हिन्दू अपून की मौजूदगी को बतलाया उस से यह स्पष्ट हो जाता है कि हम से प्रधिक तो वे ही हिन्दू गब्द की गुरुता को जानते हैं। परन्तु यहां जो गलतियां होती हैं उन में

# [श्री बुजराज सिह]

महामना मालवीय जी की बात मानने के लिये वे तैयार नहीं हैं। उन की बात न मान कर उन की भावना के प्रति ग्राप ग्रन्याय करेंगे, उन की दज्जत नहीं बड़ायेंगे । नेहरू जी ने, उन के प्रभावी नेता महात्मा जी की फोटो रूपये पर छने, इसका घोर विरोध किया। परन्तु उनके मरते ही भ्रापने ऐसा किया कि नियां की जुती मियां के सिर पर मार दी ग्रीर कहा कि तुम्हारी छनेगी पहले। भ्राप हमेगा से ऐसा करते चले प्राये हैं। पर कुछ सोच विचार करो प्रीर जो सही बात भ्राये उसे देखने का प्रवास करो । इस में चिद्रने की क्या बात है। उस का भादर करो। मैं कहंगा कि जो हिन्दू शब्द हैं, वह कोई सम्प्रदाय नहीं हैं। उसका र्साधा सा उदाहरण है कि फ्रांज शिव को मानने वाले, विष्णु को मानने वाले, जैन सन्त्रदाय के लोग, सिख लोग भीर जो जो र्मा है ने सब हिन्दुयों में हैं ग्रीर हिन्दू धर्म उनका परा प्रथम देने की हर समय तैनार है। इसलए इतका किसी सम्प्रदाय के साथ जोड़ा या इस शब्द को साम्प्रदासिक कहना, यह बड़े भ्रन्याय की बात है। इसको तो मैं मानने की तै गर नहीं है।

एक हमारे हीरेन मुक्जी जी ने मार बड़ा निहतातुमं तक रखा । वह क्या था कि ए जिनिना इत टुर्बा मेड । काहे की बिगिना इज टुर्बा मेड ? सेक्यूलरि म साने की । सेक्यूलरिजम — घम निरोक्षता मार जिंदी हो ।, इन दा बातों के लिए, उनके कोई बंज में रेखा खिचती नहीं, उन्होंने कहा कि ए जिनिना इत टुर्बा मेड । तो उनकी बात तो मैं मानने को तैपार नहीं हूं । परन्तु यदि सरकार यह कहे मार चागला साहब यह कहे कि बनारस हिन्दू यूनिवसिटी का हिन्दू इसलिए काटा जा रहा है कि घलीगढ़ मुस्लिम मुनिवसिटी का मुस्लिम काटना है, सब तो मुसे बड़ी वारी परेसानी होना धीर परेशानी इसलिए होगी--इसलिए नहीं होगी कि बड़ा भारी धनर्थ होने जा रहा है, वहां का मुस्लिम शब्द कट जायगा, मुझं कोई परेशानी नहीं है, बिलकुल भी परेशानी होने वाली नहीं है, मुझे प्रसन्नता होगी क्यों कि मैं मानता हूं कि वह एक सम्प्रदाय है भीर साम्प्रदायिक नाम रखना कोई उचित बात नही है सेन्युलर गवनंमेंट के लिए, परन्तू परेशार्वः बया हुंगि ? परेशानी यह होगी कि जब हिन्दू की बिल महां बन रहा था, जरा याद की जिये, मैं तो था नहीं, परन्तु बड़े भाग्वासन दिये गये थे कि ऐसा ही काड बिल ग्रांर भी मजहबी के बारे में प्रायेगा। परःतु प्राया तो नहीं। बिलकुल भ्राया नहीं । मैं तो उसका भी समर्थन करता हूं नहीं भाया इससे स्पष्ट तो हो गया । एक मुसंबत तो हमारे कम्यूनिस्ट मिल ने हल कर दी घार दूसरी मुसीबत हमारे कांग्रेस बन्ध्रमों ने हल कर दी, हमें स्पष्ट पता लग गया कि दोनों में कितना बड़ा भेद है, कितना बड़ा घन्तर है। हिःदू मेजारिटी में हैं, 80 प्रतिशत हैं । डेमें केर्स उन 80 प्रतिशत के साथ चलती नहीं। वह कही जार्तः है । साम्प्रदादिकता । म्र.र वार्कः जो रह गयं घल्पमतं, उनके साथ चलर्ता है। करीब 40 वरोड़ के मेजारिटी जो है बह साम्प्रदायिक है भीर एक पाच करोड़ की जो माइनारिट. है वह बया है, सेवल्यूरिय्म ? श्वसाम्प्रदादिक है ? हिन्दू कोड दिल नहीं माया, कोई बेबैरी नहीं हुई । मैं माप को कहता हु कि यह दूसरा प्रमाण है, दूसरा प्रमाण है इस बात का कि बगर यह 40 वरोड़ लांग धपने मन की थोड़ी सी प्रतिक्रिया भी बाल देते इस देश में तो फाज पांच करोड़ का क्या बनता, ईश्वर ही बेहतर जानता है। परन्तु में कहता हूं कि मसाम्प्रदादिक है हिन्दू शब्द । उन्होंने झाज तक कोई इस प्रकार की प्रतिकिण डार्लानहीं। मन में चूप रखाकर बैठे, बर्दाश्त किया । सच पुष्टिए तो धाव दूसरे के विचारों का टारु.रेंस नहीं । हमारी धवेजी की सम्यावली के कारण बड़ी मुठी सुठी

धनर्गल बातें हमारे सामने पड़ जाती हैं भीर हम उन पर विश्वास करके बैठ रहते हैं। केवल टालरेंस नहीं है। यदि सम्मान करना भी किसी ने सीखा तो यह हिन्दू ने सीखा भीर भाज भाप यदि इसलिए हिन्दू शब्द को हटाना चाहते हैं कि भाप का कहना है कि उसमें मुसलमान शामिल नहीं हैं तो मुझे प्रीरों के मस्तिष्क पर तो ताज्ज्ब नहीं होता, यीरों की तो विचारधारा पर ताज्ज्ज्य नहीं होगा, परन्तु चागला जी के सोचने के ढंग पर, ऐसे महान विदान के सोचने के ढंग पर थोड़ा सा ताज्ज्य धवश्य होगा धौर इसलिए होगा कि मैंने तो सुना है ग्रं।र सुनने के बाद बड़े लोगों से पूछ. है, मुझे तो यही पता चला कि हज करने वाले लांग जो मक्का मदीना जाते हैं तो उनको भी वहां के लोग जैये च नी मुसलमात बताते हैं, जैसे रूसी मुसलमान बताते हैं, ऐसे ही हिन्द्स्तान के नागों को हिन्दी मुसलमान बताते हैं। वहां जा कर भ्राप को हिन्दी कहने में चित्र नहीं लगती मार यहां चिद्र लगता है, मझे बढा ताउज्ब होता है। घरे, हिन्दू शब्द में, इतने विशाल शब्द में भाप का भी भविकार है, इस प्रधिकार को खोजने का प्रयास के जिये. इस प्रधिनार को नाने के लिए लाइये। इस अविकार को खाने के लिए नये नये तरीके निकासते जात हैं . . .

Mr. Deputy-Speaker: Please address the Chair.

Shri Brij Raj Singh: I may face anybody, but I am add essing you, Sir. When I say, karaten hain, I plead that they do it.

Mr. Deputy-Speaker: You must look at me.

Shri Brij Raj Singh: It is not necessary. Why should I look at you always? I will be looking at the House but I will be addressing you.

की चन्त्रमणि सास बीचरी (महुमा) : डिप्टी स्पीकर साहब, नेरा एक प्वाइंट माफ साईर है। मैं मानरेबिल मेम्बर से जाननां चाहता हूं (ध्यच्यान) मैं माननीय मेम्बर से पूछता चाहता हूं . . . (ध्यच्यान) वैदेक काल में हिन्दू शब्द या कि नहीं। मैं मुखालिफत नहीं कर रहा हूं, मैं जानना चाहता हूं कि वैदिक काल में हिन्दू शब्द या या नहीं?

Mr. Deputy-Speaker: You may have your own view. There is no point of order. Please sit down.

श्री वृजराज सिंह : उपाप्यक महोदय,
मैं तो हिन्दू हूं धाँर पश्या हिन्दू हूं । मैं तो
इन को भी प्रणाम करता हूं । तुलसीवास जी
ने कहा है—कवी संत धसरुजन घरणा ।
तो मैं तो धाप को भी प्रणाम करता हूं,
बैठ जाइये, सुन सीजिये । सेश्युसरिश्म का
भगर भ्रम्य भाष ने नहीं जाना है तो अब जान
सीजिये । जान गये हैं तो बड़ी धर्मणी बात
है । मैं एक भीर बात निवेदन करूंगा ।
छाटी छोटी बातें हैं परन्तु इन्हें देखना पड़ेगा,
इन्हें सीचना पड़ेगा ।

बीमती कमला बीबरी (हापुड़) : उपाध्यक्ष महोदय यह संसदीय प्रया के घनुमूल नहीं है तुलसीदास जी की जो बीपाई माननीय सदस्य ने मुनाई कि बन्दी संत घसण्यन बरणा। (व्यवचान) किमी को घसंत कहना यह संसदीय प्रया के घनुकूल नहीं है। (व्यवचान)

भी वृत्रराजितहः धगर प्रगाम करना बुराहै तो भाप को नहीं करूँगा परन्तु मेरा मन करताहै कि भाप को भी करूँ।

भी बाल्मीकी (खुत्रां) : प्रणाम करने में भी तो मन्तर होता है। (भ्यवमान)

ची बुकराच सिंह : उपाध्यक्ष महोदय मुझे प्रशाम करना नहीं साता । माननीय सदस्य मुझे प्रवाम करके प्रवाम करना सिचा वें तो मैं बड़ा मसल हुंगा ।

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[श्री बुजराज सिंह]

मैं निवेदन कहना, छोटी छोटी बातें हैं, उनको जरा देखना पडेगा। प्राइम मिनिस्टर साहब हमारे लाल बहादर शास्त्री जी ने एक अगह नहीं, रामतीला पाउन्ड में भीर गीहाटी में दो जगह कहा सीर बड़ी बहादूरी के शब्दों में भाज तो भरे पड़े हैं उनके भाषग में बहादरी के शब्द जिन से बेरणा पाकर म्राज सारा देश खड़ा हमा है। उन्होंने कहा था कि मैं हिन्दू हुं। दो बार कहा था, बड़े गर्व से कहा या कि मैं हिन्दू हं, हिन्दू हं। पाकिस्तान ने इसका मजाक भी बनाया, रोज ठिठोली करता है, कड़ता है कि घरे लाल बतस्कड तुम हिन्दू कड़ कर हिन्दू जनता को घोखा मत बो। तुम जनसंत्रो हो, यह भी कहता है वह। तो क्या करता पहेना? लाल बहादूर शास्त्री को प्रपते को हिन्दू कहते के साथ साथ उन को माम्प्रदायिक कहने को श्राप तैयार होंगे क्या ? क्योंकि उन्होंने कड़प कि मैं हिन्दू हं घीर यह नहीं जैसे कि मैं बुजराज सिंह खड़ा हो कर कहता हं कि मैं हिन्दू हं, एक छोटा भादमी है बुजराज, भले ही उसकी बात नगण्य हो जाप, परन्तु प्रशास मंत्री की बात जो इतने मोटे शब्दों में ग्रोर इंके की चोट पर विश्व के सामने कहते हैं कि मैं हिन्दू ह क्या ग्राप सब लोग मिल कर उन्हें साम्प्रशक्ति कहने को नैपार हैं? नहीं हैं तो फिर इस पर विवार कर नोजिये। मैं भ्राप से पुछता हं कि घर प्राप ने मालवीय जी का नाम बोड भी दिशा सारी वारों को छोड भी दिया. भ्राप ने कड़ा कि मान्यतायों को नहीं मानते, क्योंकि हिन्दू मान्यतायें हैं इसलिए नहीं मानते, ब्रात्मा नहीं मानते, परमात्मा नहीं मानते, मदन मोहन मालवीय की धारमा को तो क्या, उनकी लाग को भी ठाकर मार कर हम जो कुछ करना चाहते हैं वह करेंगे। माप मने ही करते रहिये परन्तु मैं धाप से पूछता हं कि कल मदन मोहन मालबीय बहां कह कर ग्रीर सर सैयद ग्रहमद खां वहां कह कर क्या आप हिन्दू और मुसलम्प्रन **\$रेक्टर को धलय कर देंवे ! क्या इसको**  कहकर कि मदन मोहन मासवीय कोई दूसरे थे या रावाक्रण्यन घोर जाकिर हुसेन कहने के बाद . . . (ध्यवचान) . . मुने माल्म है, मैं कांग्रेस में देश हुना हूं घोर पिछले चुनाव तक कांग्रेस में देश हुना हूं घोर पिछले चुनाव तक कांग्रेस में ही था । मैं जानता हूं कि ध्राप लोगों के कैंसे कैंसे डायरेक्शन्य जाते हैं कि इतने हिन्दू हैं इसलिए इतने मुसलमान भी जाने चाहिएं । प्राप ने भी राव क्रण्यन के बाद खाकिर हुसेन को इतलिए नहीं चुना कि वह उनके बाद धारे थे बल्क इपलिए चुना कि वह मुझनमान थे । इती को ध्राप सिक्यू-लिरिजम कहते हैं । मुने खुगो होती यदि रावाक्रण्यन का नाम ध्राप राधा घहमद खां रख देते, मुते प्रसन्नता होती यदि घाप खाकिर हुसेन

Mr. Deputy-Speaker: Order, order. The hon. Member should not make light of those names.

Shri Brij Raj Singh: They can change the name of such an institution, and they cannot change the name of a human being? (Interruptions).

Shi Shinkre (Marmagoa): Sir, these remarks should be expunged.

Mr. Deputy-Speaker: You would not talk so lightly of such persons.

Sh-i Brij Raj Singh: I am talking of names; I do not know to whom it pertains.

Mr. Deputy-Speaker: You should use more dignified language. You should conclude now.

भी वृजराज सिंह: मैं योड़ा सा ग्रीर निवेदन करके ग्रपने भाषण को समाप्त किये देता हूं।

मैं भाप से पूछता हूं कि बनारस हिन्दू विश्वविद्यालय भीर भलीगढ़ मुन्लिम यूनी-वरसिटी दो भ्राप के सामने खुली पड़ी हैं। भ्राप के जरिए मैं मिनिस्टर महोदय को कहता हं कि वह इसके मिनिस्टर हैं, उन से पहले भी दूसरे मिनिस्टर रहे। भाज कांग्रेस सरकार 18 साल से राज्य करती भा रही है। उसने भाज तक इस बात को नहीं सोचा, उसने भाज तक इस को महसूस नहीं किया कि हिन्दू शब्द बुरा है, मुस्लिम शब्द बुरा है। धनों रिडले दिनों जब धलीगढ़ मुस्लिम य गंबरसिटों में मारपीट शुरू हो गयी, दंगे-कि तद शह हो गये तब भाप को लगा कि यहां बोमारो है, भीर जब बीमारी वहां थी त्रव प्राप्त इत्रेश्यन लगाने कहां गये ? बनारस। इसके तिए हमारे गांवों में एक कहावत कड़ी जाती है कि देशे (गाडेस) मह्या नाराज हो गयो हैं तो कहने लगी कि देख वे घपने टेडे का हटक ले बरना सांबे का तोड डालंगी। यानी ग्राप उस टेडे की समझाने के लिए, उत मनाने के लिए ऐसा विश्वेयक लाये कि सोते को तोड़ने पहुंच गये।

मैं किर निवेदन करूंना कि जिस रक्त को आ बानता ने सुट्टा के शरीर में बहता हुआ बनाया वहां रक्त उनको अनिनयों में भा तैर रहा है, इनका उनका व्यान रहे इसको बह न भूतं ।

Shri Ansar Harvani (Bisauli): Mr. Deputy-Speaker, Sir, the real test of nationalism comes when the members of a community have to face the hostile members of their own community. I find right here my hon, friend Mr. Mohammedali Currimbhoy who in spite of the opposition of the communal Muslims all over India stood like a rock in the matter of the Aligarh Muslim University. I still remember those dark days of the Muslim League agitation when the majority of the Indian Muslims were behind Mohammed Ali Jinnah; but then there was Maulana Abul Kalam Azad who faced the hostile Muslims and stood by the principles of nationalism. I still remember those days when for ten solid years I could not go to a Muslim marriage or a Muslim funeral because I was conside ed to be a Hindu stooge. But I stood by my principles and faced my comrades. I hope and trust that at this hour of trial our Hindu friends will face the Hindu communalism in the same way as Maulana Azad and Mr. Chagla have faced the Muslim communalism.

I find different tendencies. I have not much of an opinion about the change of the name, but we should not succumb to the communal pressures and the communal energies. I find a friend of mine here, Shri Raghunath Singh, a former Secretary of the Congress Party had, while speaking on the Aligarh Muslim University Bill, said as follows:

"चागला साहब को सालूम है कि बनारस हिन्दू यूनोबरसिटी बिल की सिलेक्ट कमेटो पर हम ने संपीनियन दी कि 'हिन्दू' शब्द को हटा दिया जाये हालांकि वहां हम हार गये। लेकिन मैं समझा। हूं कि इन शब्द को हटा देना चाहिए। सब समय सा गया है कि हम नई दिशा को तरक जाएं। हमारे यहां हिन्दू कल्बर, नुस्लिम कल्बर, वैदिक कल्बर मार वाराजिक कल्बर हैं। लेकिन हमारा होई इंडियन कल्बर हैं, काई भारतीय कल्बर मी तो है।"

But what do we find? When he finds the communal agitations in his own constituency, when he finds hordes of men belonging to the Hindu Mahasabha and the Jan Sangh marching the streets of Banaras and closing the doors of the University, he issues a statement that the name Banaras Hindu University should be maintained. (Interruptions). Yes, I know my friend Mr. Bade is today a great votary that the name should continue, of the Banaras Hindu University. But I still remember his speech when be was speaking on the Aligarh Muslim University Bill, and he said that the name Aligarh Muslim University should be changed to Allgarh National University. He was prepared to change the name 'Muslim', but he is

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not prepared to change the name 'Hindu'. And that shows the mentality from which the Jan Sangh suffers—and he says that the Jan Sangh has nothing to do with it.

Coming to the name, secularism does not mean banning the name 'Hindu' or 'Muslim'. Secularism means this country that in Hindus, Muslims, Parsis, Sikhs and every community will live in peace. equal right to devewill have lop and grow and to come to their own. Therefore I consider that too much insistence that the name of Banaras Hindu University should be changed is a sort of premature and infantile secularism. It is not that by changing the name of Banaras Hindu University we can change the character of the university: the character of the university will continue, whatever the name may be. There are in this country many kinds of institu-Christian colleges are there, Sikh colleges are there, DAV colleges are there; a number of denominational institutions are there which have produced very good nationalists and very good patriots. It is not that by changing the name we will change the character of the university.

Therefore, I think that we should see this question in that light and not think that by dropping the word 'Hindu' from the name of the Banaras Hindu University we will change the character of the university and that overnight the university will become a nationalist university. I hope and trust that this House will take this into consideration. In this country there are many religions, communities and languages. All the communities, all the languages and all the religions should get equal opportunity to develop and get enough opportunity to grow.

The Banaras Hindu University is a great heritage of the Indian people. I still remember that it was an Irish woman, Mrs. Annie Bessant, who had founded the Central Hindu College

which was the nucleus of the Banaras Hindu University. And I still remember that it was a great Hindu leader, Pandit Madan Mohan Malaviya, who developed it into a great University.

Hindu University
(Amdt.) Bill

Shri Yudhvir Singh: Please hear him. He says: great Hindu leader.

Shri Ansar Harvani: Of course, he was President of the Hindu Mahasabha as well as its founder.

As Mr. Mukerjee pointed out that he had the great opportunity of going to the University and speaking in the debate, I had also that opportunity when I was a student of the Aligarh Muslim University and I have a great love for that University. That University should develop and prosper.

But unfortunately, while discussing this Bill, instead of discussing the real provisions, we are just discussing its name. The University should be real university. For instance, I should better provisions about the appointments of teachers; I would have liked that nepotism and favouritism which are the bane of the Central universities of the Banaras Hindu University as well as of the Aligarh Muslim University and also Visva Bharati, would have been eliminated. I wish if this House could have discussed the various academic aspects of the Bill and the academic things. But things have been clouded, and clouded to this extent that instead of talking of academic things we are talking of

I therefore urge before this House that while deciding upon this Bill it should take into its mind the fact that Banaras Hindu University has a great tradition and a great history which should be maintained and that by just changing the name, the character of the University cannot be changed. With these words I shall conclude.

Shri G. N. Dixit (Etawah): Mr. Deputy-Speaker, Sir, my hon. friend Mr. Mukerjee pointed out that the Members of the Congress Party have been enchained by the Covernment

reads:

Here I was

(Amdt.) Bil! maintained. I find from the amendment of Section 4A that the character of the University is being changed. I would read out both the previous Section 4A and the present Section 4A. The amendment is to sub-Section (2) of Section 4A and, therefore, I would read out only that portion. It

reminded of a film which I saw the other day wherein a jailor was entrusted with the work of reforming the habitual prisoners. These prisoners were taken out of jail and their chains were taken off. But in the night they found that they could not sleep without the chains, and so they put on, by themselves, those chains. Mukerjee finds himself in a similar position, that there was a system in this House when the Congress Party acted on a whip without exerting their mind as to what to vote for and what not to vote for; and Mr. Mukerjee had also not to exert his mind, he had only to oppose whatever came from the Congress Benches!

Now, an entirely new situation has

been created and, I think, the motion

"to promote Oriental Studies and in particular Vedic, Hindu, Buddhist and Jain studies and to give instructions in Hindu religion and to impart moral and physical training:"

moved by Mr. Kamath and supported by Mr. K. D. Malaviya was a very proper motion which if it had been accepted by the House would have given an occasion and an opportunity to these unchained persons to discuss among themselves and to decide which way to go because it is a very serious matter. I do not know what is going to be the attitude of the hon. Minister and whether he could think of this that some more time is allowed. It is a very important measure. It is not so much from the point of view of the name. I do not give that importance to the change in the name, whether you call it Hindu University or you do not call it Hindu University. That is not so important. I attach importance to the amendment of Section 4A by which you are changing the structure of the Banaras Hindu University from what it was to what it would be. There is such a big change in the structure of the Banaras Hindu University. I find it a little different from what assurances or commitments the hon. Minister had made with regard to the Aligarh Muslim University, when he was making his speech, and the House had supported him on

that, that the character of the University, whether it is the Banaras Uni-

versity or it is the Aligarh University

or any other University, shall be

What is the position now? The amended position is like this:

"to promote the study of religion, literature, history, science and art of Vedic, Hindu, Buddhist, Jain, Islamic, Sikh, Christian, Zoroastrian and other civilisations and cultures;"

Now, the study of Zoroastrian and Christian religions has also come in and the 'culture' also has come in which was not there before. So, the character of the University is being changed. I say, there were certain principles or certain characters laid when this University was founded. When Pandit Madan Mohan Malaviva and other founders of this University founded this University, then there was something in their mind and they founded the University for that cause and you will find that uptill now it is on that character that the organisation of the University has subsisted. May I invite your attention to p. 55 of this Bill? What are the Departments that are functioning under the Faculty of Oriental Learning and Theology? Under that Faculty, you find the Department of Sahitya, Department of Darshan Department of Vyakaran Department of Religious Instructions, Department of Jvotish, Department of Theology and Department of Dharmashastra and Mimansa. In my opinion, this is a point on which you would have to think over because, in a way, you will have to

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adopt the same thing about the Aligarh Muslim University also. Government is taking the stand to change the character of the Banaras Hindu University from what it was before to a new phase. We want to know whether that is the policy of The Government the Government. and hon. Minister have to apply their mind a little more carefully to this. We want to know whether that is what they mean or whether their intention is to keep the character of the Banaras Hindu University or the Aligarh Muslim University as it was before. If it is the purpose that it should continue to be what it was before, then, I think, they will have to go into this amendment of Section 4A a little more carefully over again.

My submission so far as the change in the name is concerned is this. The point has been raised, and rightly so, that when the Government policy, not only the Government policy but the policy of the whole House and the entire nation, is not to consider anything which is a disputed point-we have given up the language question; we have given up or postponed so many other questions for the time being-there is no reason why this should not wait. I say, as soon as you bring up the Aligarh Muslim University question also, beware there is going to be as big or bigger agitation than what you are facing today. Do you want all this agitation?

If you cannot defer it and if you want it now, I want to make one suggestion here. Whatever be the policy of the Government, the hon. Minister said that what he intended was to commemorate the name of Pandit Modan Mohan Malaviya and, I think, when he said that, there was something else also lurking in his mind and that was to do away with all these So, there is an communal epithets. idea lurking somewhere in the mind of the Minister, somewhere in the mind of Rajya Sabha, that communaltam should be weeded out from these Universities and these institutions. If that is there, then there could have been one composite Act for all the Central Universities and, I think, there cannot be any difference in case of one particular University. The basic structure could have been one and there could have been one Act governing all these Universities and that could have very well provided an opportunity to this House to lay down one policy for all such institutions.

About the change in the name of University, my friend Mr. Brij Raj Singh said that while you are changing the name from the Banaras Hindu University to Madan Vishwavidyalaya, Malaviya Kashi there is also an idea lurking in your mind that you are going to do it about the Aligarh Muslim University also. Suppose something happens in the meantime and you do not change the name of the Aligarh Muslim University. There may be some grievance left in the minds of the Hindus that while you have changed the name of the Banaras Hindu University, have not done it in respect of the Aligarh Muslim University. Therefore, it might have been wiser if the change in both the names could have been combined in one Act. You can amend this Act in respect of other things. There can be another Act about the change of names. Let us face the hostile opposition, whatever it is, at one time and do it at one time and not separately. Let us not face it once about the Banaras Hindu University and again about the Aligarh Muslim University. What you could do is to amend the Act in respect of other things now and so far as the name is concerned, you could change the names in respect of both the Universities by one composite Bill at one time. The things will become easier that way.

I have to say only one thing more and that is about the discipline among the students. I think this is a big responsibility of the Education Ministry. For 18 years we have not considered this basic question. It is the question of national character. These students are to be the citizens of this country tomorrow and it will be these students who will shoulder the responsibility of running the Government and lunning this country. Therefore, it is a question of human element and the human character. There is some flaw in the present educational system of this country which is responsible for this. For 18 years we have been carrying on the educational system as we had inherited from the British, the educational system which was laid down by Macaulay for minting clerks in this country. Let us consider what was our stand before the national freedom and what was the stand of the Father of the Nation, Mahatma Gandhi. Let us consider these things and let us change the very system of education and have a system which creates better citizens and more disciplined citizens of moral character. That is a basic question for the Education Minister. So far as the temporary phase is concerned, I entirely agree with all my friends who have advocated this. Everybody knows this House will take no decision on account of any agitation going on any-But all the same, the first thing should be first and the second thing should be second. The first thing is the security of this country and, therefore, for security reasons, we have taken a decision that we will try to avoid considering those things which raise disputes. Apart from this, whenever a decision has to be taken it has to be from the conscience of the House and that will be always en.

I would appeal to the hon. Minister to consider all these points from these angles and then let the House know the mind of the Government as to what their stand is so that we may be guided by that.

Shri Hem Barua (Gauhati): Let me begin by saying that the Banaras Hindu University occupies an exceptional position in our dreams and aspirations and, to put it in a nutshell, in our national life and that is because of the rich tradition of its birth and also because of the high traditions that it has been trying to build up, since its emergence, during all these years. The people even today look upon the University as the temple of all that is finest in our national culture.

When the University was established by the great Madan Mohan Malaviya, as far as I know the University was visualised as a centre of universal learning and not as a petty citadel of isolated thinking and approach; we must not forget this aspect of the University; we must not be oblivious to this aspect of the personality of the University.

I must congratulate the Education Minister for bringing forward this piece of legislation to resuscitate the Banaras Hindu University to its initial glory and high standard of universal achievement. It is a fact that there was a deterioration in the life of this University; as pointed out by the Mudaliar Committee Report, the fair name of the University deteriorated to unfathomable depths; there is no doubt about it: I am sorry to know that even some professors were involved in this sordid state of affairs. An awakening was generated in a very vital and energetic way by this report to the ideals that must inspire a University; because of this report I would say that much of the dross that had accumulated for long in the portals of the University was removed and an impression was created in the country that the University would stand up to its ideals.

I do not know what gnaws and eats into the vitals of a University. Naturally enough, I think it is group psychology, group po'itics, that eats into the vitals of a University and this University somehow or other was not free from this group psychology or group politics. When this group psychology contaminates even the minds of those people who are supposed to

#### [Shri Hem Barua]

be the custodians of all that is finest in the University, there sets in the rot. Somehow this Banaras Hindu University was not free from this bane and as a result of that, the whole atmosphere of the University is corrupt, polluted and vitiated and the ideals of research and resurgence, and knowledge and learning have evaporated. I would say that the things in the University deteriorated. The obvious manifestation of this deterioration is evident in the students' demonstrations today. There is no denying this fact.

I shall, in this connection, draw the attention of the hon. Minister to the statement made by Shri Mukud Behari Lal. He was a victim of vanda ism. If his statement can be believed-I do not know why his statement cannot be believed; he is a responsible member of the other House-he said on the floor of the House that it was the Vice-Chancellor of the university who let out the canard that Prof. Mukud Behari Lal was instrumental in changing the name of the Banaras Hindu University to Madan Mohan Malaviya Kashi Vishwa Vidyalaya. I do not understand the conduct of this official of the University who is supposed to be the highest administrator, who is supposed to ho'd the highest portfolio in the University. What happened as a result of that? Perhaps this honourable gentleman, this Vice-Chancellor, could not foresee what mischief he was launching on the students by this irresponsible statement. That repercussion went as far as to a very ugly point -the students mobbed and surrounded Prof. Mukud Behari La! and brandished shoes and chappals against the man who had served this University with distinction and devotion for years.

Shri Bakar Ali Mirsa (Warrangal): The students have now sent an apology to him.

Shri Hem Barus: We are happy to The Government must hear that.

know that universities cannot be dormitories for old and retired persons nor can they be museums for dilapidated human fossils. The Minister must know that.

Dynamism is the keystone of a university and that can be restored only by people who are in tune with the pulses of the time or the impulse of the emerging generation.

The Rajya Sabha has changed the name of the Banaras Hindu University to Madan Mohan Maaviva Kashi Vishwa Vidyalaya. True it is that it was Malaviyaji-who has been aptly described as the richest beggar India-who laid the foundation of this University with the devotion of a votary in a temple. I want to make one thing clear. We yield to no one in this coun'ry in our reverence for that great son of India. Yet, I would strike a note of caution. In the Joint Committee's Report on Jawaharlal Nehru University, we have said one thing. No university should be named after an individual, however great and eminent he may be. Pandit Nehru was the greatest son of India and nobody can deny that. Yet, we objected to it. Why? Berause this tendency to name universities after individuals, however great or eminent they may be, is fraught with dangerous proclivities. If one fine morning I find a university being named after me, I will not be surprised. I told my wife also about this. She asked me how do I think that a university would be named after me and said that on'v an elementary school may be named after me. (Interruptions).

To name a university after an individual, however great or eminent he may be, is to limit the dimension of the university. Similarly, to name a university after a community, however big or small that community might be, is to limit the dimension of the university. I would say one thing. A university must not aspire for anything less than universal.

what Cardinal Newman said. What is a university if it is not universal in character and inspiration! So to name a university after an individual or community would be to limit 115 dimension. I would even say that a man of the intellectual eminence of Cardinal Newman wanted to establish a university during 1851-1858 in Ireland called the Irish Catholic University and rightly did the people of Ireland object to the proposal. Besides this, I am opposed to the name of the Banaras Hindu University being changed into Madan Mohan Malaviya Kashi Vishwa Vidyalaya, for another reason also.

#### 15 hrs.

Shri Bakar A'i Mirra: Then there is the question of the name of the Act also.

Shri Hem Barua: What a jaw-breaking name it is! It is something like eating into a huge hunk of ha.f-baked meat. That is what I feel. As a matter of fact, I am opposed to all longish names in fact, even to Shri Chagla's full name I am opposed. I think that names must be as simple as Nath Pai's or Hem Barua's; these are very simple names.

While opposing all communal tags affixed to universities, may I draw your attention to a very relevant fact of recent history? While the Hindu Code Bill was introduced in Parliament, an objection was raised to a very significant fact that no legislation could be on a sectarian basis and that all legislation must be comprehensive and all-embracing; if legislations are not comprehensive and allembracing, they violate the Directive Principles of the Constitution. was the objection that was raised during the discussion on the Hindu Code Bill. On that occasion, our late Prime Minister Mr. Nehru gave an assurance to the House that the Hindu Code Bill was only the beginning of a process and there wou'd be more legislations of that sort embracing all Indians. But unfortunately nothing has been done so far by our Government in that direction.

Secularism is a much misunderstood word. As I understood the word 'secularism', secularism is not a philosophy that goes counter to any religion, nor is it something that is irreligious. I understand by the word 'secularism' that it offers similar, equal considerations for all religions. That is what I understand by that word. That being so, the attitude of those who are the custodians of the State machinery, that is, the Government, must not be lopsided. One attitude for one community and another attitude for another community should not be the attitude of Government; the attitude of Government should be all-comprehensive and all-embracing. But at present I am afraid that Government are indulging in a sort of acissors-and-paste-work, cutting out a piece here with a pair of sciesors and pasting it there; srissors-and-pastework is what the Government are doing at present.

In conclusion, I would say that the name of the Banaras Hindu University must not be changed into Madan Mohan Malaviya Kashi Vishwavidvalava. I would say that even Malavivaji, the founder of this university did never even for a moment dream that his name would one day be assoriated with this university. did not dream like that, why should we try to disturb his soul that lies in peace in heaven today? I am not a believer in the existence of the soul or in heaven, yet then, I would ask: Why shou'd we disturb him there? Let him remain in peace.

But I would make another submission. If you must change the name, if you are bent on changing the name of the Banaras Hindu University, make it Kashi Vishwavidaa'aya. That will sound more reasonable.

Shri Bakar Ali Mirsa: Does my hon. friend want it or not?

Shri Hem Barus: I want it, and that is why I say like that; that would sound more reasonable.

## [Shri Hem Barua]

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I am convinced of one thing that the hon. Education Minister has said this morning. He has said a very fine thing this morning. No impression should be created in this country that this Parliament and this sovereign forum of the nation is hustled into taking a decision because of demonstrations elsewhere. We must not and we cannot allow the history of South. Korea to be repeated in our country. We cannot allow that . . .

Shri Hari Vishnu Kamath: South Korea.

Shri Hem Barua: We cannot allow the history of South Korea to be repeated in our country.

My submission is this that Government should come forward with a more comprehensive legislation. When it comes to the changing of the nomenclatures of universities, there should be a more comprehensive legislation, and not a slipshod and haphazard legislation like this. I am opposed to all communal Acts, because communalism in a secular community is an anachronism, and all that is anachronistic is fraught with grave mischief.

I have not liked one thing particularly in the present context. jawans have done very well in the battle-field. There is no doubt about it. But there is an unfortunate tendency in this country of people taking sectarian pride in their exploits; the Hindus taking pride in the exploits of the Hindu jawans, Muslims taking pride in the exploits of the Muslim jawans, the Anglo-Indians taking pride in the exploits of the Anglo-Indian jawans. That is a tendency which I do not like because it goes counter to the secular ideals of this State.

During the last World War, the Jews and the Negroes fought side by side with other Americans. They are not known as Jews and Negroes, but they are known as Americans. During the World War, nobody tried to

enquire into the ancestry of either Eisenhower or Roosevelt. That is why I say that the secular idea's must be upheld in this country and that can be done not by piece-meal scissors-and-paste-work, but by a comprehensive attitude towards things as they stand today in this country.

Maharajkumar Vijaya Ananda (Visakhapatnam): At the very outset, I would like to say that the Education Minister has done his best to see that this Bill is pushed through. This Bill has been pending for the last seven years and there has been no impetus given to it. But since Shri M. C. Chagla took over, he felt that this Bill should go through and smoothly too.

In this connection, I would like to say that when he was present at the Joint Committee meeting, he made it absolutely clear that he would not influence anybody and he would allow every Member to have a free say and to express his own opinion, for which he was acclaimed as one of the finest Ministers to conduct meetings. This is the background in which the Joint Committee came to some findings.

The word 'Hindu' is an unfortunate thing that is coming up here. If instead of dealing with that, as my hon. friend who is a Supreme Court lawyer has said, we had discussed all the difficulties and the intrigues of Banaras Hindu University and tried to mend them, it would have been far better. But circumstances have arisen that we must take cognisance of what has happened more so cause Pakistan has called herself an Islamic country. At these very touchy moments when we have had hostilities for people who are sensitive, if we drop the word 'Hindu', it is going to hurt their feelings. I am saying it for this reason that because an Islamic State has cropped up in

Pakistan, the Hindus would certainly resent the taking away of the word 'Hindu' from the name of the Banaras Hindu University.

Malaviyaji, as I know him-I had the honour of knowing him-never said 'No' to any community; he was all-embracing. He liked the Christians as much as he liked the Hindus. Unfortunately we have forgotten Pandit Madan Mohan Malaviya; he was one of the greatest sons of this country. I have often asked in this House, and I have made an appeal to the Education Minister also, that a statue of his should be around Parliament. He was a very great man; he was in the Central Legislative Assembly. He was called the silver-tongued orator. We have forgotten him. Therefore, let us make amends having a statue of his. But at the same time, because of the teelings that have so poisoned the country's outlook on account of the most unnoly invasion of Kashmir by Pakistan, we can ill afford at the moment to drop the word Hindu from name Banaras Hindu University.' This is my information. I happened to be a member of the Executive Council for 9 years in succession, I saw what was going on; much to my regret I saw many incidents. President was at that time the Vice-Chancellor. He had to leave the place. He had been specially asked by Malaviyaji to come to that University, despite the fact that he was working at Oxford as a great professor of philosophy. He was asked to give up some of his work there and come to Banaras University. tried his best to improve matters, and towards the end he was absolutely fed up and said: This is a hotbed of intrigue. We are here to uplift, to do our best for education. But here we settle people's quarrels and intrigues.' That was the reason for his leaving.

Then came Dr. C. P. Ramaswamy Lyar, a very great educationist, probably one of the finest speakers today in India, a person 86 years of age, who can still talk for an hour a half. He then told me, 'What is the work here? Have I come to improve the lot of the students, or to see that there is no intrigue. I am asked to get up at 2 o'clock in the night to settle professors' quarrels'. This how it happened. If this House had been discussing that aspect more than this word 'Hindu', I would have been happy.

I would here quote to you just one paragraph of the Mudaliar Committee's Report:

"Secondly we have had very clear indication that indiscipline prevails amongst students because of indiscipline amongst teachers as weil. There can be no doubt whatever that several of the of indiscipline amongst students have been due directly or indirectly to the manner in which certain teachers have played a role in regard to the activities of the student population. We have some names mentioned of such teachers holding very responsible positions and we note with a great deal of regret that the present state of indiscipline in the University is due as much to some of the teachers in the University as to the students thereof."

I am putting this in a nutshell to you. Then there was the Radhakrishnan Comittee. Referring to the word 'Hindu', Dr. Radhakrishan when he was Chairman of the Inquiry Committee had observed in the Report:

"The Banaras Hindu University is charged to give religious ins ruction to Hindu students. Even the new constitution permits it. While, therefore, the Banaras and Aligarh Universities may give religious instruction in Hinduism and Islam respectively to the Hindu and Muslim students who desire to learn it, we hope that they will adopt our recommendations in the chapter on religious instruction and give 3693

[Maharajkumar Vijaya Ananda]

to their students instruction in Catter. Gal principles of the other religions and unity of all religions".

This is from one of the greatest education s.s. He had no real objection to the continuation of the word Hinda.' I conclude from that very recording of his that he was not opposed to it.

Now, I ask what is the need for us to start troubling this country? We have had enough of it. On the side, there is China; on the other, Pakistan is still very very aggressive. Why should we have internal trouble when we can do away with it by not pressing this issue? I believe in secular sm in the truest way, in the truest We have proved to the manner. world that this country is secular to a fantastic degree. Knowing what happened during this war, Pakistan was surprised. Ayub's calculation mirfired; he thought there would be Hindu-Muslim riots here, there would be uprising, this that and the other. We have disproved all that. But on a sensitive issue of this kind, I would bog of the House to bear with me and allow this word to remain. As I to'd you, I am not a communalist. But I do want peace after having had such a war with Pakistan, a war forced on us by Pakistan.

Then again I would like to tion that I had appended a minute of dissent. There was an amendment by another colleague of ours in the Rajya Sabha who clubbed the Registrar and the Vice-Chancellor and said both of them should give up immediately the new Act came into force. I for one felt very strongly that when the new Act came into being, a new Vice-Chancellor should take over the responsibilities guid the destinles of the University, breaus, of its past record, because of the post intrigues and what I call the mishaps that occurred.

Now, in that I also voted. I did not realise at that moment that the R. gistrar was a salaried officer and his position was quite different from that of the Vice-Chancellor. So I put in a minute of dissent to the effect that the Registrar who is a salaried officer like any other officer of Government, should not be asked to quit the new Act comes into being. But as regards the Vice-Chancellor, I only say that it will be an act grace on his part if he leaves. Rajya Sabha has already passed that-I agree. But it will be an act grace for the Vice-Chancellor whose term is to last only a few months more, till April or May, to hand over to his successor the great responsibllities of running the biggest university in this country. As for the Registrar, I strongly feel that we cannot and we should not remove him because he is a salaried officer: it is for the Council of the University to say that 'we will not continue we will terminate your services. That is a different matter. The Vice-Chancellor is on a footing different from that of the Registrar.

Hindu University

(Amdt.) Bill

I congratulate the Education Min'ster on having brought this after ? long years of waiting. But for him, İt would not have been pushed through. I am only sorry that all this hullabaloo has been caused because of the word 'Hindu', but because of the circumstances as I m ntioned to you, because of the sensitiveness of people at the moment-if this were done a year or two later and all such denominational nomenclatures wore removed from all Universities, like Annamalai and so on, it would not have been so diff uitbecause of the environment at moment, let us not do anv thing. Let us consider this that we hav a hug Hindu majority would not like this, although Hindu majority has proved to be very good brothers of the Muslims, such good friends that no upheaval took place during the hostilities that were forced on us by Pakistan. So, I think that in the interests of the country at large, this word should be retained, and I also beg of the Education Mimister to perpetuate the name of that great man, Pandit Madan han Malviya, who was known the boggar. He used to say that he was the biggest beggar in India, and with the begging bowl he went from place to place and built up a univercity that is probably the envy of many a country. That was his greatness. To the end he never disclaimed other communities; he did not say that because he was a Hindu, he would not chake hands with a man of another community, though there were other religious leaders who were somewhat like that.

So, I conclude by saying that the interests of the country we should retain what was in existence at the time of Pandit Madan Mohan Malviva. namely the Banaras Hindu University. The word Banaras may also be kept. Politicians may change the word from Banaras to Varanasi. TomoTow some other politician may Varanasi inta something else That to beside the point. But I would like the word Banaras to remain along with the words Hindu University.

Mr. Deputy-Speaker: Dr. C. B. Singh:

Shri J. B. Krivalani (Amroha): May I submit that I may be told whether I will be called or not as I cannot sit for long. (Interruptions).

Shri Hari Vishnu Kamath: The House wants to hear him. Dr. Singh is prepared to yield.

Mr. Deputy-Speaker: I will call him next.

Dr Chandrabhan Singh (Bilaspur): I have heard with great interest the debate on this vary important issue. It seems that the minds of personal have been distracted by extraneous events in the country. I personally feel that this make to bring about this change in name is important and very necessary.

At the Bill has emerged from the Upper House, there are three very important points to be considered. One is the change in name. There been a lot of objection to the change in name. Some have objected to the omission of the word Hindu, others to the addition of the words Mahamanah Pandit Madan Mohan Malviya, still others to the word Kashi in place of Banaras. I personally that the change brought about got a very important bearing. Let us not go by words. After all, "what is in a name?,-as Shakespeare said.

#### 15.24 hrs.

[SHRI SONAVANE in the Chair]

The first addition is the name of Pandit Madan Mohan Malviva. My mind goes back to the years 1917-18 when Pandit Malviya used to go to the Hindu Boarding House in Allahabad. At that time there was no Hinda university, and the venerable figure used to come with great charm, great humility and great learning He used to be attracted: at that time id a of the Hindu university was starting in his mind in the Hindu Boarding House, Allahabad.

It is a very well known fact that he has created this university by his own effort. As ment on d by the Maharajkumar of Vija anagaram he was known as the world's biggest beggar, and with a beggar's bowl he collected crores and crores created an institution whi h is of the best of its kind in the whole world. In the whole world you will never find an institution of this magnitude created by one person individually by begging alone. This is a very important point which my hon. fri nds have completely forgotten.

n- M. S. Aney: Nobody has forgotten.

no. Chandrabhan Singh: If there is a good name, a good institutio, no-in ng can be better then bringing the name of Pandit Malviya to this university. P ople have said that during his lifetime he did not bother. No great man will ever bother that

[Dr. Chandrabhan Singh]

his name should be associated with any institution. They will never do it. As such it is our duty, the duty of posterity to keep the memory of these past great men.

I believe it is a great thing that has been done by the Upper House to bring the name of Pandit Malviya and attach it to this university. I commend it to this House, and request it to think calmly about it, not to go by fissiparous tendencies, to keep in mind that is the biggest tribute we can pay to Pandit Malviya.

Then they have said about removing the word Hindu. What does this mean? We all know, we have agreed that the word Hindu does not connote nationalism at all. A means one who practises Hinduism, and what better word is there in the whole world than the word Kashi is the city of Lord Shiva who presides over the whole destiny of Hinduism. So, what could have been better than to bring the word Kashi into this? So, the bringing in of the word Kashi is a wonderful thing that has been done. All those who had objected to the removal of the word Hindu must think deeply about it, and keep in mind that the bringing in of this word Kashi is a tribute to the highest tradition of Hinduism.

What is Hinduism? Hinduism is a great religion with a great tradition and a great culture. It does not mean X, Y and Z. It means everybody who believes in great traditions, in the higher values of life. That is what Hinduism is. So, I believe that changing the name from whatever it was to Madan Mohan Malviya-Kashi-Vishva-Vidyalaya is a very good thing, and I commend to this great House to agree to this change which has been brought about by the Upper House.

What people have lost sight of is this. The Upper House has got definitely very senior and good people, and we would not like to change a name that has been put in by the Upper House. The Upper House must be given great consideration, and so the Bill that has been passed by them. I do not think we should brush this aside so cheaply. So, to my mind, the name which has been brought in should be retained, and I would appeal to this House to have higher values in mind. Do not go by parochialism, keep in mind the fact that this is a good name.

I feel that most of us have been distracted by the agitation started by the students of the Banaras Univernot a sity. This is new In the Banaras University a similar thing happened long before. years back, when the university was closed for seven or eight months. As pointed out by the Maharajkumar of Vijayanagaram, who were responsible for the agitation started university? They were outsiders, communalists, and a good number of teachers were responsible for Those teachers got good ground "with immature minds" and created this trouble with these students. university was in a terrible mess for a long time. I know this for a fact because I had to go there during the time of the vice-chancellorship Mr. Jha. The most important at that time was great indiscipline. The same indiscipline is being brought about again now, and our mind bothered by that indiscipline which has been brought about all over the country today. I appeal to you and through you to the House and the country. Let us have a broader aspect, let us not be guided by indiscipline created in this institution. Once indiscipline comes, everything comes in. Indiscipline creates chaos, and confusion. almos\* disorder Banaras University anarchy. In there was once a time when anarchy was reigning supreme. Are we here to listen to these students, to change our views because of the agitation going on in Banaras? Some one mentioned that the elections were

coming, that things would become very difficult. Are they going to be guided by what you call minor considerations? I believe that under no circumstances this House should give up its responsibility to this country and the institution. I appeal also to those students who have done this. They must think very deeply. I personally feel that in the changed circumstances it is right to greater powers to the Vice-Chancellor. I entirely agree with that. If you want democracy to work properly, it has to be worked in a decent manner. I do not want to mention names but we have seen in many institutions that because of the poor powers of the vice-chancellors, they are made a scapegoat in many cases. Giving greater powers to the vice chancellors is a great thing. I entirely endorse the Education Minister's view I support this Bill which has brought here from the Upper House and I appeal to hon. friends to have a proper view and agree to this Bill.

Shri J. B. Kripalani: Mr. Chairman, if I wanted to speak on this occasion it was because, more than anybody else in this House, I have been asociat ed with this university from its very inception. I was present as the secretary to Madan Mohan Malaviya when the buildings of the university were being constructed and immediately thereafter I was one of the professors in the university. Therefore it is that I thought I might say a few words about it. It is well known that in Hindi this university was not called Kashi Hindu Vishwa-vidyalaya: it was only called Kashi Vishwavidyalava. I do not know how and by whom this word Hindu was added. The Hindi name remained the same while the English name is different. Of course it is true and let us face facts-Pandit Madan Mohan Malaviya wanted this university to be the place where in addition to everything else, Hindu religion, whatever it may mean and Hindu culture may be taught because in the then universities existing it was only European culture, if I may say so, even to a certain extent something from the Christian religion, that was taught, of course not directly indirectly. So, Madan Mohan Malaviya conceived of this idea of educational institution which, while catering for modern knowledge, would also facilitate the study Hindu religion and Hindu cu'ture. But this is a historical fact. What is true, what may be useful in history may not be useful always. We are in different circumstances living today. We saw what happened in the Aligarh University. The Chantellor was almost done to death and he escaped by the skin of his teeth. This was done when he was sitting in the midst of the executive Nobody WES council or syndicate good enough to rescue him from the students. Afterwards we have seen that the miscreants are being supportcd by almost the whole of the Muslim community. The biggest people-I do mention to want here--have approached the authorities by telling them that this or that or the other man should be released because he is ill or something of that sort. This is a very vicious atmosphere. The present agitation in this Hindu university shows that that university is not free from communalism.

In public affairs it matters, not only what you do but what other people think you are doing and if other people think that you are doing something wrong, then your doing also will have no effect. It is necessry for the Government in such an atmosphere to abolish all minational names and the Government can do it very easily by asking Hindu community to support own institutions where they want to have their religion and culture prescribed as some subjects and telling the Muslims that they have to support their own university and the Government will not give any grant to any communa organisation. It is said: what is there in a name? I say there is very much in a name in spite of what Shakespeare said It creates a

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[Shri J. B. Kripalani]

psychology, and in these days to create communal paychology is very victous when we are trying to bring about unity in this nation, when the fighting forces have secured a wonderful unity in face of dangers from outside. At this time, it is necessary for us to think about this. Our government when it does a good thing-I am sorry to say, Mr. Chagla, this has been done before you, you were not responsible for it-they do a good thing in a bad way. I think Mr. Chagla was illadvised to bring about this change in the name or to suggest this change in the name. What he should have done is to bring a Bill before Parliament that all communal names must be abolished and that simultaneously. Mr. Chagla does not know-this government does not enjoy the confidence of the people in certain matters, and In this one matter, in this communal matter, it has acted in the past in a way which makes its words unreliable. The illustration of this was given by the Hindu Code Bill. While the Hindu Code Bill was to reform the Hindu society, the Government refused to reform the Muslim society and they did a great injustice to the Muslim community, especially to our Muslim sisters, by keeping polygemy yet alive, which has been abolished in Turkey and in Pakistan even. Whenever the question of the Muslim minority comes, government becomes nervous. Whom does the community follow? If it followed wise men, it could be unreactionary It follows derstood. maulanas and maulvis because they think that the Muslim community consists of ignorant people who are under the thumb of maulanas and maulvis. I have my own experience; when I was fighting the election in Amroha, the maulanas and maulvis from every quarter of India were brought in that constituency to tell the Muslims that they were not to vote for me. And you will not be leve it, but it is a fact that these maulanas and maulvis would not take ordinary meals, but must nave a murgi at every meal, so that the price of the murgi shot up

from Rs. 4 to Rs. 13—15 per chicken. This was the condition. Mr. Chagla, being new to the Congress and new to politics, should have been more careful in touching this thorny problem. He has done the right thing but in a wrong way. He did not know the traditions of his party; they think that ignorant people can be only approached by maulvis and maulanas and pundits and shastris. (Interruption). Lal Bahadur is not a shastri. Remember it. He is only a Kayasth. Shastri only meant that he has graduated from the Kashi Vidyapeeth.

An hon. Member: He is also from Kashi Vidyapeeth.

Shri J. B. Kripalani: I was thinking of these pundits and.....

Shri K. N. Tiwary (Bagaha): Acharyas.

Shri J. B. Kripalani: "Acharya", I may tell you, is not a religious appellation. I was called Acharya because I have been the principal of the national university in Ahmedabad, and the word "principal" was translated into "Acharya". I am sorry I am not much of an Acharya! I say this Bill, as it is, may for the time being should be abrogated and it need not appear as if we have yielded to any threat from the students. This also Mr. Chagla ought to know-that his Government has always in the past yielded hadmashi. Wherever there has been badmashi. As in the case of linguistic States and in many other cases, this Government yields to unreasonable pressure from outside. So, here also it may be that the people will understand that the agitation in the Banaras Hindu University has obliged the Government to do what they wanted them to do. But this impression also can be obliterated if a statement is made here, that in future no denominational names would be put on any school or university and if such names are used, no grant from the Government will be given to such institutions.

Further, I think Pandit Madan Mohan Malaviya's name will not gain anything by being associated with that university. The whole world knows that he was the founder of that university. I know how he used to co'lect funds Even in the train, would take out the map of the university and explain to those who were travelling first class-in those days only the rich people travelled first class, or only great leaders did soand he would spread out his map and say that this and that is being done, and so on, and he would make them promise a few thousands of rupees. He collected the money like that. I used to tell him plainly, because I am rather a very irreverent person where human beings are concerned, "You, Sir, are a great pickpocket; in the train you pick the pockets of people which is not very reasonable." used to laugh over it. Madan Mohan Malaviya's name will not gain anything by being associated with this university. The whole world knowns who was the founder of this university and I agree with those who say that no individual names must be attached or associated with any university.

One word more. It is useless to talk of cultures today. Nobody,-be he a Hindu, a Christian, a Muslim, unless he has made a comparative study of all the religions-can be considered cultured. If a Hindu knows nothing of the Quaran, he has not made a comparative study of religions and cannot be called fully cultured. If a Hindu does not know what is written in the Bible, I think he is so much the less cultured. If a Muslim does not know what is written in the Gita. it is a shame for him; he cannot be considered educated. Nobody can be considered really cultured or educated today unless he has made a comparative study of all the scriptures of the world, because these scriptures are not confined to one body or to one religion; they are the treasure of the world. For the Hindu to say that Gita is his own is to limit the teachings of Gita. For the Muslims to say

that Quaran is their own and nobody snouid recite it would be a foolisk thing. It would even be an insuit to their religion and to their Prophet. For the Christian to say that only the Christians should read the Bible and nobody else, would be to take away greatness of the Bible. So, we must understand that these are the scriptures of the world; they are the treasures that are common to all humanity. Let us not confine them to particular religions. And the man of culture today is he who makes a comparative study. He can understand his own religion also better.

I remember the time when it was said that one book like the Gita is sufficient. Even Gandhiji once said that if we studied the Gita, that would do. But then one must have studied half the literature of the world before one can understand the Gita. So also is the question of the Bible and the Quoran and the scripture of the Buddhists. All these great scriptures are today the treasure of the world. They are common property; to make them the property of any particular denomination is to degrade them, and I hope nobody would degrade them, for, every university would make a comparative study of all the religions and all the philosophies of the world

Mr. Chairman: Shrimati Kamale Chaudhuri.

Shri Radhelal Vyas (Ujjain): On a point of order.

Mr. Chairman: There cannot be a point of order in a vacuum.

Shri Radhelal Vyas: Even before I raise my point of order, you are saying there is no point of order.

Mr. Chairman: I have called another hon, Member.

Shri Radhelal Vyas: I want to raise a point of order. You say that there is no point of order before I state it.

Mr. Chairman: I said there is no point of order in a vacuum.

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Shri Radhelal Vyas: There is vacuum. As soon as you called Shrimati Kamala Chaudhuri, I wanted to raise a point of order, and I rose. My point of order is this. Under rule 350 of the Rules of Procedure, "When a member rises to speak, his name shall be called by the Speaker." The word is "shall" and so it is imperative on the part of the Chair to call him. Shrimati Kamala Chaudhuri did not get up in her seat, whereas I got up from my seat. If only one Member gets up, the rule says that that Member is entitled to be called and to speak and nobody else. If more than one person stand up, Chair has the choice to of them who stand up to But here only one member stood up. How can the Chair call a member who has not stood up? If only one member stands up, under the rules it is imperative on the Chair to call that member. I want your ruling on this point of order.

Mr. Chairman: The hon. Member will understand that so far no lady Member has spoken.

Shri Radhelal Vyas: Kindly read that rule. The rule does not make an exception. There could be no discrimination on that point.

Mr. Chairman: All the Members who want to speak should try to catch the eye of the Chair.

Shri Radhelal Vyas: When only one Member has stood up, he should be called. If there are more than one Member who stand up, the Chair can call any one of them.

Mr. Chairman: I agree with the hon. Member. That is the procedure which is being followed. I would request all the Members who want to apeak to catch my eye.

श्रीमती कमला चौचरी: सभापति महोदय, सदन में प्रस्तुत विषय के सम्बन्ध में कुछ निवेदन करना चाहती हं। माननीय सदस्य भ्रभी बहुत नाराज हो गए जब मैरा नाम पुकारा गया। मैं उन से माफी चाहती हूं। बारह बजे से मैं बाराबर खड़ी हो रही हूं जब से यह बिल विचाराय प्रस्तुत भिया गया है। इस समय जरा नींद सी श्राने लगी थी।

भारतीय संस्कृति का प्रस्तृत विषय के साथ सम्बन्ध जोड़ा जा रहा है। बनारस हिन्दू युनीवसिटी में से हिन्दू शब्द हटाने के साथ उसका सम्बन्ध जंडा जा रहा है। मेरा निवेदन है कि अगर हम अपने इतिहास को देखें भ्रोर अपने पुराने साहित्य को देखें तो हमें पता चलेगा कि एक जमाना ऐसा था जब कि वर्ण व्यवस्था लागु थी इस देश में। उसी का मैं समझती हं कि यह प्रभाव या कि लोग जो संह्या एं बनाते थे उसके साथ प्रपन नाम जोडा करत ये । पहले धनाडय लोग यह काम करते थे। बाद में ग्रीर लोगों ने भी ऐसे काम ग्रहः किये। लेकिन जमाना बडी तेजी से बदल रहा है। एक माननीय सदस्य ने फहा है कि हमें इतिहास नहीं बदलना चाहिये। लेकिन मैं उनसे इस बात में सहमत नहीं है। मैं समझती है कि जमाना वह ग्रागया है कि जल्दी जल्दी हमारा इतिहास बदल रहा है भ्रीर इसे कोई शक्ति रोक नहीं सकेगी।

एक माननीय सदस्य ने कहा है कि साम्प्रदायिकता हमारे घन्दर घुसी हुई है। लोगों के हृदय में हमारे दिमाण में भ्रीर हमारी जनता के दिमाणों में घुसी हुई है। मैं याद दिलाना चाहती हूं कि इस सदन में भ्रविकांश वे व्यक्ति हैं जिन्होंने गांधी जी के नेतृत्व का इस बात का बीडा उठाया या कि हम प्रपने देश से साम्प्रदायिकता को दूर करेंगे। हमने घपने घान्दोलन में, भ्रपने संघर्ष में जो हमने प्रपनी भ्राजादी के लिए किया है, उस में हमारे नेता ने, गांधी जी ने हमारी इस कमखोरी को सारे देश को भ्रच्छी तरह से बताया। इस देश की जो कमखोरी रही है वह यही रही है कि हम साम्प्रदायिक रहे हैं, हमारे यहां वर्ण-स्थवस्था रही है, हमारे यहां मजहबी लड़ा-

ईयां होती रही हैं। हमने उन सब चीजों को दूर करने की कोशिया की है। ले किन जब एक छोटा सा प्रश्न बाये उसको लेकर हम एक भावना में बह जाएं, यह कियो तरह से मानतीय सदस्यों के लिए शोमनाय बात नहीं है। म्राज हमें गन्भीरता से सोचना होगा । हमने देखा कि जब भाषा का प्रश्न भाया तो हमारे एक प्रान्त में हिंसात्मक झगडे हो गए। धव यह एक चीर प्रश्न हमारे सामने चाया है। इसी मदन में जब ग्रजीगढ विश्वविद्यालय विश्रेयक प्राया या तो सभी माननीय सदस्यों ने इस बात से भ्रपनी सहमति प्रकट की थी कि वहां से मुस्लिम शब्द हटाना चाहिये । भ्राज यह फहना कि मुस्लिम एक साम्प्रदायिक शब्द है भ्रीर हिन्द शब्द जो है वह व्यापक भयं में प्रयुक्त होता है, ठोक नहीं है । मैं स्वष्ट फहना चाहती हं कि हिन्दुशों में भी एक नहीं, न मालुम कितने सम्प्रदाय हैं भीर धर्म हैं भीर धर्मों की भी विभिन्न प्रकार की नीतियां हैं। घाज जहां तक मजहब का सम्बन्ध है, जहां तक धर्म का सम्बद्ध है, वह हमारे हृदय से सम्बन्ध रखता है, हमारी भ्राध्यात्मिकता से सम्बन्ध रखता है। हम हिन्दू शब्द का लेयल माथे पर लगा लें तभी हिन्दू कहलासकते हैं ऐसी बान नहीं है। हिन्द हम दिल से हैं। प्रगर मुझे भी गर्व है कि मैं हिन्द हं। मगर कोई मुस्लिम भाई है भौर वह भी प्रगर इस्लाम में सिचम्च वश्वास करता है तो उसकी भी मुसलमान होने में गर्व होना चाहिये ।

हमने जिस तरह का प्रजातंत्र प्रपने यहां कायम करना चाहा है उसमें हमने इस बास की माबना जनता में भरने की कोशिया की है कि हम यहां एक धर्म निरपेक्ष जनतंत्र बनाना चाहते हैं। यह हमारे नेताओं को नीती रही है। उसी नीती का हम खंडन करने लगे तो इसका जनता पर ग्रच्छा घसर नहीं पड़ेगा। जहां तक संस्कृति की बात है, मैं यह कहना चाहती हूं कि हमारे शिक्षा मंत्री ने बड़ा दुख प्रकट किया है राज्य सभा ने जो परिवर्तन इस विशेषक में नाम को बदल कर किया है, हिन्सू मक्द निकाले जाने के बारे में निर्णय लिया है उसको लेकर इतना हो हल्ला हो रहा है। यह सही भी है। लेकिन देखना होगा कि कि धर से हुमा है। उस में शायद वहां का विद्यार्थी वर्ग सम्मिलित है। मैं पूछना चाहती ह कि यह अनुसाशन हीनता क्या हिन्दू संस्कृति का द्योतक है ? क्या यह हिन्द संस्कृति है ? मैं यह कहने को तैयार हं कि कोई भी संस्कृति हो उसके प्रन्याईयों का यह काम नहीं हो सकता कि वे धनशासन को तो हैं। हिन्दु संस्कृति में एक शब्द माता है 'संयम' । हमारे धर्नकी भी एक 'नींव'' है 'संयम'। प्रनुशासन देखा जाए तो दूशरी चीज नहीं है । मैं स्पष्ट कहना चाहती हु कि जहां तक मेरा विचार है, इन विद्यावियों के प्रान्दो-लन के पीछे जो प्रतिकियाबादी लोग देश में हैं, उनका कुछ हाथ है । वे लोग प्रकार कर र हे हैं। बहुत से लोग दिल्ली में भ्राए हुए हैं। वे पैम्फलेट निकाल रहे हैं, नोटिस भेज रहे हैं। इस सब काम के लिए क्या पैस की जरूरत नहीं है ? जब तक किसी प्रतिकियाबादी प्रक्ति या किसी राजनीतीक पार्टी का हाथ इस सब के पीछे न हो तब तक पैसाकहां से बा सकता है ? मैं नाम नहीं जानती हुं। लेकिन मैं पूछना चाहती हुं कि यह पैसा कहां से भा रहा है ? यह भान्दोलन कहां से हो रहा है . . .

भी इन्द्रजीत लाल महोत्रा: जनमंच का नाम क्यों नहीं लेनी है। उसका नाम जीजिये।

चौमती कमला चौचरी: हमें देखना चाहिये कि हम ऐसे प्रान्दांलनों से घबरा कर कोई गलत बद्धम न उठा बैठें। मैं शिक्सा मंत्री को इस बात के लिए बधाई देती हूं कि दृड़ता के साथ उन्होंने यह कदम उठाया है। सचमुच में प्राज राजरूत कालेज, जाट कालेज, काल्यकुड़ज कालेज सम्प्रदाय हमारी संस्कृति के करर कलंक हैं। प्रभी जो युद्ध पाकिस्तान के साथ हुधा तो उससे देश में एक बहुत ही अच्छा बातावरण बना था। हमारे नेतायों ने, हम

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[श्रीमती कमला चौधरी]

लोगों ने जगह जगह जा कर यह कहा था भौर हमारी फीज ने दिखा दिया था कि हम पहले भारतीय हैं भीर पीछे हिन्द या मुसलमान हैं या सिखा हैं या इसाई हैं। द्याज इस एक छोटी सी बात को लेकर हम लोग भावना में बह जाएं या देश की जनता का सही नेतृश्व न करें, गलत होगा। मैं निवेदन करना चाहती हुं सभी पार्टीयों से, सभी माननीय सदस्यों से कि एक बड़ा भ्रम्छा वातावरण इस वक्त देश में बन गया है, युद्धकांल में देश में बन गया है, उसको हम सभी को बनाये रखना है, उस बातावरण की बहत दिनों तक देश को जरूरत है। दूशमन हमारी सीमाओं के ऊपर खड़ा है। न मालुम किस वक्त स्नाक्रमण वह कर दे भीर किस वक्त हम सबको मिल कर फिर उसका मुकाबला करना पड़े। हिन्दू संस्कृति, मुस्लिम संस्कृति, यह संस्कृति, वह संस्कृति की बात में हमें नहीं पड़ना चाहिये, भारतीय संस्कृति हम सब की है।

श्री यशपाल सिंह (कैराना): जाट— कालीन, राजपूतकालीन संस्कृतियां कलंक नहीं हैं। उन्होंने खून दे कर देश की रक्षा की है। मैं प्रार्थना करसा हूं कि इनके ये जो शब्द हैं इनको प्रोसीडिंग्जं में से एक्सपंज किया जाय।

बीमती कमला चौचरी: मुझे मालूम नहीं पा कि माननीय सदस्य राजपृत हैं।

श्री यज्ञपाल सिंह: मैं प्रार्थना करता हुं कि इनके ये गब्द एक्सपंज किये जायें।

Mr. Chairman: What the hon. lady Member has said is parliamentary.

भीमती कमला भीषरी: मैं निवेदन कर रही थी कि एक शुद्ध वातावरण... भारतीय संस्कृति का हम बनायें। हमने ऐसा वाता— वरण इस युद्धकाल में बनाया है भीर उसको कायम रखने की जरूरत है। माननीय बदस्य नाराज न हों। मैं कहना चाहती हूं कि यहां जो कायस्य विद्यालय हैं, वे भी कलंक हैं, ग्रगर जाट विद्यालय हैं तो वे भी कलंक हैं।

श्री यशपाल सिंह: ग्रीप ग्रपने लिये कलंक कह सकती हैं। हमारे लिये कलंक नहीं कह सकती हैं।

श्रीमती कमला चौचरी: यह माज जनता की भावना है। भ्राप व्यक्तिगत रूप से कितना ही नाराज हों या कितना ही जोरदार भाषण दें, जमाना वह मा रहा है, मैं जानती हूं, कि मागे माने वाली जो पीढ़ियां हैं वह इन बातों को बर्दाश्त करने के लिये तैयार नहीं होंगी। हमारे देश के जो नेता हैं, जिन का हम सभी धादर करते हैं, शायद हमारे भाई श्री यशपाल सिंह जी भी उनका ग्रादर करते होंगे क्योंकि गांधीजी ग्रीर विनोबा मावे के वे बहुत सें उदाहरण दिया करते हैं, उन्होंने भी यह बात कह दी है कि लोग "जय हिन्द" का नारा न लगायें, "जय जगत" का नारा-लगाय । इसके भर्य ग्राप समझ जायेंगे कि दुनिया का जो मानव समुदाय है, चाहे वह बहीं भी हो, हम उसमें एकाकार हो कर रहने के लिये...

16 hrs.

[MR. DEPUTY-SPEAKER in the Chair].

भी यक्षपाल सिंह: गांधीजी का नाम इस कीच में न खींचा जाय। पाकिस्तान की लड़ाई हमने लड़ी हैं। एक भी कांग्रेमी पाकिस्तान की लड़ाई में नहीं मरा है। हम ने बहां सिर कटवाये हैं।

श्रीमती कमला चौचरी: उपाध्यक्ष महोदय, मैं निवेदन कर रही वी कि हमारे देश की धीर भारत की संस्कृति की सबसे विशेष बात जो रही है वह यह है कि हमर्मे धारमसात् करने की प्रवृत्ति रही है,। धार्यन्त षाये, दूसरे लोग घाये, कितली ही जातियां धाई हमारे यहां, जो हिन्दू नहीं बीं। लेकिन उन सब को घाटमसात् करके हमने घारतीय संस्कृति का निर्माण किया है। जो करोड़ों मुसलमान हैं, जो ईसाई हैं, जो करोड़ों सिख है, इन सब धर्मों को, उन की संस्कृति को घाटम— सात करके एक भारतीय संस्कृति के निर्माण की तरफ हमकी बढ़ना चाहिये।

इन शस्दों के साथ मैं कहना बहती हूं कि राज्य सभा ने इस विधेयक में जो परिवर्तन किया है उस से सब सहमत हैं। लेकिन एक बात मैं कहना चाहूगो कि पंडित मदन मोहन मालवीय का नाम इस यूनोवसिटी के नाम के साथ न जोड़ा जाये। हिन्दू विश्व— विद्यालय हटा कर काशी विश्वविद्यालय रखा जाये जैसा कि उन्होंने नाम दिया था।

Shri Gauri Shankar Kakkar: Mr. Deputy-Speaker, Sir, I had the privilege to be in the Joint Committee and participate in the discussions there. This Bill, when it was introduced and it was referred to a Joint Committee, created certain new precedents and certain new sensations. To Shri M. C. Chagla, who is not now present in the House, I would like to pay my compliments for the manner in which we held our deliberations in the Joint Committee.

In the beginning, when the draft of the Bill was put up, it denied the autonomous character to the university. But, all the amendments that were moved to the Bill were carried. It was possible on account of the helping hand which Shri Chagla extended to the Committee.

Now I come to this controversial issue, about the change of name and other salient features. I charge the ruling party for the fault they commit in secularism. I moved an amendment that it should be called "Kashi Vishva Vidyalaya" and I still stand for it. I should say that the Ruling Party or the Congress Party stand for

secularism, but my charge is that they never followed it. When the very basis of giving tickets at the time of general elections is that men belonging to the majority of the people residing in a particular area should be given tickets, is it not correct to say that they do not believe in secularism?

Sir, I would like Shri Chagla to come forward with a motion for setting up an Education Commission appointed for the whole country, for all the educational institutions Which are governed by the State Governments and are not directly concerned with the Central Government. There should be a rule by this time that all . those names that are existing at present, names like "Kayastha Pathashala", "Khatri Pathashala" and others should be done away with. should be the right step. That is the correct manner in which this question is to be approached. It should be a policy matter of the Government.

My second point is this. With regard to this particular Bill the Ruling Party say that they have a non-committal attitude. Did they have a noncommittal attitude when the Gold Control Ordinance was passed, when the Land Acquisition Act was passed? There were Members in the Congress Party, I believe, who were not willing to vote for those enactments if there was no whip issued. May I take it that this is a new precedent that is being created for all future legislations, or is that the Ruling Party is non-committal only in respect of this Bill on account of this one reason that if they say that the name "Hindu" be continued they will be exposed of their belief towards secularism and if they say that let the word "Hindu" be deleted as was done in Rajya Sabha then they have the fear of all sorts of agitation coming as a result of that? That is the fear and that is why we find this timid, weak and vacillating policy of the Government which I do not want to encourage.

I would say, Sir, that of all the persons, our hon, Minister of Education,

Banaras [Shri Gauri Shankar Kakkar]

from the very inception, from the very day he took up this office, ventilated nationalist views. Why should he has fallen a prey in the hands of such a party? He should not have yielded. He should have the boldness to say, from the very beginning, it is time that this word "Hindu" be eliminated from this. There is no reason for the Congress Party to say that they have got a non-committal attitude. May I take it, as I said earlier, that they are running such democratic set up where in respect of any legislation that is coming before this House they would follow this noncommittal attitude? I would most welcome it if it is followed, and if that is not the idea why should they follow it in respect of this particular Bill that is before the House.

Then, Pandit Madan Mohan Malviya was most reluctant to accept-Shri Govind Das himself said it-a welcome address which was being preword sented to him because the "Maharishi" was added in that. Can anybody imagine Pandit Madan Mohan Malaviya, who was reluctant to accept an address because the word "Maharishi" was there, if his soul was in heaven, would be jubilant by his name which is being added to the university? It would be a bad precedent to add any individual's name to a university. I would call it communal if any name is associated with any Nehru university, be it Jawaharlal University or be it Mahamana University. That would be a very dangerous thing. You are going to create central universities. If you are associating those universities with particular individuals that would be shortsightedness, that would be communal in spirit.

It is time to say safely that the performance of the Banaras University has been throughout nationalist. But what is the policy of our Government. But the Government has taken the view that we belive in a secular sort Then we have to of Government.

follow that in all sincerity and not in a half-hearted manner.

Coming to the other provisions that are very material, as I have said earlier, this Bill, fortunately, has created much sensation and new precedents and conventions. One such precedent is, the Chairman of the Joint Committee has appended a Note of Dissent May I venture to say that it is a new precedent, and it is a very unfortunate precedent that the Chairman of the Joint Committee had to append a Note of Dissent. If he was fiinding it difficult to find favour with the members he should have withdrawn from the chairmanship instead of sending this Note of Dissent.

Secondly, there were certain policy matters, certain salient features which were accepted by the Joint Committee. One of them is the transitional provision saying that as soon as this Bill becomes an Act the posts of Vice Chancellor and the Registrar will be deemed to have been vacated. There is a history behind the suggestion that they should vacate their posts. Today the Education Minister said that the House cannot afford to frame charges against them in the absence of the Registrar. May I remind the hon. Education Minister the circumstances in which the present registrar was appointed? He was appointed under fishy circumstances and he was on probation for one year. You will be surprised to know that within 20 days of his appointment not to speak of one month, six months or one year-he was confirmed in that post.

Is it not a fact that on account of the performance of this Registrar and the Vice-Chancellor there been litigation leading to loss several lakhs of rupees and the cases had gone up to the Supreme Court? A brother of a member of the Executive Council happened to be the Banaras University counsel for the and ultimately when the cases reach-Court he had the ed the Supreme audacity and boldness to withdraw

those cases, making the university suffer a loss of lakhs of rupees. The Report also gives an indication of the performance of these two figures on account of which action had to be taken and the Ordinance promulgated. They were : ill due to these two figures, specially the Registrar. I am very sorry that the provisions which were adopted by the Joint Committee, where Shri Chagla was also present, that after the enactment transitional period these two persons will be deemed to vacate their posts and the President will nominate persons in their place, that provision has been undone in the Rajya Sabha. I am very sorry for this. I may also say that this is a new precedent which Rajya Sabha has created. In the Joint Committee Congress had majority of members. In the Rajya Sabha also they had a majority of members. Still those salient features which were considered and adopted by the Joint Committee have been undone by the Rajya Sabha. I do not and any logic in this.

I have got one objection against another provision of the Bill. It is mentioned here that any officer connected with the University, if he is found guilty of moral turpitude and is convicted for a period of six months he will be disqualified from holding any post in the University. Suppose he has been sentenced for 5 months and 29 days? He can continue in office. I fail to understand the logic behind this provision. I have moved an amendment to the effect that any person who is convicted of moral turpitude, even if it is one day's imprisonment, should be disqualified to be an office-bearer of the university, because there is no logic behind the provision that the disqualification should apply only if the sentence is for a period of six months or more. This provision needs to be amended.

Finally, Shri Chagla said that the House should not be pressurised on account of the agitation which the students have undertaken. I myself condemn the agitation. It is uncalled for and most undesirable. But is it not a fact that the Government themselves, not to speak of this House, were pressurised not once, twice or thrice but so many times on account of agitation with the result that the country has taken to this spirit that this particular Government can be pressurised only if an agitation is undertaken? The example of greater Bombay is there, apart from the formation of many other States. It is not a new thing. It has been encouraged by the ruling party. They could themselves be pressurised by this sort of agitation.

Shri Bhagwat Jha Azad: In demoeracy public opinion should be heard

Shri Gauri Shankar Kakkar: Of course, public opinion should be respected.

In the end, I congratulate Shri Chagla for what he has done during the deliberations of the Joint Committee. But I will give a warning to Shri Chagla. As I have said, he has been doing very good work and his performance has been very creditable and national to the core. But he should not be timid and weak to take a non-committal view on such a Bill. He should have the courage to say that he is running a secular government and, therefore, he is for eliminating the name of "Hindu" from the name of the University. Why should account of he fight shy? It is on the influence of the party to which he has been recruited as a new member. Otherwise, his antecedents are there and they are praiseworthy.

So, in the end I would submit that the name Kashi Viswa Vidyalaya and not Madan Mohan Malaviva should be there. Then, the other transitional provision which has been undone by the Rajya Sabha should be revived. Because, Shri Chagla who has been present throughout the deliberations

[Shri Gauri Shankar Kakkar]

of the Joint Committee knows that the charges against the Registrar are manifest; they need not be proved because they are there. The way of his appointment, his confirmation after 20 days and the way in which he handled the affairs resulting in huge losses on account of litigation they are sufficient proof, if any proof is needed. Such an officer should not be continued in office. So, I do not know how Shri Chagla agreed in the Rajya Sabha to change the suggestion made by the Joint Committee.

In the end, I will submit that this House is not going to be pressurised by the student agitation which condemn. But it is the logical conclusion of the policy which our Government themselves adopted of succumbing to pressurisation by agitation. Finally, I will say that it is high time to introduce such measure. I wou'd again appeal to the hon. Members to agree to the name Kashi Viswa Vidyalaya.

Shri D. C. Sharma: Mr. Deputy-Speaker, Sir, I have been listening to this debate with great deal of attention and I have found that people have not understood-I should be excused for saying so-the real import of the Banaras Hindu University (Amendment) Bill. I feel that there are many reasons why we should support the new name of the University. In order to perpetuate the name of Madan Mohan Malaviva it is desirable to re-name this university as Madan Malaviya Kashi Viswa Vidyalaya. There are many reasons for this. The reason is this. Under Constitution the other House, which is as sovereign as this House, has decided by an overwhelming majority that this name should be given to this University. I think we do not want to be at loggerheads with the other House. We have to respect the other House, the opinion of the other House and I believe that this House, which is also sovereign, will not treat the mear unanimous opinion of the other House with scant attention or with lack of courtesy or with any deficiency of understanding. That is my first reason.

Secondly, in all the countries of the world the universities are named in two or three ways. Sometimes the universities are associated with the name of the place or the State where they are located. We think of University of Berkeley; the think of the University of Washington; we think of the University of Harvard; we think of the University of Cambridge and think of the University of Oxford.

In the same way there are certain universities named after great leaders of those countries and even a conservative country like Britain has named a university after W.nston Churchill who was a great leader of the United Kingdom during the Second World War. If we have the example of the UK before us, which is a very, very orthodox country in these matters, I do not understand why we are jibbing at naming this university after Pandit Madan Mohan Malaviya. Pandit Madan Mohan Malaviya's portrait adorns the Central Hall which means that he is one of the makers of modern India. Pandit Madan Mohan Malaviya's name is writ large over every brick of Banaras Hindu University as it is known today. Pandit Madan Mohan Malaviya's name is written in letters of gold in the history of the freedom movement of this country. I do not understand why my hon, friends want that the name of that great leader, that distinguished patriot, that formidable freedom fighter should not be associated with the unive sity.

My third reason is that communalism is a hydraheaded monster and if you cut off one of its heads, so many more heads come into being; but, we want people like Hercules who can fight that monster. I believe, nothing is wrong with our country. I believe, our country has a great present and a greater future, if we can do only one thing and that is, if we can put our foot down on the forces of communalism, whether they are on the surface or they work insidiously and in an underground way. That is the thing.

Educational institutions, more than anything else, should be free from the taint of communalism. No one should say that here is an institution where the Hindus enjoy the proprietary rights; here is an institution where the Muslims enjoy the monopolistic rights. No; every institution belongs to India, whether it is a university or a college. I believe, when you say that this Banaras Hindu University is going to be named 83 Pandit Madan Mohan Malaviya Kashi Vishwavidyalaya, you are making a beginning in that direction when you will come to the conclus on that these great educational institutions going to be Indian in name, Indian in epirit, Indian in character, Indian in espirations and Indian achievements. I do not think anybody can take objection to that.

There is another reason also. Unfortunately, the Banaras Hindu University has been a cockpit of intrigues, fights, controversies and other things and it has been under a quarantine for some time. I should say, it redounds to the cred't of our present Education Minister that he has pulled it out of that quarantine and has tried to give it a new, vigorous life. I believe, if it wants to have a new kind of life and a new lease of life, everyone there-student, teacher of whatever grade he beevery visitor should know that the august presence, the hallowed Dreence of Pandit Madan Malaviva is hovering over the University and that no one should speak word on the premises of the University, no one should do anything on the campus of that University, no one should make any kind of attempt in the surroundings of that Univereity which will do discredit to Pandit Madan Mohan Malaviya. I think, by naming this University 23 Pandit. Mohan Malaviya Vishwavidyalaya, the hon. Education Mir. der has seen to it that presence of Pandit Madan Mohan Malay ya should not only be in spirit but should also be in other ways there and that it should put the University on a healthy and wholesome path of development.

Now, something has been said about the Registrar and the Vice-Chancellor. I do not think that it is worthy of this Parliament to waste upon vice-chancellors bra What are they? registrars. come and go and when they come, they come like giants but when they Therefore, go, they go like dwarfs. I believe that no time should be wasted upon this.

One or two important points more and I will sit down. I believe that this Bill will be a model for other universities to follow. In the first place, I am glad that the office of the Pro-Vice-Chancellor has been abolished. These pro-vice-chancellors are those who are always intriguing to be vice-chancellors.

Shri Bhagwat Jha Asad: Very good; well said.

Shri D. C. Sharms: That is why we do not have a Deputy Prime Minister here.

They are always acheming to be vice-chancellors and I tell you. Sir, they have no rest for themselves and they do not give any peace to the vice-chancellors. I am glad that our Education Minister has seen to it that these pro-vice-chancellors should be drowned in the holy river of the Hindus and that they should not be there.

I am also glad that the Vice-Cha: ellor will be there for five years. 3721 Banaras Hindu NOVEMBER 24, 1965 Scarcity of Oil 3722
University (Amdt.) Bill in Maharashtra etc. (C.A.)

Shri Bhagwat Jha Azad: Will you comment on the Rector which he has introduced?

Shri D. C. Sharma: The Rector is a very, very inoffensive person. It is a very inoffensive office. I think, the Rector is not going to do any mischief. I can also assure you that if the Rector is there, the Rector is only going to be a kind of good boy, a good camp-follower for the Vice-Chancellor. He is not going to be a competitor and a rival for the Vice-Chancellor.

I do not understand why the Visitor should have been given only three years and why the Vice-Chancellor has been given five years. I would request the Minister to see to it if he can and if he cannot, I think, I am also helpless.

Now, I also think that a very wholesome decision has been taken in order that the quality of teaching in affiliated colleges should improve. We have the mushroom growth of these colleges everywhere, in every State, and anybody who wants to win an election starts a college. Anybody who wants to fight an election starts a college. I do not say it applies to all States. It is in some States.

An hon. Member: What about you?

Shri D. C. Sharma: I have started nothing and still I have won the elections.

I say, the Education Minister has done well in seeing to it that the quality of teaching in these colleges is improved.

I am also happy that a tribunal has been provided there to solve the difficulties of the teachers. If they have got some grievance, there is the tribunal.

My last point is this that these unions in some of these Universities

and colleges have become like the unions in some factories. Even there, there is no compulsion. For instance, if I go to any factory, I find half the number of workers belonging to one union and one-third of workers belonging to another union and so on. But here in the Banaras Hindu University, every person should belong to the same union and it is like a conscription. I am glad that the hon. Minister has put an end to this conscription. He has made membership of the unions voluntary. I think it will produce very good results.

With these words, I support the

16.33 hrs.

CALLING ATTENTION TO MAT-TERS OF URGENT PUBLIC IMPORTANCE

(ii) Non-availability of Crude Otl. and High Speed D'esel Oil in Maharashtra and some other States

Shri Jedhe (Baramati): Sir, I call the attention of the Minister of Petroleum and Chemicals to the following matter of urgent public importance and request that he may make a statement thereon:—

"Non-availability of Crude Oil and High Speed Diesel Oil in Maharashtra and some other States."

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): During the last few weeks, I have received several requests from Members from Maharashtra, Gujarat and Rajasthan as well as from the three State Governments for increasing the availability of Light Diesel Oil in these areas. Normally, Light Diesel Oil which is wholly produced in the country, is in very easy supply and no difficulty has been felt before in meeting all needs. But, owing te

the failure of the monsoon this year, greatly increased programmes of lift irrigation have been undertaken by a number of States and the demand for Light Diesel Oil has suddenly gone up. As soon as this was brought to the notice of my Ministry, steps were taken to organise supplies to the concerned areas and to increase the production of Light Diesel Oil from the refineries.

In Maharashtra, the average month-Ly supplies during 1964 were at the rate of 12,700 tons. Supplies during the winter months last vear were about 12,372 tons per month and during October and November 1964, they were 9,217 and 12,287 tons respectively. As against this, the actual supply during October 1965 has been 17,133 tons i.e. about 8,000 tons more and arrangements have been made for the supply of 15,404 tons during November i.e. about 3,000 tons more. In other words, supplies during October and November this year will be about 11,000 tons more than the corresponding two ' months of 1964. On the special request of the Government of Maharashtra, the oil panies have also been asked to increase supplies in the districts of Sangli, Nasik, Kolhapur, Sholapur, Ahmednagar, Aurangabad, Usmanabad, Bhir, Parbhani and Nanded.

The consumption of Light Diesel Oil in Gujarat during 1964 was at an average monthly rate of about 13,000 tons. During the winter period from October 1964 to March 1965. consumption was at a higher rate of about 18,500 tons. Actual sales during October and November were 16,000 and 20,400 tons respectively. As against this, supplies during October 1965 are about 20,000 tons i.e. about 4000 tons more and been made for arrangements have the supply of 20,000 tons during the current month. Thus, the total supply during October and November this year will be about 10,000 tons as against about 36,000 tons during the cor esponding two months of 1964.

In Rajasthan, the average sales during the winter months of 1964 were about 2,800 tons, As against this, we have arranged for the supply of 4,000 tons during the current month alone.

We are aware of the need for paying special attention to the supply of Light Diesel Oil to all these States during December and the succeeding months. At the moment, the plan of supplies for December is being formulated and every effort will be made to increase production and improve supplies. We shall continue to do so for the rest of the season.

In spite of the fact that the greater demand for Light Diesel Oil arose suddenly, my Ministry has tried to do its best to increase supplies by stepping up production and by movement from other parts of India. I want to assure the House that a careful watch will be kept from daytoday on the situation so that the agricultural operations in the affected areas do not suffer.

The supplies of High Speed Diesel Oil which is mainly used in automotive engines are satisfactory in all parts of the country.

There is no shortage of crude oil. Crude oil cannot be used in any engines, although the term is often mistakenly used in place of Light Diesel Oil.

Shri Ranga (Chittoor): What about Andhra and Madras?

Shri Humayun Kabir: There have been no reports of shortage from there.

Shri Jedhe: When there is scarcity conditions prevailing in Muharashtra State, I want to know whether Government is going to take immediate steps to divert more quota of diesel oil to Maharashtra State.

3725 Scarcity of Oil in NOVEMBER 24, 1985 Banaras Hindu Maharashtra etc. (C.A.) University (Amdt.) Bill

Shri Humayun Kabir: I have already stated that we have increased it by 11,000 tons in the last two months. That is by diverting supplies.

Shri Jedhe: May I know from the Minister as to why the scarcity of oil is there?

Shri Humayun Kabir: I have already explained in the statement that the scarcity arose because suddenly the demand went up. We were not given any advance notice. For the first time, only on the 12th November, the Maharashtra Government informed us that they were short of Light Diesel Oil and we immediately rushed supplies.

Shri Hem Raj (Kangra): May I know whether it is a fact that due to the shortage of Light Diesel Oil, the kisans have to purchase it in the black market?

Shri Humayun Kabir: I am not aware of that, I can guarantee the supply of the allocations for every State. But within the State, the State Government will have to make the arrangements for distribution.

ची भा० वा० बेशमुख (पीरंगावाद ) : क्या मंत्री महोदय को पता है कि महाराष्ट्र मैं लाइट डोजत प्रायल न मिलने के कारण हजारों प्रायल इंजन काम में नहीं मा रहे हैं, जिससे वैदाबार का प्रोप्राम प्रसफल हो रहा है प्रोर प्राइ दा सफल होने की कोई उम्मीद नहीं है ?

Shri Humayun Kabir: already informed that as soon as an intimation was given to us, we rushed the supplies there. But the hon. Members must also realise one thing. Light Diesel Oil has to be produced and there has to be a programme and, therefore, unless an advance intimation is given, it takes time to make the supplies. Here, suddenly the demand increased almost two-fold. As I gave the figures, the consumption in Maharashtra was of the order of 9,217 tons in October, 1964 and this time we have given 17,133 tons, that a, almost double the quantity.

बी तु॰ स॰ पाटिल (उस्मानाबाद):
महाराष्ट्र में वर्षा न होने के कारण खाद्याओं
की जो कमी हुई है, उस को दूर करने के लिए
महाराष्ट्र गवनमेंन ने पांच हजार प्रायल इंजन
किसानों को दिये हैं और तकरीबन उतने
ही ग्रायल इंजन लोगों ने खरीदे हैं। मैं यह
जानना चाहता हूं कि क्या मारत सरकार बढ़ती
हुई डिमांड को पूरा करने के लिए डीजल ग्राबल
सप्लाई करने वाली तेल कम्पनियों को यह
हिदायत कंगी कि वे फौरन जरूरी ग्वीटा
पहचा दें और किसानों को उसका वितरण

Mr. Deputy-Speaker: He has already answered.

भी फ़ौरन हो जाये ?

Shri Humayun Kabir: In a sense, I have already answered this question because we have increased the quota. I may also add here that we have also told the Maharashtra Government to take steps to see that this light diesel oil does not go into the black market for use in motors, as is sometimes the case.

An hon. Member: That will go more into the black market.

Shri Dighe (Kolaba): What are the actual demands for the month of November, 1965, of Maharashtra, Gujarat and Rajasthan?

Shri Humayun Kabir: Certain demands had been made and they were examined. Ultimately it was settled that Maharashtra would get in the month of November, 1965, 15,500 tonnes. For December, it is under examination.

16:42 hrs

BANARAS HINDU UNIVERSITY (AMENDMENT) BILL-contd.

श्री सथु लिसये (मोंघिर) : माननीय उपाध्यक्ष महोदय, पहले मुझे वह जिकायत करनी है कि यहां पर शिक्षा मंत्री या उनका कोई नायब मंत्री बगैरह मौजूद नहीं है। विश्वेयक उनके द्वारा प्रस्तुत किया गया है... Shri Daji: The Minister probably thought that the matter was over.

Mr. Deputy-Speaker: The Minister has come now.

भी मणू लिमथे: उपाध्यक्ष महोदय, जहां तक घ्रहमियत का सवाल है मैं समझता हूं कि जिस बात को लेकर इतनी गरम बहुस हो नही है, वही मामूली तीसरे घौर बाँधे दरजे की है। दूसरे बहुत से सबाल हैं इस वक्त देश के सामने, जैसे गरीबी मिटाना या सुरक्षा का सवाल। लेकिन चूंकि इस पर बहुस चन पड़ी है, इसलिये में समझता हूं कि उससे घाग जाना घच्छा नहीं है, जैसा कि सरकार कर रही है।

यह विधेयक सरकार द्वारा पेश किया गया और राज्य सभा में यह जो तरमीम पेश की गई यह स्टंबं चागला साहब ने पेश की है, भीर उन्होंने भ्रपने भाषण में राज्य सभा में यह कहा कि हिन्दुस्तान का जो संविधान है उसके मुआर्किक यह दरमीम है, इसलिये इसको स्वीक्कृत करता चाहिये।

जब यहां पर हिन्दू भीर मुसलमानों से बीच में प्रकता भीर भलगाव को खत्म करने की बाद वल रही है ग्रीर एक साहस पूर्वक करम उठाया गया है, एक हिम्मत का काम किया गया है, तो मेरी समझ में नहीं घाता है कि घव सरकार इसके बारे में घपनी ठोस नीति क्यों नहीं बताती है। उन्होंने कहा कि लोक-समा के सदस्यों के लिये छूट है भीर वे बाहे जिस सुझाव के हक में बोट दे सकतें हैं। उसके बारे में मुझे कुछ नहीं कहना है, नेकिन सरकार की घोर से उनकी घपनी जो नीति है वह सदन के सामने साफ-साफ मानी चाहिये। लोक-समा के कांग्रेसी सब यों को जो उन्होंने भाजादी दी है, उसका केवज इतना ही मधलव होगा कि जो यहां पर सुझाव पास होगा उसके

ङ्कार्क्कर पर सरकार का गिरना न गिरना निर्भर नहीं करेगा। इसके घलावा घौर कोई निष्कर्ष नहीं निर्कल सकता है।

इस सरकार की नीति ऐसी हो गयी है कि मुद्रदर्द सुस्त गवाह चुस्त। दो तरफी बात यह सरकार हमेशा करती है। प्रान्ती-यता को उधारने का काम इस सरकार के किया। एक धरसे तक सरदार पटेस ने भौर पंडिल नेहरू ने कहा कि भाषिक राज्यों का निर्माण राष्ट्रीय एकता के लिये भ्रच्छा नहीं है। फिर भाषिक राष्ट्रीं का निर्माण करने के लिये कमीशन बैठ-या गया। कमीशन की रपट धानें के बाद भाषिक राज्यों के सिद्धान्त पर ध्रमल नहीं किया जिस के फलस्वरूप हमारे देश में प्रान्तीयता धौर एट की प्रवृत्तियां फैसने क्यीं।

उसके बाद भाषायी विदेव को मड़-काया गया, हिन्दी बनाम दूसरी म.व. धौं का झगड़ा यहां पर लगाया गया धौर देश की एकता की एक-एक ईंट को उखाड़ कर फेंचने का काम इस सरकार ने चलाया धौर वह मंत्र अपती रही राष्ट्रीय एकता का। इसी तरह से नागा प्रदेश के संबंध में किया गया धौर काहमीर के मामले में किया गया धौर काहमीर के मामले में किया गया, वहां धलगाब वाली प्रवृत्तियों को इस सरकार ने प्रतिसा-हन दिया धौर धाज भी दे रही है धौर साथ साथ यह सरकार राष्ट्रीय एकता की बात भी करती है।

धव धर्मनिरपेक्षता के नाम पर इस तरमीम को स्वीकृत किया गया है । बागला साहब ने इसको रखा, घण्छः काम किया, घलगाव दूर करने का काम किया। लेकिन धाज धार्मिकता को उमारने का काम भी सरकार कर रही है।

तो मैं जानना चाहता हूं कि क्या सरकार ऐसा समझती थी कि इस विक्य-विद्यालय के नाम में 'हिन्दू' सक्द ग्रह चाता तो धर्मनिरपेक्षता का सिद्धान्त दूटता ? मैं समझता हूं कि यह

## [श्री मधुलिम्ये]

कोई जहरी बात नहीं है। लेकिन जब सरकार ने इस बात को कडूल किया कि इतो मां निरमेशन का सिद्धान्त टुटता है, स्रोर हिन्दू ग्रीर मुसलमानों के बीच में भागगाव बात्म करने के लिये उन्होंने कहा कि मलीगढ़ विश्वविद्यालय के नात से भी 'मुस्तिन' शब्द हटे भीर काशी विश्व-विकालय में से भी 'हिन्दू' सब्द हटे, ती में समझेतां है कि घव मुस्तेदी के साथ सरकार को देस पर चलना चाहिये।

धौर जो धार्मिकता को उमारने का काम किया जा रहा है, भ्रान्दोलन किया मा रहा है, उसके बारे में मैं करूंगा कि लाठी भीर गोलि गों से काम लना भच्छा नहीं है। यह हम सनो लोगों को राय है। प्रगर यह सदन फीनना करता है कि काशी विश्वविद्याला ही नाम रहना चाहिये। न कितो व्यक्ति का नाम जारी रहना चाहिये, न हिन्दू शब्द रहना चाहिये, तो मैं समझता हं कि इस सदन के सदस्यों का भ्रोर सरकार का यह फर्न होगा कि वे कारो जार्ये, बनारस जारं भीर छात्रों को समझारें कि ऐसा काम घच्छा है। लेकिन बुंकि कुड़ लाग घान्दोलन कर रहे हैं, इस बिगा पर इस फै.ले से भागना मैं समझना हूं कि कायरता होगी भीर इसके बड़े खतरनाक नतीजे निकलें। भौर कट्टर पन्य हमारे देश में फैनेगा ।

धारीगढ़ का मामता भी धाने वाला है, भीर इंसका लाजिमी नतीजा होगा कि उसमें भी 'नुस्लिम' शब्द रह जायेगा। द्यगर ऐशा हुया तो श्री चागला ने जो **भ्र**च्छा भीर बड़ा काम शुरू किया उस काम का क्या होगा? धगर इस मसने की खेड़ा नहीं जाता तो कोई बात नहीं यी। बाद इस को छेड़ा गया है, भीर राज्य सुना में इस्को स्वीकृत किया गया है, बो मैं समझता हूं कि हमारा यह फर्ड हो जाता है कि हम काणी विश्वविद्यालय के नाम पर भी अपनी सर्व कृति की मृहर लगा ťΙ

(Amdt.) Bill

मोग कहते हैं कि यह पुराना नाम है। मैं जानना चाइता हूं कि क्या "काशी विश्व-विद्यालय" यह नाम पुराना नहीं है ? क्या कामी मन्द की परम्परा बहुत पुरानी परम्परा नहीं है ? क्या मोगों की भावनाएं इस शब्द के साथ बुड़ी हुई नहीं हैं। खुद मालवीय जी चाहते ये कि इस विश्वविद्यालय का नाम काशी विश्वविद्यालय ही रहे, भीर कहा जाता है कि डा॰ एनी विसेंट के कहने पर यह शब्द "बनारस हिन्दू यूनिवरसिटी" भी "काशी विश्वविद्यालय" के साथ-साथ रखे गए। माज भी उनकी जो मुद्रा है उसमें काशी विष्वविद्यालय शब्द मौजूद हैं। वहां की जो दुँटें हैं, वहां के जो पत्यर हैं, कई इंटों घोर पत्यरों पर का ० वि ० वि ० यह शब्द---ओ मुक्के प्रकार हैं--लिखे हुए हैं। तो ऐसी हालत में यह कहना कि हम परम्परा से दूर भाग रहे हैं मैं समझता हूं कि भण्छा नहीं है भौर इसलिए मैंने जो यहां पर संशोधन रखा है मुझे उम्मीद है कि चागला साहब मीर सरकार भीर दूसरे लोग भी उसका समयंन करेंगे।

एक धौर बात है कि अगर इस मामले में सरकार दब गयी तो कट्टर पन्य हमारे देश में फैलगा घोर मैं केवल हिन्दू समाज की बात नहीं कह रहा हूं, दूसरे समाजों में भी कट्टरे पन्य फैलेंगा, भौर राष्ट्रीय एकता का जो हमारा क्वाब है वह चूर-चूर हो जाएगा । इसलिए इस पर भन इट कर हमें चलना चाहिए ।

इस विधेयक के बारे में दो, तीन ऐसे मुद्दे हैं जिनके कि विषय में मैं कुछ कहना चाहता हूं। जो संशोधित 5 (ए) हैं उसमें जो वहां से जो विद्यार्थी छात्र पास होते हैं उनकी दिन्नी को, दिप्लोमा को वापिस लेने का वानाशाही प्रधिकार दिया गया है। मैं समझता हूँ कि हर हालत में ऐसा तानाशाही भविकार नहीं देना चाहिए। कुछ सीमा के धन्दर, कुछ मर्यादा के धन्दर यह भाधकार होना चाहिए।

दूसरी बात यह है कि जहां तक चांसलर बाहब की बात है उनका चुनाव तो वहां का कोर्ट करेगा लेकिन जो बाइस चांसलर है उनके बारे में यह कहा गया है कि उनको नियुक्त किया जायेगा घोर उसको प्रक्रिया इसमें में बताई गई है। मैं हर हालत में नामजदगी का जो सिद्धान्त है उसके दिलाफ़ हूं घोर इसलिए मैं समझता हूं कि यह जो उपकुतपति हैं उनका चूनाव पूर्ण कर से चुनाव की पद्धति से होना चाहिए। उसमें नामजदगी की बात बिल्कुल नहीं घानी चाहिए।

उसी तरह जो वहां का कोर्ट बेनेंगा उसके सम्बन्ध में स्टेट्यूट की 10(1) H भीर I यह जो उपघारा है उसमें विजिटर की यह प्रधिकार दिया गया है कि वह कीट के सदस्यों को नामखद करेंगे। नामखदगी का यह जो सुमाव है उसको बिल्कुन ठुकरा देना बाहिए क्योंकि जहां नामजंदगी प्रायेगी वहां भाई-मतोजाबाद मायेगा, प्रजातन्त्र सुत्म होगा भौर विश्वविद्यालय विश्वविद्यालय नहीं रहेगा वर्तिक यह एक सरकारी विश्वविद्यालय बन जायेगा भीर उसमें से विद्या गर्द बिल्कुन इट जायेगा । इतिलए मैं चाहता हूं कि यह जो काशी विश्वविद्यालय है उसका ढांबा पूर्ण का से प्रजातांत्रिक डांचा होना चाहिए भीर नामबदगी के सिद्धान्त की उसमें से बिल्कुल इटा देना चाहिए।

उसी तरीके से जब झगड़ा होता है वहां के प्राप्यापकों में भीर विकासियालय में तो उसका फैसना कराने के लिए सवाद (ट्रिब्यूनल) की जो योजना की गई है, वह इक घण्छी योजना है। सकिन उसमें यह बतलाया गया है कि उसके फैसले के खिलाफ़ झगर घटानत में आकर कोई उस पर झपीन करना चाहे तो उसके लिए उसमें छूट नहीं है। मेरी यह राय है कि इस तरह की रोक नगाना हर हालत में भ्रच्छा नहीं है।

एकं बात और रह जाती है। जो स्टैब्ट 60 नम्बर का है उसकी घोर मैं ब्यान दिलाना चाहता हूं। उसमें कहा गया है कि जो विषय-विद्यालय के छात हैं उनका जो संघ होगा उस की सदस्यता नाजिमी नहीं होगी। मैं यह कंडूंगां कि घोप उसमें यह तरमीम कीजियें कि जो छात्र लिख कर देगा उपकुलपति को कि बंह सदस्य नहीं बनना चाहता है तो वह हुट जाय, जिसको कि 'घोप्ट घाउट' कहते हैं। मैं चागला साहब से कहना चाहता है कि यह धोप्ट घाउट करने का घंधिकार तो रखना चाहिए, लैंकिन जिस क्ये मैं यह स्टैब्ट घोपने रक्खा है उसको नहीं रखना चाहिए।

माखिर में मैं एक बात कह कर समाप्त करता हूं। यह राज्य सभा से विधेयक पास होकर हमारे सामने भाषा है। उसमें पंडित मदन मोहन मानवीय जो का नाम है। उनका मैं भादर करता हूं। वह एक पूज्यनीय व्यक्ति हैं लेकिन मेरी यह मान्यता है कि किसी भी विश्वविद्यालय के साथ किसी भी व्यक्ति विशेष का नाम नहीं जुड़ना चाहिए चाहे वह मालबीय जी हों या महात्मा गांधी जो हों। इसलिए जिस तरह मैं बाहता हूं कि इस विषय-विद्यालय के नाम से मालबीय जो यह शस्द हटाये जायें उसी तरीक से घगर घलीगड़ विश्वविद्यालय के बारे में यह सीवा जा रहा है कि सैयद महमद खां का नाम उसके साथ भायेगातो मैं यह कहूंगा कि उसमें भी उनका नाम नहीं माना चाहिए मौर जवाहरलाल नेहरू के नाम से जो विश्वविद्यालय बन रहा है उसमें से भी यह शब्द हटान बाहिए। मगर उसमें रहते हैं तो मैं कहूंगा कि फिर काशी विश्वविद्यालय ने क्या विगाड़ा है उसमें भी रहना चाहिए, लेकिन मेरी घपनो राय है कि विश्वविद्यालय के साथ किसी भी व्यक्ति का नाम नहीं जोड़ना चाहिए।

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भी विश्वनचन्त्र सेठ (एटा) : मैं यह जानना चाहता हूं कि हम लोगों को कब बोलने का चांस मिलेगा ?

Shri P. R. Chakraverti (Dhanbad): Mr. Deputy-Speaker, it was in 1932 when the whole country was in the midst of the national struggle, when the Congress was declared illegal there came on the scene one of the greatest nationalists who came challenge the British Government of India at its citadel, who sent us a message, 'I am going to preside over this illegal Congress session in Delhi before the very nose of the British Government and anybody who ready to face bullets may come there'. When this name is now being discussed we cannot afford to forget the contribution of that eminent man with a golden voice. An erudite scholar, a savant, a philosopher, he represented the culture of India. So, today when we are discussing his name, we must not forget his contribution to the progres and to the nationalistic urge of the country.

The addition of words to Kashi Vishwa Vijyalaya was a later innovation when the word 'Hindu' was added. If we delete the word 'Hindu' and propose that Pandit Malaviya's name should be associated, we cannot enhance the prestige and eminence of Pandit Malaviya. The deletion of the word 'Hindu', the concept of which smacks of something which has been found objectionable, is understandable.

In the same year when the Aligarh Muslim University was started, another university was started in East Bengal, the Dacca University, by the British Government to satisfy the Muslim League people who wanted it when the division of Bengal was annulled. I am the first graduate of that university started in 1921. We the students did not allow the Syndicate and the Court of that university to change the name of the university to change the name of the university

namely Dacca University. Ιt was nicknamed Mecca University because it was a Muslim League sponsored We created national atuniversity. mosphere, an emotional urge, as a result of which that university maintained its high traditions, so much so that after partition, seven Muslim students of that university were shot dead on the language question, and Bengali has been accepted as the State language in East Pakistan over the dead bodies of Muslim students of the Dacca University, in which I was the President of the Union at one time.

The word Hindu smacks of many things, it has a historical context. The Aligarh University has got the word 'Muslim' attached to it. When word 'Hindu' is deleted to be replaced the words Malaviya Kashi Vishwa Vidyalaya, people are apt to feel rather unhappy, but still it has a significant association to its own past. Today, if you replace the existing name immediately the pertinent question comes about Aligarh. Again if we remove the word 'Muslim' and put in the name of Sir Syed Ahmed, it leads to fresh complications. must understand the difficulty which has been created. We must have a realistic picture.

The students have been made to understand that while it is an attempt to take away the word 'Hindu' from the Banaras Hindu University, the Government will somehow avoid removing the word 'Muslim' from the Aligarh University. So, the Hindu students today have been provoked. It is a question of their proper understanding. People have been made to understand that this is not an innocent proposal.

The name of Pandit Malaviya, that eminent man, that great man that incomparable savant, philosopher who represented the culture of India, should not now be associated with this University for the sake of omitting the word 'Hindu' which obviously smacks of something against secularism. So, I would oppose very strongly the Bill as it has been passed

by the Rajya Sabha. I would say you retain the words Kashi Vishwa Vidyalaya. That is an apt word which gives an idea of the pattern of culture which was sought to be promoted by Pandit Malaviya. That is my concrete proposal, but because this question of Aligarh comes in,-it was discused earlier also in this House,it is better for the Government to bring in a Bill simultaneously to deal with all denominational universities or colleges which smack of certain communal, caste or other considerations. There are so many colleges with all sorts of names. The Government must go into the matter, take up this challenge, and place before the House a comprehensive Bill. It can then very well change their names, but the moment it seeks to change the name of the Banaras Hindu University and replace the 'Hindu' by the name of Pandit Malaviya. The outcome is that people have their own misgivings on the score, that the next question regarding Aligarh and other denominational Institutions will be left out. So, it is in the fitness of things that the Government must now come forward with Bill simultaneously to cover all these things, so that it will be based on a clear concept of what an educational institution should be. So, my definite proposal is this, My hon. friend Mr. Kamath sometimes gets away from us. Yet, now I am prompted to support his proposal. Let us have a committee of both Houses and discuss this, not from any partisan angle but as an educationist and ns a student. Let us understand the problem. Nobody should pressed to do anything. should not overlook that the people who are outside may as well be provoked. The young talents have been provoked. It is not unnatural. have come from the colleges; know; we left our colleges to challenge the authorities. Personally speaking, I had occasion to challenge the Prime Minister of Bengal; I had to do it.

17 hrs.

Mr. Deputy-Speaker: You will take more time. Then you may continue tomorrow.

Shri U. M. Trivedi (Mandsaur): Before you gdjourn the House, I want to raise a point of order on what Mr. Chakraverty said now. Can this House again send this Bill to a Select Committee? Ig there a provision in the rules that once the Select Committee has made a report, can it be sent back to a Select Committee, after having been passed in the Rajys Sabha? That is the point.

Mr. Deputy-Speaker: It has been decided in the morning. We take up half an hour discussion.

17:01 hrs.

INDIAN HIGH COMMISSIONER IN KARACHI\*

भी प्रकाशबीर सास्त्री (विजनीर) : उपाध्यक्ष महोदय, संसद में ऐसे घवसर प्रायः कम ग्राते हैं, जब साठ सत्तर सदस्य मिल कर कोई एक प्रश्न उपस्थित करे । परन्तु पाकि-स्तान स्थित भारतीय हाई कमिशनर धीर उन के सहयोगियों के साथ पाकिस्तान की भोर से जो दुर्भवहार हुआ, उस से न केवल संसद में रोष है, जिसको प्रकट करने के लिये सदस्यों ने बहुत बड़ी संख्या में इस प्रश्न को उठाया, ग्रापत इसके विरोध में सारे देश में भी भयंकर क्षोभ व्याप्त है। राजदृत घीर राष्ट्र-ध्वज, ये दोनों, किसी देश के गौरव के प्रतीक होते हैं । प्रगर उनके साथ कहीं दुर्व्यवहार होता है ग्रयवा उनका ग्रपमान किया जाता है, तो उससे देश की संसद धीर बनता का अब्ध होना म्बाधाविक है।

पाकिस्तान में हमारे हाई कमिण्नर के साथ पाकिस्तानी मरकार के इद्यारों पर

## [श्री प्रकाशबीर शात्री]

 मो र्। वर्ष की गई, उस से एक बार इन्सानियत का माथा मी शर्न से नीचे ही जायेगा। यदापि बहां पर पहले भी हमारे राजनियक प्रति-निधियों के साथ इसी प्रकार के दुव्यवहार चल ( रहे। लेकिन इस बार पाकिस्तान में मारतीय हाई विभिन्नर भीर उनके सहयोगियों के साथ जो दुवा हार हुया है, उस से लगता कि पाकिस्तान ने सब भन्तर्रार्द्ध्य कानुनों को उठ. कर ताक पर रख दिया है और वहां पर जोल का को रून लागू हो गया है।

पाकिस्तान में हमारे हाई कमिश्नर धीर बिपुडी हाई कमिश्नर भीर उनके सह-क्रांशियों के घटां की जो तलाशी ली गई भार उस तलागा के दौरान में उन के साब बा बेरहमा दिखाई गई, उससे भी बहुत प्रधिक कष्टप्रद बात यह है कि हमारे राज-निधक प्रतिनिधियां के प्रति मानवीय सहानु-भृति नाम की बीब का भी समाप्त कर दिया गया । यहां पर पाकिस्तानी हाई कमिश्नर के कार्यालय की एक महिला को जब बच्चा उत्पन्न द्वान बाजा बा, का हमारे विदेश मुजालय की बार से उनका यह सुविधा दी गई कि धगर वह चार्ड, तो वह उस महिला को पाकिस्तान भेज सकत हैं । प्रन्यया बह यहां पर हैं। किती हास्पिटल में उन के प्रसव 🕏 व्यवस्था कर सकत है। उस महला ने यहां रहना पसन्द किया ग्रीर उन को हर प्रकार का सुविवादी गई। इसके मुकाबसे में पाकिस्तान में हमारे हाई कमिशन के एतं कर्त गरी की परता की जब बच्चा उत्पन्न हान वाला या, ता पाकिस्तान सरकार ने उसकाले हुडाक्टर मीर नसंकी सेनायें बाद्ध करन का भर्तात नहीं दी। बच्चा होत समय अब यह बेबारी लड़प रही थी, ना हाई कर्नाशन के धन्य कर्नवारियां की भीरवां ने भिल कर किसी प्रकार से उस के बीवन की रक्षा की

भाग दिल्लो मिल्क सप्लाई स्कीम के रिकार्ड को उठा कर देखें कि प्रति-दिन कितने कितने मन और कितने कितने स्प्री बोतल दूब पाकिस्तान के हाई कर्माशन में पहुंचर्ता रहीं । उसके मुकाबले में पाविस्तान में हमारे हाई कमीशन के कमचारियों के बच्चे महीनों तक दूध के लिए तरस गए।

in Karachi

दिल्ली में पाकिस्तान हाई कमीशन के कर्मचारियों के लिए राशन घीर पाती की भरमार रही, लेकिन कराची में हमारे हाई कमिश्नर के काय सय में बाम करते बाले व्यक्तियां के साथ यह व्यवहार किया गय कि उनके रसोइयों को जैस में भेज दिया गचा । उनके शाक-सन्त्री देने वाले बन्द कर दिये गये, दूध देने बाले बन्द कर दिये गये भीर बोबी भीर नाई को भी बहा जाने है रोक दिया गया ।

यहां पर पाकिस्तानी हाई क्मीकन 🕏 प्रधिकारियों को इतनी स्वतन्त्रता भी कि वे जहां चाहें धुमें, जाये, बाहे जैसी जानकारी प्राप्त करे, वृद्यव रचें घाँ र छहा चाहे नमाज पढ़ें। लेकिन कराची में हमारे हाई कमिम्नर पर यहां तक प्रतिबन्ध या कि वे दिन में संर रात में किसी भी समय प्रपने घर से बाहर नहीं निकल सकते थे। बीच में कुछ दिन के लिए उनको यह सुविधा दी गई कि वह भ्रपने कायालय जा सकते हैं। लेकिन बहु भी पाकिस्तानी पुलिस को साथ है कर। बहां पर हमारे हाई कर्म शन के कर्मचारी को तीन मकानों में रहते थे। हमारे हाई कमिश्नर को वहां पर आकर उनकी खबर सुघ लेने तक की धनुमति भी नहीं थी।

यहां दिल्ली में पाकिरतान के हाई कमिश्नर की तार, टेर्ल फोन ग्रं।र वायरलेस की सारी सुविधायें प्राप्त हैं, लेकिन पाकि-स्तान में हमारे हाई कमिश्नर को तार देने तक की सुविधा तक उपलब्ध नहीं थीं भीर उनका टेर्ल फोन कनेक्शन भी काट दिया गया। मीर तो मीर, दूसरे देशों के बा राजदूत वहा पर रहते वे, जिनके माध्यम से

बहु भारता सन्देश भारत में पहुंचा सकते थे, उनसे मिलने धौर सम्पर्क स्वापित करने की सुनिशा भी उन से छोन ली गई। न उनकी किशी भन्य देश के राजपूत से मिलने दिया गया धौर न किशी बुखरे देश के किशी राज्यतिक इतिनिधि को उन से ही सिलने दिया यया।

ऐसी स्थिति में घाज भारत सरकार के सामने यह प्रश्न है कि वह पाकिस्तान के साथ धरने राजनियक सम्बन्धों को ज्यादा सम्बे धरसे तक जारी रखे या नहीं।

पहले 11 सितन्बर की हमारे ऋषी कमिश्नर के यहां तलाखी हुई। हाई कमीशन 🕏 कर्नवारी मलग-मलग स्वातों पर रखे गये थे। एक स्थान पर हमारे हाई कमिश्नर व्यव पहुंचे और वहां पर उन्होंने देखा कि क्या बदतमात्री चल रही है ? उनकी ग्रीरतों के कपड़े भीर बेश्र भादि निकाल-निकाल कर चारों तरक फेंके हुए हैं उनके निजी कागजात देखे जा रहे हैं। उन्होंने पाकिस्तान की पुलिस को कहा कि क्या इस देश में कोई कातून है या नहीं ? इसका जवाब पुलिस **भी मोर से यह दिया गया कि "शट ग्रप,** बैट घाउट, नानसेन्स" । इन शब्दों का प्रयोग हमारे हाई कमिश्नर के प्रति किया गया। जब उन्होंने पाकिस्तान के विदेश मंत्रालय से सम्पर्क स्थापित किया ग्रीर कहा कि तुम कम से कम ग्रन्तरांष्ट्रीय कानूनों का तो पालन करो, तो विदेश मंत्रालय जवाब बेता है कि हम पुलिस के कार्य में किसी प्रकार का इस्तक्षेप नहीं कर सकते।

हमारे हाई किमिष्नर ने केवल पाकिस्तान के विदेश मंद्रालय से, बल्कि न्यूयार्क टाइम्ब्र बैसे विदेशी समाचारपत्रों के प्रतितिधियों से रायटर जैसी विदेशों की समाचार एजेन्सियों से धौर धमरोका, बिटेन, श्रीलंका भौर ईराक ग्रादि बिदेशों के राजनियक प्रतिनिधियों से भी किसी तरह सम्पर्क स्वापित किया घौर उन को कहा कि यह हानत जो यह हमारे साव है, कल यह बहुशियानापन तुम्हारे साव भी घट सकता है इसलिए तुम को धन्तरिंद्रीय कानून का पालन कराने में हमारी मयब करनी चाहिए। लेकिन यह दुःख की बात है कि वह कुछ व बोसे। बी० बी० बी० ने, जो कि पाकिस्तान की क्वरों को उछाल छ बाच कर देता है इन समाम घटचायों को क्रिनाया। रायटर ने एक लाइन भी इस बडनायों के सम्बन्ध में नहीं दी। बौर भी विदेशी समाचार पत्रों के जितने भी प्रतिविधि बहां थे, ये थी इस बारे में पुप हो सर।

11 सितम्बर को इमारे हाई कमिश्नर भीर जन के सहवोगियों के घरों में यह तलानी साम छः बच्चे से नेकर ग्यारह बजे रात तक लगातार पांच चंटे चलती रही। उस के बाद 13 सितम्बर को जो तलागी शांसरी की हुई - उसमें पाकिस्तान की समस्त्र पुलिस वहांपर थी। पाकिस्तान का जन-सम्पर्क प्रधिकारी, जो हमारे हाई के कार्यालय के साथ सम्पर्क करने के लिए नियत किया गया या--धगर में ग़लती नहीं करता हुं, तो उस का नाम चौबरी है वह भी बहां पर उपस्थित था। उस की उपस्थिति में रात के ढाई बजे तलाशी भारम्भ हुई भीर प्रातः साढ़े छः बजैतक चलती रही। हमारे क्टनीतिक सन्द्रकों की एक-एक चीच को खोल कर देखा गया । लेकिन हमारे हाई कमिश्नर की सावधानी से पाकिस्तान को हमारा एक भी मृथ्त कागज नहीं मिल सका । इस प्रवसर पर प्रपने हाई कमिम्नर , श्री केवल सिंह, ब्रीर उन के सहयोगियों बधाई देना चाहता हं कि इस विपत्ति में उन्होंने जिस बुद्धिमशा भौर दूरदर्भिताका परिचय दिया उस के लिए बैदस देश की स्रोर से बधाई के पाल हैं।

लेकिन अब इतने पर भी पाकिस्तान की सरकार को संतोच नहीं हुमा, तो 21 सितम्बर को दो तीन हजार गृंडे वहां पर लाए गए। इनके साथ ट्रकों म पत्थर लाव कर लाए गए। उन की गुंडागर्डी का परिजाम यह हुमा कि पांच संजितों की हुमारी इमारत की दो सी विड्कियों **374**I

## [श्री प्रकाशवीर शास्त्री]

में दस खिड़ कियां भी साबत नहीं बचीं। हमारे हाई कमिश्नर पर यहां तक प्रतिबन्ध बा कि वह यह देखने के लिये भी नहीं जा सकते ये कि किस तरह से हमारी चांसरी को नण्ट किया जा रहा है। उन गुंधों द्वारा मिट्टी के तेल से भीगे हुए कपड़े द्याग लगा कर खिड़ कियों में से उस इमारत के झन्दर फैंके गए, ताकि किसी तरह से उस में धाग लग जाए, लेकिन सौधान्यवश वहां किसी प्रकार की माग नहीं लग पाई। वहां पर भारतीय समाचारपत्नों के जो थे---टाइम्ज भाफ़ इंडिया का प्रतिनिधि वहां पर या, पी० टी॰ धाई। के प्रतिनिधि वहां पर थे, ग्रीर कई समाचार-पत्नों के प्रतिनिधि वहां पर थे---, उनको पाकिस्तान की सरकार की छोर से जेलों में भेज दिया गया। जहां एक-एक रोटी के लिए उनको कतार में खडा किया गया। छनकी महिलामीं के साथ जो दूर्व्यवहार किया गया , उस घटना को मैं धपने मंह से नहीं कह सकता हूं।

ऐसी स्थिति में, जब कि पाकिस्तान द्विया के किसी कायदे कान्न का पालन नहीं कर रहा है। जब कि वहां पर जंगली भीर बहणियाना कानून लागृ है, भौर जब पूर्वी भीर पश्चिमी पाकिस्तान में भ्रत्पसंध्यकों का खुन तक जब स्तीलिया जारहा है। वह भी इतनीम। जामें लियाजारहाहै कि कई बादमी खून देते देते मर चुके हैं, भारत धरकार कब सक धपने तेल डाल कर बैठी रहेर्गा? जिस धमानवीय ढंग से यह तलाशी ली गयी उसकी हम यहां दिल्ली में बैठ कर कल्पनाभी नहीं कर सकते। शतु देश में जो हमारे चार सौ या पांच सौ घादमी ये उनकी क्या दशा हुई होगी ? उनकी स्त्रियां भीर बच्चे इस तसाशी के वीरान किस प्रकार कांपते रहे होंगे। हम उस भयंकर क्रय का यहां दिल्ली में विश्वास भी नहीं

कर सकते। ऐसी शिवति में मैं धरकार के क्रपर माज कुछ मारोप लगाना चाहता **5** 1

पहली बात तो मैं सरकार से यह पूछना बाहता हूं कि प्रापने प्रपने उत्तर में यह बताया कि 6 सितम्बर से घटनाएं घटनी षारम्भ हुई। प्रगर मेरी जानकारी सहीं है तो भारतीय प्रतिनिधियों ने भापको सूचनादी की कि ऐसा कुछ होने वाला 🕻 इनका स्था ऐसा प्रतीत हो रहाहै, नेकिन क्या उसके बाद धापने किसी धी तरह की जो भापके चार सौ या पांच सौ कुटनीतिक प्रतिनिधि वहां ये उनकी जीवन रक्षा की व्यवस्था की? हमारे प्रतिनि-धियों की तलाशी 11 भीर 13 सितम्बर को ली गयी भौर हमारी वांसरी पर 21 तारीख को साढ़े तीन घंटे पचराव किया गया भीर भाप कहते हैं कि 4 भवतुबर को हमने पाकिस्तान को एक विरोध पत्न भेजा भौर कहा कि पाकिस्तान सरकार इस के लिए क्षमा मांगे। मेरा पहला धारं प तो यह हैं कि जब 6 सितम्बर से ही युद्ध चल रहावा तो 4 प्रवत्वर तक भारत सरकार ने क्यों इन लोगों की घोर ध्यान नहीं दिया भौरक्यों नहीं दुनियां की बताया कि पाकिस्तान मन्तर्राष्ट्रीय कानून को तोड़ कर हमारे राजनीतिक प्रतिनिधियों के **साथ** ऐसा दुर्व्यवहार कर रहा है।

दूसरी सबसे बड़ी चीच यह है कि एक महीने तक हमारे लोगों को टेलीफंन की सुविधानहीं दी गयी। 6 सितम्बर से यह घटनाएं गुरु हुई भीर 21 सित बर जब कि हमारी चांसरी को नष्ट गया ग्रीर उसके बाद भी हमारे लोगों को तार देने की या टेलीफोन बादि की सुविद्या नहीं दी गयी । टेलीफोन के कनेक्शन काट दिए गए। दुर्भाग्य से हमारी दोषपूर्ण विदेश नीति के कारण किसी विदेशी राज-वृत ने भी हमें उनका सन्देश नहीं भेवा।

मैं पूजना बाह्ना हूं कि यहां दिल्ली से विरेग पंताबर ने उन जोनों का संस्थ बानने के लिए क्या व्यवस्था की ? धगर बहु संस्थ नहीं भेज सकते थे तो धापने क्या व्यवस्था की यो प्रापको उनकी जात-कारो मिल सके। एक महीने तक धापने हु नहीं किया। मेरा यह सरकार पर धारोप है।

प्राप उनसे प्राप्ता करते हैं कि बे बोग प्रपत्ते जान हवेली पर रख कर देस की रक्षा करें। लेकिन हमारे वो भार मी स्थादा राजतीतिक जीतितित बहां फंते हुए वे उन के बारे में धापने एक महं,ने तक कं। समावार लेने की स्थवस्था नहीं को। स्थादां पर धाप चाहते हैं कि व प्रपत्ती जान खनारे में बालकर देश को रखा करें?

वियाना में जो राजनीति कनवेंशन हुन्या जा उस में 28 देशों के प्रनिनिधियों ने भाग लिया भीर एक सन्धि पत्र पर उन्होंने हस्ताक्षर किए। उसभें यह स्वीकार किया गया था कि राजनीतिक प्रतिनिधियों धन्तर्राष्ट्रीय कानून के धनुसार व्यवहार किया जाएगा। उस कनवेंशन पर पाकिस्तान में भी दस्त इत किए थे। वह सक्षिपन्न सयक्त-राष्ट्र संघ के सचिवालय में मौजूद है। मैं पूछना चाहता हूं कि जब हमारे विदेश मंत्री सरदार स्वर्णसिंह सुरक्षा परिषद् में गए तो क्या उन्होंने सयक्त राष्ट्र संघ में कहा कि किस प्रकार पाकिस्तान में मन्तर्राष्ट्रीय कानुन की धवहेलना करते हुए हमारे राज-नियक प्रतिनिधियों के साथ दुर्व्यवहार किया? यदि नहीं कहातो क्या यह घटना इतनो साधारण यो कि दुनिया को इसको **ब**ताना प्रावश्यक न<sub>्</sub>ीं समझा गया ?

इसलिए भेरा सुझाव है कि भारत इरकार प्रपने विरोध पत्न में पाकिस्तान इरकार से टुट्टें कि पाकिस्तान में वो हमारे प्रतिनिधर्मों के साथ दुर्व्यवहार किया क्या है उसके लिए सामा मांगे धीर धाने

केलिए गारंटी दे कि फिर दुवारा पाकिस्तान में भारत के प्रतिनिधियों के या किसी प्रत्य देश के प्रतिनिधियों के साथ एसा दुब्पंवहार नहीं होगा धौर जो हमारी सम्पत्ति की हानि हुई है उसके लिए उचित मुझावजा दे। झगर पाकिस्तान इन तीनों इतर्ते को जल्दी से जल्दी पूरा करती है तब तो भारत सरकार को इस पर विचार करना बाहिए कि पाकिस्तान के साथ धपने राजनीयक सम्बन्ध रखेया न रखे धगर इन कर्तों का पाकिस्तान सरकार पालन नहीं करती तो फिर पाकिस्तान सरकार के साथ राजनयिक सम्बन्ध बनाए रखने का कोई प्राप्तित्राय ही नही है। क्योंकि ऐसा करने भी हमारे देश के स्वाभिमान को ठेस लगती है। जैसा कि पाकिस्तान में हमा बैसे ही पीकिंग में हमारे राजदूत श्री जगत मेहता के साथ भी दृब्यंबहार किया गया, जिसकी सूचना उन्होंने दी। तो मेरा सुझाव है कि ऐसे देशों से हमें राजनियक साबन्ध नहीं रहने शहिए उहा हमारे राःनीतिक प्रतिनिधियों के साथ इस प्रकार का दुर्ध्ववहार किया जाता है। इससे उनका व्यक्ति-गत भपमान नहीं होता बल्कि सारे देश का धपमान होता है क्योंकि ये प्रतिनिध हमारे देश के प्रशिक बन कर वहां जाते हैं। मेरा सुझाव है कि घगर इन से देशों में सम्बन्ध रखने हैं तो इनके कहा जाए कि जो उन्होंने हमारे राजनी तक प्रतिनिधियों के साथ दुर्व्यहार किया है उसके लिये क्षमा मांग घोर घागे के लिए सूरक्षा की गारंटी दे। यदि वे ऐसी गारटी नहीं देते भीर भपने दुव्यंतहार के लिए क्षमायाचना नहीं करते तो (फर मैं दोह-राता हुं इन देशों के साथ हमको विना किसी हिचकि बाहट के राजनियक सम्बन्ध तोड लेने चाहिए।

Shri P. R. Chakraverti (Dhanbad): In the context of the report which has now been published from the Special Correspondent of P.T.I., Mr. P. R. Rye, who had been imprisoned, may I

in Karachi

[Shri P. R. Chakravarti]

know whether Government has taken serious note of the inhuman treatment meted out to those Indians who had been kept in prison for months together, and also of the fact that the Pakistan Government have occupied our Indian Airlines Corporation office and the I)hakeswari Cotton Mills which was the premier cotton mill in Eastern India now in Pakistan?

भी बड़े (खारगोन) : मैं पुछना चाहता हं कि घापने जो विरोध पत भेजा था रसका क्या को है जवाब ग्राया है।

मेरा दूसरा प्रश्न यह है कि वैस्ट पा-किस्तान में जो हुन्ना है वैसे ही घटनाएं ईस्ट पाकिस्तान में घट सकती हैं भीर वहां जो हमारा तिरंगा ध्वज है उसको उतारने के लिए एक दफा दो दफा नहीं तीन चार दफा प्रयत्न किया गया । स्या यह बात सच है या नहीं?

श्री हकम चन्द कछवाय (देवास) : मेरा भी नाम इसमें है, मुझे भी सवाल पूछने का प्रधिकार है, मैं ने भी नोटिस पर दस्त-खत किए थे।

उपाध्यक्ष महोदय : भापका नाम इधर नहीं है, मार्डर म्रार्टर।

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): Mr. Deputy-Speaker, it is quite true, all that the hon. Member has said about treatment of our High Commissioner and his family and also the personnel of the High Commission in Karachi. The quest.on that I would like to answer is whether the Government was informed about the treatment before the 11th September. 1 would like to mention that we did not know, we did not have any information the whatever about threatening treatment of the Indian High Commission by the Pakistanis. ln fact, the High Commissioner himself was taken by surprise and all that he could do on the 11th was to contact the socalled friendly nations. He telephoned to the U.K. High Commis-

sion, the U.S. Embassy, the Yugoslav Embassy, the Ceylon High Commission and newspaper representatives of the PTI, BBC, New York Times etc. As he was talking, the wires were cut and he could not get any information or keep in contect with anybody. Then followed, what the hon, Member said with such eloquence, what happened on the 11th September, 13th September and 21st September. I must confess that the Ministry had no news whatever about anything that happened in Karachi at all (Interruptions). No communication whatever was possible between Karachi and us. The only means of communication that they had was the All India Radio, and when the All India Radio did not say anything, when they never hearl a word of sympathy, because the All India Radio or the Government of India had no knowledge at all, the High Commissioner was really unhappy. friendly country tried to get some news and put it to us through the foreign office. All kinds of obstacles were placed and there was no possibility of getting any news at all. The only news was of the attack on the chancery which was published in local papers after the 21st September. Even then we could not get any news. We tried our best but we could not get any news. I myself called the representative of the International Red Cross to find out, at a personal level, what was happening to our staff. He could not do it if it was from a Minister. I asked him to take it as a request from a private member who was interested in her relations in Karachi. That message had to go to Switzerland and then to the representative in Karachi. By that time we were able to get news on the 28th. Now the question that is asked is whether we are going to leave our people to live there or they are going to be repatriated. House would be happy to know that most of them were repatriated. The families of employees of IAC, banks etc. are being repatriated on a mutual basis.

A question was asked as to why we did not put reciprocal curbs on the Pakistan High Commissioner here. As long as we had communication with Pakistan we tried to put the same curbs as they were putting on our persons there. Beyond that, we had no news. If we had known that our people were treated that way, certainly we would have taken drastic steps. But, as there was no news, there was very little that we could do.

The same applies to Dacca also. There was no communication. Even when we started communication it was through London. Now everything is settling to fairly normal conditions. I would like to say that we have given three protest notes, not only on the 4th of October but on the 28th September, 4th October and then on a succeeding occasion.

Shri Bade: What is the reply?

Shrimati Lakshmi Menon: I will give you their reply.

It is true that Pakistan is a signatory to the Vienna Convention. such, it has violated not only terms of the Vienna Convention but also the accepted procedure with regard to foreign representation in the country which has been in existence from time immemorial in our country, namely, that the representative of the king or ruler, even if he is an enemy, shouli always be given safe conduct. It was the responsibility of the Pakistan Government to see that our Mission and our personnel were given protection especially because there was no declared war between the two countries. Therefore, there was no excuse whatsoever for Pakistan to behave as she did.

We have made representations on this matter. As usual, Pakistan has rejected these things as false and unfounded allegations. She has not given any reply. We have also asked for compensation for the destruction of property and things in the Chancery of over Rs. 25,000. have not received any reply. the other hand, Pakistan has rejected

these things as salse or groundless allegations.

Now, I am sure all of us share the anxiety and concern of the members when they say why do we have diplomatic relations with such a country. But the question is this. Prime Minister has stated the other day, we have to make a differentiation between the Government and the people. After all, we cannot get away from Pakistan, We could certainly in a moment of anger recall our representative. Then we will lose all points of contact with the people of Pakistan. Do the Members want us to do that? After all, we have to remember that there is dictatorship in Pakistan at the present moment. It is quite likely that times will change and perhaps a new Government will come into being in Pakistan and tempers will cool down. Then there should not be any regret whatever that we have lost the only point of contact with the people of Pakistan. It is very easy to break diplomatic relationship. For ance. Pakistan has done it in the case of Malaysia. We do not think it is the proper answer.

It is true that our people have been humiliated and we should take measures against that. That is why we have withdrawn most of our employees from our Mission. Unicas Pakistan expresses regret. Pakistan gives the guarantee that our people will be treated in the manner the representatives of diplomatic missions should be treated, we will not have our full complement of staff sent there. We have recalled our High Commissioner,

भी प्रकाशकीर शाम्त्रीः उद वह इस तरह से हमारे प्रतिनिधि गं के साथ दु संबहार करते हैं तो यहां जो उनके प्रतिनिधि हैं उनके साथ भी तों उसी के धन्कप व्यवहार होना चाहिए।

Shrimati Lakshmi Menon: We have recalled our High Commissioner for an indefinite period and the High Commissioner will not go there till such guarantees are received.

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भी हकम चन्द कछवाय: पाकिस्तान के हा किमिश्नर नो यहां हैं नको वापस भे ने के लिए धाप क्या कर रहे है।

Shri P. R. Chakraverti; Indian Airlines Corporation officers were also treated shabbily.

Shrimati Lakshmi Menon: Certainly I do not think Members would want us to behave towards the members of any Mission in the way in which Pakistan has behaved towards the members of our mission. That is not the way to show your culture and your civilisation.

भी हुकम चन्द कछवाये : वैसा व्यवहार भले ही मत करिए लेकिन उन्हें बापिस पहुंचा दीशिये।

Shrimati Lakshmi Menon: As long as there is diplomatic....

Shri D. D. Puri (Kaithal): That is the only language that Pakistan will understand and not protest notes.

Shrimati Lakshmi Menon: We will keep the Missions with better language, if possible.

This is the situation. Now things are improving, but even so we will take all steps to remedy the situation. Unless we get a guarantee from the Pakistan Government that they will mend their ways and that they will give the necessary protection and guarantee to our personnel, our High Commissioner will not go backmore than that, at the moment Government do not wish to do anything; we are just watching the situation....

भौं हकम चन्द कछवाय: भाप ने जो पत्र भेताचा उस का उत्तर घाया कि नहीं षाया ?

Shrimati Lakshmi Menon: I have said that we have not received a reply except that they have said that these allegations are groundless and are They have started making false. counter-allegations, which is their normal procedure, saying that their

Mission here was put to lots of difficulties and that we did not give medical aid etc. They are all false allegations.

in Karachi

Then, the question was asked whether we have brought this to the notice of the Security Council. we have; we have given a memorandum stating the behaviour of Pakistan Government towards our Mission. That was also done. Everything that is legally, constitutionally and diplo-matically possible has been done except withdrawal of the Mission and breaking-off of diplomatic relation-As I said, we will watch and see how Pakistan is going to behave. There is always the freedom for us to break off diplomatic relations if we want to do that. At the moment we do not think that it is necessary to

Shri U. M. Trivedi (Mondsaur): The hon. Minister has said that there was absolutely no news from our High Commissioner during this which was mentioned in this question, I would like to know what happened to the wireless that we were operating with our High Commissioner's Office. Why was there no communucation through that wireless?

Shrimati Lakshmi Menon: In fact, the reason why the Pakistani armed police entered our Chancery and our High Commissioner's house was that they had heard that we nad a transmitter. In fact, we did not have a transmitter. The High Commissioner told them that we did not have a transmitter but they would not believe him and they searched the whole house, the Chancery and the rooms of the personnel in search of the transmitter. There was no means of If there were any communication. of communication, certainly means we would have got the information.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, November 25, 1965/Agrahayana 4, 1887 (Saka).